

LOK SABHA DEBATES (English Version)

Twelfth Session
(Tenth Lok Sabha)



सत्यमेव जयते

LOK SABHA SECRETARIAT
NEW DELHI

[ORIGINAL ENGLISH PROCEEDINGS INCLUDED IN ENGLISH VERSION AND ORIGINAL HINDI PROCEEDINGS INCLUDED IN HINDI VERSION WILL BE TREATED AS AUTHORITATIVE AND NOT THE TRANSLATION THEREOF.]

Corrigenda
to
Lok Sabha Debates
(English Version)

Friday, December 23, 1994/Pauca 2, 1916 (Saka)

<u>Col/line</u>	<u>For</u>	<u>Read</u>
2/20	SHRI SHARAD YAVAD	SHRI SHARAD YADAV
35/2 ⁵⁶ 88/18 122/4	SHRIMATI BHAVANA CHIKHALIA	SHRIMATI BHAVANA CHIKHLIA
47/4 (from below) 189/11	DR. LAXMINARAYAN PANDEY	DR. LAXMINARAYAN PANDEYA
49/24	THE MINISTER OF STATE FOR TEXTILES	THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES
55/last	(b)	(o)
60/2	SHRI LAL BABU RAI	SHRI LALL BABU RAI
77/21	(f)	(e)
80/12	SHRI P. A SAGNMA	SHRI P. A. SANGMA
113/14 (from below)	SHRI MVVS MURTHI	SHRI MVVS MURTHY
140/5	MOHAMMAD ALI ASHRAF FATMI	SHRI MOHAMMAD ALI ASHRAF FATMI
158/11 (from below)	(f)	(g)
195/6 (from below)	LT-6948/94	LT-6943-/94
215/2 and 13 (from below)	SHRI SHARAD DIG	SHRI SHARAD DIGHE
216/24 (from below)	GOBICHETTIPALAYAM	GOBICHETTIPALAYAM
223/24	SHRIMATI GEETA MUKHERJEE	SHRIMATI GEETA ^A MUKHERJEE

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LOK SABHA DEBATES

LOK SABHA

Friday, December 23, 1994/Pausa 2, 1916 (Saka)

The Lok Sabha met at
Eleven of the Clock

[MR SPEAKER, in the Chair]

(Interruptions)

[Translation]

SHRI LAL K ADVANI (Gandhinagar) Mr Speaker, Sir, such a big crisis has never cropped up in the three and a half years term of this Government as has cropped up now in regard to corruption. I feel that mere removal of 2-3 Ministers on the ground of corruption will not solve the problems. The need of the hour is that the Government, and the Hon Prime Minister should go in for public mandate, and the entire Government should resign. I consider it essential and there should be a discussion on it. (Interruptions)

SHRI SHARAD YADAV (Madhepura) Mr Speaker, Sir. (Interruptions)

[English]

MR SPEAKER You should allow the other side to make a statement if they want to

[Translation]

SHRI SHARAD YADAV Of course (Interruptions) Mr Speaker, Sir, the situation has become very odd and grim as one scam has followed another and the discussion which has been held by this House on these questions since the last Session till date has misled the entire nation. The tainted Ministers should have resigned long time back. Now it is a delayed step. When this Government found itself in crisis only then did they take this step. But by taking this step (Interruptions)

DR LAXMINARAYAN PANDEYA (Mandsaur) Mr Speaker, Sir, all those Ministers who have resigned should be tried and an inquiry should be got done by the CBI. Resignation alone will not suffice. (Interruptions)

SHRI SHARAD YADAV Mr Speaker, Sir, I was submitting that this step was taken only when these people were completely exposed to the public

Whether it is Shri A K Antony or Shri Kalpnath Rai or whether there are two Ministers or more. Though they never replied to the charges yet they have been proving themselves innocent. But considering what Shri Kalpnath Rai has said in a TV interview or what he has been saying to different newspapers he should be asked to come to the House, I think he can unravel several mysteries. He seems to be in a sense of estrangement and that is why he has been making statements here and there. He can come here and throw some light on the latest sugar-cane.. (Interruptions)

MR. SPEAKER. Please speak in brief.

SHRI SHARAD YADAV. Sir, if they are called, then several important points can come out. The public and the

entire opposition see eye to eye on the issue of corruption and they consider that the Government led by Shri Narasimha Rao is the root-cause of the whole problem.

Sir, I would like to submit that this is only the beginning. I consider the Gyan Prakash Report on the sugar scam as incomplete and I feel that this Committee alone is not going to be of much help. I demand from you that a new JPC be constituted on the sugar-scram.. (Interruptions)

SHRI DAU DAYAL JOSHI (Kota) Nothing can be expected from the Government. (Interruptions)

SHRI PHOOL CHAND VERMA (Shajapur) Mr Speaker, Sir, the farmers are not getting urea and as a result thereof their crops are getting destroyed there is a bungling in the import of urea also. (Interruptions) Making only three people scapegoats is not going to solve the problem. The whole case needs to be investigated. (Interruptions)

SHRI SHARAD YADAV Mr Speaker, Sir, I mean to say that the report of the Gyan Prakash Committee does not at all make things clear. This scam involving thousands of crores of rupees could not have been possible without the connivance of the Government. I feel that presentation of JPC report can take time but the corruption is prevailing in a large scale. That is why morality calls for the resignation of the Government and the hon Narasimha Rao. (Interruptions)

SHRI KALKA DAS (Karol Bagh) But where is the morality? (Interruptions)

MAJ GEN (RETD) BHUWAN CHANDRA KHANDURI (Garhwal) This question pertains to the security of the nation. (Interruptions)

SHRI PHOOL CHAND VERMA (Interruptions)*

SHRI KALKA DAS You should resign and have a fresh mandate from the people. (Interruptions)

SHRI DAU DAYAL JOSHI The Prime Minister should resign. (Interruptions)

PROF RASA SINGH RAWAT (Ajmer) (Interruptions) is involved in ISRO

[English]

SHRI RAMESH CHENNITHALA (Kottayam) Sir, this is not fair. (Interruptions) This is a one sided affair. (Interruptions) This House is for everybody and they cannot level charges against the Government like this. (Interruptions) This House is for everybody and they cannot only level charges against the Government. This is what has been happening for the last one week. Sir, in this House we have to discuss all the important issues. These people are not allowing the House to function.

(Interruptions) The Question Hour is disrupted. It is very bad. (Interruptions) Everyday they are raising the same issue. (Interruptions)

*Expunged as ordered by the Chair

[Translation]

SHRI RAM VILAS PASWAN (Rosera) Please call all the three Ministers (*Interruptions*) and ask them to give statements

[English]

We want to hear from Shri Kalp Nath Rai's mouth Who is responsible? The Prime Minister or PMO? He is responsible

[Translation]

Seven Ministers have resigned Shri Chidambaram resigned, Shri Solanki, Shri Antony Shri Shankaranand Shri Rameshwar Thakur, Shri Kalpnath Rai have also resigned (*Interruptions*)*

SHRI SHARAD YADAV If they do so then even Shri Narasimha Rao will not be allowed to speak (*Interruptions*)

11.12 hrs.

At this stage Shri Mohammad Ali Ashraf Fatmi and some other hon Members came and stood on the floor near the Table

(*Interruptions*.)

[English]

MR SPEAKER You please go back to your seats (*Interruptions*)

MR SPEAKER The House stands adjourned to meet again at 2 00 p m _____

11.13 hrs.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Hawala Rackets

*241 DR RAMESH CHAND TOMAR
SHRI PANKAJ CHOWDHARY

Will the Minister of FINANCE be pleased to state

(a) whether the Government have got any success in tackling the flourishing hawala market

(b) if so the details of hawala rackets busted during the last one year,

(c) the number of persons arrested and the amount recovered from them

(d) whether the Government have also unearthed the links of hawala racketeers with the terrorists and foreign tourists,

(e) if so, the details thereof, and

(f) the specific measures being taken by the Government to check hawala trade in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) As a result of the various measures taken by the Government in this regard, considerable success has been achieved in curbing hawala transactions Foreign exchange is now flowing through

official legal channels to a much larger extent than was the case hitherto

(b) and (c) During the current year (upto November, 1994), 1427 searches were conducted and an amount of Rs 6 99 crores (approx) was seized by the Enforcement Directorate from hawala operators 194 persons found to be involved in these rackets were arrested

(d) and (e) No such link has come to light

(f) Government is keeping a close vigil to prevent hawala transactions Intensive investigations are carried out and action as provided under the law is taken against the hawala operators

Financial position of the States

*242 SHRI UPENDRA NATH VERMA Will the Minister of FINANCE be pleased to state

(a) the States which have drawn the attention of the Union Government to the financial crisis being faced by them

(b) whether the Government have taken some steps to improve their financial position,

(c) if so the details thereof, and

(d) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) to (d) State Governments are financially autonomous and they have their own sources of revenue Apart from that the States get grants or loans from the Government of India in various forms

The Government of India gives to the States share in some Central taxes and grants under Article 275 based on the recommendation of the Finance Commission

There is a scheme of Calamity Relief Fund (CRF) adopted on the recommendations of the 9th Finance Commission under which a Calamity Relief Fund is created for each State with 75% contribution from the Government of India and 25% contribution from the State Governments The States are required to bear the cost of relief against natural calamities from the CRF except for a calamity of huge magnitude requiring handling at the national level

The Planning Commission allocates Normal Central assistance for annual plans under a formula approved by the National Development Council Additional Central assistance for externally aided projects is also given to each State The States are also getting grants/loans under central Plan schemes or Centrally Sponsored Schemes The Planning Commission also allocates open market borrowings and negotiated loans to the States

The States also get loans from the Government of India against small savings. This depends on the net collections on small savings in the State

* Not recorded

However the overall management of finances of States is in the hands of State Governments themselves. The financial crisis faced by some of the States may be due to various reasons but in general difficulty may arise because of the excess of their non plan revenue expenditure compared to their revenue receipts and may also be due to inadequate control of expenditure.

The Government of India have been meeting its commitments of providing resources to the States as decided on the recommendation of the Finance Commission and also the allocations made by the Planning Commission.

This Ministry receives requests from some of the State Governments for financial assistance due to financial difficulties faced by them. These requests may be for financial assistance in various forms including assistance for new schemes, additional market borrowings, medium terms loans, rescheduling or writing off of loan repayment to the Centre or assistance for natural calamities etc.

Government of India is extending help to States wherever it is possible within its own constraint of resources.

Foreign Tourists

*243 SHRI KASHIRAM RANA
SHRI HARI KEWAL PRASAD

Will the Minister of FINANCE be pleased to state

(a) the estimated foreign tourist inflow to India during 1994-95 and 1995-96

(b) whether targets fixed for tourist inflow and earnings therefrom are being achieved fully

(c) if so the details thereof

(d) if not the reasons therefor

(e) whether the Government have reviewed these reasons

(f) if so the details thereof and

(g) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) The projected foreign tourist inflow to India during 1994-95 and 1995-96 are 2.2 million and 2.4 million respectively. Recent incidence of plague and excessive publicity given to it is likely to effect the projected targets. The revised projections are 2 million for 1994-95 and 2.2 million for 1995-96.

(b) to (d) The targets and achievements in tourist arrivals and foreign exchange earnings since the beginning

of Eighth Plan are as given below —

	Tourist Arrivals		Estimated Foreign exchange earnings (Rs crores)	
	Target	Actual	Target	Actual
1992-93	1 955 000	1 820 239	4,000	3 990
1993-94	2 000 000	1 871 262	4,800	4 573
1994-95	2 200 000	2 000 000	5,200	5,150(A)

(A) - Anticipated

The targets could not be achieved during 1992-93 and 1993-94 due to Ayodhya incident and its aftermath since December 1992 law and order problems in some parts of the country and airline strikes. The targets are not likely to be achieved during 1994-95 due to the incidence of plague in some places and its adverse publicity in overseas markets since the third week of September 1994.

(e) and (f) The tourist arrivals and foreign exchange earnings from them are being monitored continuously, reasons for shortfalls are assessed and remedial measures are taken whenever required.

(g) Following the adverse publicity of plague in overseas markets steps were taken to inform the travel trade media and consumers in the tourist generating countries the correct facts about plague in India to guard them against all exaggerated messages launched re assurance campaigns and invited representatives of media and trade to India to see for themselves the factual situation so that the same could be reported back in their countries. As a result of these measures the decline in tourist traffic has been arrested. From 1st to 19th December 1994 foreign tourist arrivals are 2.7% higher than 1993 (same period).

[English]

Public Issues by Banks

*244 SHRI VIJOY KUMAR YADAV
SHRIMATI GEETA MUKHERJEE

Will the Minister of FINANCE be pleased to state

(a) whether public sector banks have been advised by the Government to resort to public issues only when it is necessary to reach a minimum capital adequacy ratio,

(b) if not the reasons therefor,

(c) the names of the banks which have come out or likely to come out with public issues during 1993-94, 1994-95 and 1995-96 and

(d) the level of their capital ratios at present and the projected ratios after the issues?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) No Sir

(b) In addition to achieving the capital adequacy ratio, the public sector banks have to raise their level of capital for the following reasons also

- 1 With the growth in deposits, funded risk assets and off-balance sheet items would increase commensurately and this would necessitate enhancement in net-worth to comply with capital adequacy norm
- 2 As per the present RBI guidelines on lending under consortium arrangement, the Share of a bank as a member of the consortium should be a minimum of 5 per-cent of the fund based credit limits so as to ensure meaningful participation
- 3 The banks have to also observe the credit exposure norm of 25 percent of the net worth in the case of individual borrowers and 50 percent in the case of group of borrowers

(c) and (d) The names of public sector banks which have gone public during 1993-94 and 1994-95 (so far) and the details of their capital to risk asset ratio before issue and after issue, as reported by RBI are given below

Name of the bank	Capital to risk asset ratio	
	Before Issue	After Issue
1993-94 State Bank of India	4.5%	12.9%
1994-95(so far) Oriental Bank of Commerce	10.2%	Details of subscription collected, retained etc have not yet been finalised by the bank

The following banks have so far indicated their desire to raise capital from the public during the year 1994-95 or later —

- (1) Bank of Baroda
- (2) Canara Bank
- (3) Corporation Bank
- (4) State Bank of Hyderabad
- (5) State Bank of Travancore
- (6) State Bank of Indore

[Translation]

World Bank Loan

*245 SHRI VINAY KATIYAR
SHRI HARADHAN ROY

Will the Minister of FINANCE be pleased to state

- (a) the number of projects being implemented in the country with the World Bank loan, State-wise,
- (b) whether the World Bank has offered to provide more loans to India recently,
- (c) if so, the details thereof, and
- (d) the terms and conditions on which the World Bank has agreed to provide such loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) The number of projects being implemented in the country with the World Bank assistance, State-wise, is as follows

Andhra Pradesh (2), Bihar (1), Gujarat (2), Haryana (1), Karnataka (2), Kerala (1), Maharashtra (8), Orissa (1), Punjab (1), Rajasthan (1), Tamil Nadu (7), Uttar Pradesh (4), West Bengal (1), Multi State (15) and Central Sector (33) and Non-Government Projects (12).

(b) & (c) An amount of US \$ 193 million for Industrial Pollution Control, US \$ 260 million for District Primary Education Project and US \$ 150 million for Andhra Pradesh First Referral Health Systems has been negotiated with the World Bank. However, some more projects in various sectors are in pipeline and are at different stages of negotiations

(d) The proposals for assistance are negotiated on mutually agreeable terms and conditions, specific to individual project proposals. However, IBRD loans are repayable over 20 years with a moratorium of 5 years. The interest rate is variable and is presently about 7.1% with a commitment charge of 0.75% on undisbursed loan. IDA credits are interest free, though a service charge of 0.75% is levied. IDA credits are repayable over 35 years with a moratorium of 10 years.

[English]

Writing off Loans

*246 SHRI LOKANATH CHOUDHURY
SHRI INDRAJIT GUPTA

Will the Minister of FINANCE be pleased to state

(a) whether the Government are considering making it obligatory on public sector banks to seek approval of Central Vigilance Commission or Special Recovery Tribunals or RBI before writing off or entering into a compromise in respect of loans exceeding Rs 10 lakhs,

(b) if so the present position thereof, and

(c) if not, the steps the Government are contemplating to guard against collusive write-offs/compromises in high value accounts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) No Sir

(b) Does not Arise

(c) RBI has intimated that public sector banks write off loans or enter into compromise settlement on their own judgement. However, RBI has issued detailed instructions to banks which they may have to keep in mind while approving write offs and compromise proposals. Further, during inspections of public sector banks, with reference to the position as on 31st March, 1994, RBI inspectors look into the policy followed by the banks regarding write offs/compromise settlements with special reference to the ten top compromise proposals entered into by them.

[Translation]

Diamonds, Gems and Jewellery

*247. SHRI SATYA DEO SINGH:
SHRI BRIJ BHUSHAN SHARAN SINGH:

Will the Minister of COMMERCE be pleased to state:

(a) the total quantity of diamonds, gems and jewellery exported/imported and the foreign exchange earned/spent during each of the last three years including the current year (upto November, 1994), separately;

(b) the present policy of the Government for development of the industry,

(c) whether the Government provide any incentives or compensation to the exporters of these items;

(d) if so, the details thereof; and

(e) the steps being taken by the Government to organise the industry on scientific lines and boost export of these items?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (e): Exports and Imports of gems and jewellery and foreign exchanged earned/spent during the last three years and the current year upto November '94 are given below:—

EXPORTS

(Value in Rs. crores)

Items	1991-92	1992-93	1993-94	Apr-Nov '94
Diamonds	6039.61 (87)	7785.24 (110)	11206.49 (140)	7754.26 (100)
Gold Jewellery	657.27	764.61	962.75	958.33
Others	53.17	346.74	356.84	276.20
TOTAL	6750.05	8896.49	12526.08	8988.79

Source: DGCI&S. For last 3 years
GJEPC. For Apr-Nov '94

IMPORTS

(Value in Rs. crores)

Items	1991-92	1992-93	1993-94	Apr-Nov '94
Rough	4677.54	6329.68	8033.61	5217.49
Diamonds	(546)	(723)	(690)	(415)
Gold Bars	573.84	471.71	552.93	365.18
Others	143.38	174.86	170.52	150.50
TOTAL	5394.76	6976.25	8757.06	5733.17

Source: GJEPC

(Figures within Bracket indicate the quantity of diamonds in lakhs carats. In the case of import/export of items other than diamonds, only the value has been given because quantities are not aggregated due to a wide variety of items).

Gem and jewellery is a thrust sector of our exports. The Government have taken many steps for encouraging the development of the industry and boost the exports from this sector. These include a constant monitoring of the Export-Import Policy with the objective of fine tuning of the

policies, ensuring easy availability of raw-materials at internationally competitive prices and encouraging exporters to participate in international exhibitions through the Gem and Jewellery Export Promotion Council. In order to facilitate technological upgradation of the industry, custom duties on a wide range of machinery, equipment and tools required by the order industry have been reduced.

Cooperative Banks

*248. SHRI PHOOL CHAND VERMA: Will the Minister of FINANCE be pleased to state:

(a) whether any scheme has been formulated by the Government to strengthen the capital base of co-operative banks on the lines of commercial and rural banks;

(b) if not, the reasons therefor;

(c) whether it is proposed to condier such a scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (d): Unlike public sector commercial banks, and Regional Rural Banks where the Central Government directly contributes to the share capital, shareholding of State Cooperative Banks and District Cooperative Banks is contributed by their members and the State Government. To some extent, National Bank for Agriculture and Rural Development (NABARD) assists State Governments towards contributions to the share capital of District and State level Cooperative Banks.

NABARD is working out State specific plans for improving the functioning of the cooperative system, and based on such plans proposes to enter into a Memoranda of Understanding with the State Governments, as well as the State and District level cooperative banks for implementing State specific development action plans which inter-alia would have a provision for assistance towards share capital contribution of cooperative banks.

[English]

Anti-Tobacco Legislation

*249. SHRI PRAKASH V. PATIL:
SHRI S.M. LALJAN BASHA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have received any representations from the tobacco growers of many States against the proposed anti-tobacco legislation;

(b) if so, the details thereof, State-wise;

(c) whether the Government have also received any request from the Tobacco Board for setting up an expert committee to study the impact of the proposed legislation on the growers;

(d) if so, the details thereof;

(e) the time by which this committee is likely to be set up; and

(f) if not, the steps being taken by the Government to protect the interest of the tobacco growers?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) and (b). Government have received representations from tobacco growers in Andhra Pradesh opposing the proposal to enact legislation for discouraging use of tobacco products in the country

(c) and (d) The proposed legislation was discussed in a meeting convened by the Chairman, tobacco Board with representatives of manufacturers, exporters, farmers, some Board members and others, when it was resolved to recommend to Government, the need to set up an Expert Committee to study the impact of the proposed legislation and keep the Bill in abeyance till recommendations of this committee have been considered

(e) and (f) The recommendations made in this meeting as well as other representations received in this regard have been forwarded to the Ministry of Health for their consideration

Export of Wheat and Rice

*250 DR K V R CHOWDARY

SHRI NARAIN SINGH CHAUDHRY

Will the Minister of COMMERCE be pleased to state

(a) whether the Government have signed any contract for the export of various varieties of wheat and rice during the current year,

(b) if so, the details thereof, country-wise,

(c) whether the Government have formulated any policy or fixed any target for the export of these items during the current year,

(d) if so, the details thereof,

(e) the comparative prices of these items in the domestic and the international markets,

(f) the total quantity of these items exported and foreign exchange earned therefrom during each of the last three years, and

(g) the steps being taken by the Government to boost the export of these items and provide incentives to the growers during the Eighth Five Year Plan period?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) No, Sir

(b) Does not arise

(c) and (d) Government has not fixed any target for the exports of wheat and rice in the current year. A ceiling of 3-lakh tonnes of durum wheat and 5 lakh tonnes of non-durum wheat has been released in 1994-95 without any stipulation of minimum export price. FCI has also been authorised to export non-durum wheat from the Central pool within the overall ceiling of 5 lakh tonnes. In addition, FCI has also been allowed to initially sell a quantity of upto 50,000 tonnes of wheat at the prices fixed for sale in the open market to the State Trading Corporation (STC), for exports. Rice is freely exportable without quantity restrictions

(e) The price of comparable varieties of wheat and rice in the country and in the international market in

October, 1994 were as under —

		Domestic Wholesale Prices October, 1994	
		In Rs /PMT	In US \$/PMT
Wheat	North	3905	124
	West	4850	153
	East	5233	166
	South	6862	218
Rice	North	6994	222
	West	6849	217
	East	6720	192
	South	7296	232

		International Price October, 1994	
		In Rs /PMT	In US \$/ PMT
Wheat	(HRW 11% Protein USA)	5135-5324	163-169
Rice	(Thai Broken 10%)	7277-7655	231-243

Source: Ministry of Food
US \$ = Rs 31.50

(f) The total quantity of rice and wheat exported and the value thereof during each of the last three years are as under —

Year	Quantity	Value in Rs Lakhs	
		Quantity	Value
<i>Rice</i>			
1991-92	761380		75519
1992-93	562905		89799
1993-94	805540		128009
<i>Wheat</i>			
1991-92	658250		15808
1992-93	36750		1021
1993-94	591		27

Source: DGCI&S Calcutta and APEDA

(g) Government has liberalised the policy for wheat and rice exports by removing stipulation of minimum export price and enhancing/abolishing quantitative ceilings. The new GATT Agreement is also likely to lead to the reduction of export subsidies and internal support measures and enhance competitiveness of Indian agricultural commodities. The consequent enlargement of the market will provide an incentive to growers by way of possibilities of higher realisation for their produce

[Translation]

Trade Deficit

*251 SHRI RAJESH KUMAR
SHRI NAVAL KISHORE RAI.

Will the Minister of COMMERCE be pleased to state:

(a) whether the country's share in the total world exports has been declining during the current year;

(b) if so, the latest balance of ~~the~~ position of our country particularly from April to September, 1994 in comparison with the corresponding period during the last three years,

(c) the items which registered an increase in imports and exports with respective percentages during the above period, and

(d) the steps being taken by the Government to reduce the trade deficit?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) Required information for the current year is not available

(b) As per the latest available DGCI&S trade statistics the trade balance during April-October, 1994 is US \$(-)1394 90 million (or Rs(-)4375 97 crores) The requisite data on trade balance for the period April-September 1994 and the corresponding figures for the preceding three years are

	April-September	
	\$ Million	Rs crores
1994-95	-1230 44	-3860 02
1993-94	-440 48	-1381 35
1992-93	-2622 03	-7484 91
1991-92	-1021 43	-2355 66

(c) During April-August 1994 the latest period for which disaggregated data (at 2 digit level) are available major items which registered more than the average growth rate in exports were coffee, project goods, sports goods marine products, chemicals & allied products coal electronic goods, and textiles The major items registering more than the average growth rate of imports during April-August 1994 were edible oils cashew nuts raw hides & skin organic & inorganic chemicals metalliferous ores metal scrap, non-ferrous metals and newsprint

(d) Increase in exports holds the key to the balance of payments problems including trade deficit In order to increase exports the Government have taken steps for liberalisation of trade which include flexibility in export linked imports reduction in import licensing removal of procedural irritants through simplification of policy and procedures and pruning of negative list of exports Export promotion is a continuous and ongoing process and a collaborative effort between Government and trade and industry All possible steps are taken to boost exports in consultation with trade and industry The States are also being increasingly involved in the export promotion process through schemes like EPiP

[English]

Conference of Commonwealth Finance Ministers

*252 SHRI BOLLA BULLI RAMAIAH
SHRI D VENKATESWRA RAO

Will the Minister of FINANCE be pleased to state

(a) whether the Finance Ministers from the Commonwealth countries met and discussed the impact of economic reforms in the world,

(b) if so, the details thereof,

(c) the extent to which the Commonwealth Ministers have decided to provide economic aid to each other,

(d) whether any action plan has been prepared in this regard, and

(e) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) and (b) Yes Sir The Finance Ministers from Commonwealth Countries met in Malta on 26-28 September 1994 The agenda for the meeting included the World Economic Situation and Prospects, the Bretton Woods Institutions and the Commonwealth Experience and Commonwealth Functional Co-operation During their discussion on World Economic Situation and Prospects the Ministers deliberated on the upsurge in the World Economy, the opportunities arising from the recovery and the problems still confronting their economies It was noted that developing countries continue to play a dynamic role in the World economy and that reforms should be continued to meet the challenges facing the international economy and in particular those of the developing countries The ministers agreed on the need for an enhanced role of the IMF for strengthening international macro economic policy co ordination The meeting stressed that the design of IMF/World Bank programmes should be growth oriented with primacy given to poverty reduction measures It was agreed that tackling the debt problem was one of the best forms of help for the poorest countries The meeting also discussed the serious effects of money laundering on the economic reform efforts of many Commonwealth countries

(c) to (e) No Sir The Commonwealth Countries Finance Ministers did not discuss economic aid to each other However the member countries pledged various contributions to the Commonwealth Fund for Technical Cooperation (CFTC) The CFTC established in 1971 is the Commonwealth's arm for provision of technical assistance and skills training for the sustainable development of its member countries The major purpose of the Fund is to take advantage of shared experiences and similarities to promote co-operation mutual assistance and development in the Commonwealth and to strengthen the multilateral links among Commonwealth countries All 51 members of the Commonwealth are the members of this Fund and it is financed by voluntary contributions as member states may from time to time provide In the meeting India re affirmed her faith and commitment in the CFTC and pledged Pound 400 000 for 1994 95

Garment Export

*253 SHRIMATI DIPIKA H TOPIWALA Will the Minister of TEXTILES be pleased to state

(a) the present position of garment export to both quota and non-quota countries

(b) whether the Government have reviewed India's export promotional policies and the import policies of the quota countries, and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) Garment exports to quota and non-quota countries during January-October, 1994 have been as follows

	Quantity (In Lakh pieces)	Value (In Rs. Crores)
Quota Countries	5649	8496.20
Non-quota Countries	2364	2744.21

(b) and (c). Exports of textiles and garments to the quota countries are governed by bilateral textile agreements concluded between India and these countries, under the aegis of the Multi Fibre Arrangement (MFA).

[Translation]

Urban Co-operative Banks

*254. SHRI RATILAL VARMA: Will the Minister of FINANCE be pleased to state:

(a) the norms fixed to issue licences to new urban co-operative banks;

(b) the number of co-operative banks in the country which have been set up by the people belonging to the Scheduled Castes, Scheduled Tribes and by the women, State-wise;

(c) the steps taken by the Government to launch co-operative banks by the people belonging to Scheduled Castes and Scheduled Tribes; and

(d) the measures adopted by the Government to revitalise the efficiency of the comparatively weaker urban co-operative banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) (a) Reserve Bank of India (RBI) gives its permission for setting up of urban co-operative banks which fulfil the stipulated entry point norms as given below:—

Centre	Population	Initial share capital (Rs. lakhs)	Membership (Initial)	Membership after 2 years
A	Above 50 lakhs	60	3000	6000
B	Above 10 lakhs but below 50 lakhs	30	2000	4000
C	Above 1 lakh but below 10 lakhs	15	1500	3000
D	Above 10,000 but below 1 lakh	6	1000	2000

These banks are also required to achieve the following viability norms in a time frame of 3 years:—

Centre	(Rs. in lakhs)				
	Share Capital	Reserves	Deposits	Advances	Working Capital
A	75	30	645	525	750
B	40	16	344	280	400
C	25	10	215	175	250
D	10	4	86	70	100

(b) The State-wise number of urban cooperative banks in the country set up by the persons predominantly belonging to Scheduled Castes/Scheduled Tribes and women, as on 14th December, 1994 is as under:—

Name of States/ Union Territory	No. of banks organised by SC/ST and licensed by Reserve Bank of India	No. of Mahila banks licensed by RBI
1. Andhra Pradesh	1	1
2. Gujarat	—	5
3. Karnataka	—	4
4. Maharashtra	2	28
5. Madhya Pradesh	—	2
6. Manipur	—	1
7. New Delhi	1	—
TOTAL	4	41

(c) In keeping with the special status accorded to Scheduled Castes/Scheduled Tribes, the entry point norms relating to share capital have been relaxed to the extent of 50% of the viability norms for setting up of urban cooperative banks by them.

(d) The Reserve Bank of India (RBI) has advised the State Governments to constitute State Level Review Committees/Bank Level Review Committees to prepare action plan for the rehabilitation of weak urban cooperative banks within a time bound programme and also to review periodically their progress.

Non-Banking Financial Companies

*255. DR. MUMTAZ ANSARI:
SHRI TEJ NARAYAN SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have framed any rules/guidelines for the non-banking financial institutions in June, 1994;

(b) if so, the details thereof;

(c) the steps taken by the Government to ensure strict observance of these rules/guidelines; and

(d) the names of the institutions which have failed to observe these rules and the action against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) (a) and (b). Reserve Bank of India (RBI) has issued guidelines on 13 June, 1994 to Non-Banking Financial Companies and Residuary Financial Companies with net owned fund of Rs. 50 lakhs and above and registered with RBI, laying down the prudential norms for income recognition, accounting standards, provisioning for bad and doubtful debts, capital adequacy, concentration of credit/investment, etc.

(c) and (d). RBI has prescribed a reporting format to ensure compliance by the registered financial companies with the prudential norms and has asked them to submit

the return as at the end of September and March every year together with auditor's certificate. The return is to be submitted within a period of two months from the date to which it relates. The first return relates to March 31, 1995.

Import of Capital Goods

*256. SHRI NITISH KUMAR:
DR. MAHADEEPAK SINGH SHAKYA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have issued any special import licences to import capital goods under the Export Promotion Capital Goods Scheme during the current financial year;

(b) if so, the details thereof;

(c) whether the indigenous textile machines industry was badly affected due to tax exemption on the import of capital goods;

(d) if so, the total quantity of capital goods imported so far, item-wise;

(e) the criteria adopted by the Government in permitting such imports; and

(f) the steps being taken by the Government to protect the interest of textile machines industry?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Yes Sir.

(b) to (e). Under the Export Promotion Capital Goods Scheme, Import Licences are issued at concessional Customs Duty of 15% subject to Export Obligations of 4 times of the CIF value of such licences. 4773 licences for a total CIF value of Rs. 7446.92 crores have been issued so far. Data relating actual imports is not being maintained separately.

(f) EPOG licences are also dutiable. Moreover, indigenous manufacturers including Textile Machinery manufacturers are also eligible to supply the machinery by importing necessary components under the above concessional rate of Customs Duty.

[English]

Tourism Development by Private Sector

*257. SHRI DHARMANNA MONDAYYA SADUL:
SHRIMATI PRATIBHA DEVISINGH PATIL:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government have asked the States to involve the private sector and tour operators in promoting tourism in the country, particularly in hilly areas of the Himalayan region;

(b) if so, whether any concrete programme of action has been formulated and approved in this regard;

(c) if so, the details thereof; and

(d) the time by which these plans are likely to be implemented?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) to (d). Creation and improvement of infrastructural facilities for tourism involve heavy investment and since Government resources are limited, all the State Governments have been requested to encourage private sector to make such investments.

Accordingly, the State Governments have been requested to draw up a Tourism Investment plan which would serve as an integral part of their Tourism Master Plans. These Investment Plans should indicate the type of facilities to be established which should be related to specific tourist destinations. Several State Governments have made policy announcements in this regard and identified specific locations for private sector investments in hotel and tourism sector projects.

Export of Coffee

*258. SHRI SRIKANTA JENA:
SHRI MOHAN RAWALE:

Will the Minister of COMMERCE be pleased to state:

(a) the present price of coffee in the domestic market in comparison to June, 1994;

(b) whether the Government have banned the export of coffee to check the hike in coffee price in the domestic market;

(c) if so, the extent to which this step has brought down the prices of coffee and the loss suffered in foreign exchange due to ban on the export of coffee;

(d) whether the Government have received any request from the Coffee Growers Association against the ban on export of coffee;

(e) if so, the details thereof; and

(f) the action taken by the Government in this regard?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) to (f). The average retail market price of coffee in the domestic market in June, 1994 to December, 1994 is as follows:

June 1994	August 1994 (when export was restricted)	December 1994 (Rs per 50 kg) (latest price)
4560	8063	5950

Due to un-precedented price rise of coffee in domestic market, Government had decided to impose quantitative restriction on export of coffee in August, 1994 in order to improve the domestic availability. Consequent to this restriction, the domestic price had shown a perceptible decline. On the other hand, the export of coffee during this calendar year so far has been all time high at 131,842 tonnes. Therefore, there is no loss suffered in terms of foreign exchange earning due to these restrictions.

Government had received memoranda from various Growers' Associations requesting to remove the curbs on export of coffee. These memoranda were considered on merit and recently, the Government have relaxed the ceiling for exports and enhanced it by 10,000 tonnes for the current calendar year. A liberal approach has also now

been taken to accommodate all genuine export orders. Even exports of certain grades of coffee which were restricted earlier were allowed for confirmed export orders. The export of these grades in various value-added forms have also been allowed.

Jute Industry

*259. SHRI ANAND RATNA MAURYA:
SHRI SANAT KUMAR MAUNDAL:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have withdrawn the internal market assistance (IMA) on jute goods and propose to revise the norms for external market assistance (EMA);

(b) if so, the reasons therefor;

(c) whether the Government have assessed its likely impact on jute industry; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY) (a) to (d). The Internal Market Assistance and the External Market Assistance (EMA) Schemes were introduced to promote the marketing of diversified jute products in the domestic and export markets respectively. The Scheme were not intended to be continued indefinitely. IMA was withdrawn in May, 1993 after assessing that the diversified jute products have been able to make their position in the domestic market and the purpose of the Scheme has been achieved. Various aspects relating to the marketing of diversified jute products in the export market are also being examined to assess changes required in the norms of EMA Scheme.

Import under Vabal Scheme

260. SHRI RAMESH CHENNITHALA: Will the Minister of FINANCE be pleased to state:

(a) whether duty-free imports are allowed under the Value Based Advance Licensing Scheme,

(b) If so, the total imports, done during the past one year under this scheme;

(c) whether some cases of fraudulent imports have come to the notice of the Government;

(d) if so, the details thereof and the total amount of duty evasion involved therein; and

(e) the steps taken to curb such fraudulent imports?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):
(a) Yes, Sir.

(b) Total import during past one year under this Scheme have been approximately Rs. 2700 crores.

(c) to (e). Some cases of fraudulent import have been noticed. These cases relate to import of goods not required for manufacture of export product, mis-declaration of description of goods etc. Such cases are dealt with according to the provisions of the Customs

Act, and where contraventions are established duty together with fine and penalty is recovered. Since many of the cases are still under investigation/adjudication, the amount of duty evasion cannot be furnished.

Loans to Industries in Gujarat

2527. SHRI DILEEP BHAI SANGHANI: Will the Minister of FINANCE be pleased to state the amount of assistance sanctioned and released by the Financial and Investment Institutions to industries in backward and tribal areas of Gujarat during the last two years and the current year so far, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): The assistance sanctioned and disbursed by all India financial and investment institutions to backward areas of Gujarat during the last two years and current year is as under:

(Rs. Crore)

	Sanctions	Disbursements
1992-93@	1122.3	745.6
1993-94@	1286.5	488.3
1994-95* (April-September)	524.6	190.2

@ Institutions covered are Industrial Development Bank of India (IDBI), Industrial Finance Corporation of India Ltd (IFCI), Industrial Credit & Investment Corporation of India Ltd (ICICI), Small Industries Development Bank of India (SIDBI), Industrial Reconstruction Bank of India (IRBI), SCICI Ltd., Risk Capital & Technology Finance Corporation Ltd (RCTC), Technology Development & Information Company of India Ltd (TDICI), Life Insurance Corporation of India (LIC) Unit Trust of India (UTI) and General Insurance Corporation of India (GIC).

* Institutions covered are IDBI, IFCI, ICICI, SIDBI and IRBI.

Tours by Minister

2528. SHRI SUBRATA MUKHERJEE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the number of days during this financial year the Minister went on tour within the country and outside, separately;

(b) the details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Union Government budget; and

(e) if not, the source of the funds?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (e). The information is being collected and will be laid on the Table of the House.

Tours by Ministers

2529 SHRI AMAL DATTA
SHRI RAM CHANDRA GHANGARE

Will the Minister of COMMERCE be pleased to state

(a) the number of days during this financial year the Minister went on tour within the country and outside separately,

(b) the details of such tours,

(c) the expenses incurred in respect of each such tour,

(d) whether the expenses were borne by the Central Government budget, and

(e) if not, the source of the funds?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) During the current financial year upto Nov 94, the Minister of Commerce was on tour for 114 days (including 45 Saturdays & Sundays) out of which he was on tour outside the country for 54 days and within the country for 60 days

(b) to (e) A Statement is enclosed

STATEMENT

Sl No	Date	Place	Expenses incurred by the Govt of India (Rs)				
1	2	3	4	5	6	7	
01	10 04 1994 to 17 04 1994	Paris-Geneva- Marrakech Casablancae Amsterdam	86 737/—	20	24 09 1994 to 26 09 1994	Bangalore- Calcutta	7,977/—
02	22 04 1994 to 24 04 1994	Calcutta	6 330 0	21	28 09 1994 to 06 10 1994	New York	1,917/—
03	29 04 1994 to 01 05 1994	Bombay- Hyderabad	5 493/—	22	10 10 1994 to 15 10 1994	Calcutta- Karnahar	3,445/—
04	07 05 1994	Ahmedabad	Nonofficial tour expenses incurred by the Minister	23	18 10 1994 to 22 10 1994	London-New York Columbus-New York	1,24,308/—
05	13 05 1994 to 16 05 1994	Calcutta Berhampore		24	31 10 1994 to 02 11 1994	Calcutta	6,945/—
06.	19 05 1994 to 22 05 1994	Guahatl-- Calcutta	8,396/—	25	10 11 1994 to 11 11 1994	Jammu	4,930/—
07	28.05 1994 to 02 06.1994	Zurichh -Rome Milan-London	61,191/—	26	16 11 1994 to 17 11 1994	Bangalore	Bill not submitted
08.	18 06.1994 to 19 06 1994	Calcutta-	6,265/—	27	18 11 1994 to 20 11 1994	Ranchi- Calcutta	7,945/—
09.	29.06.1994 to 02.07.1994	Moscow	By spl Air India Flight	28	23 11 1994	Bangalore	Expenses made by himself
10.	06 07 1994 to 10.07.1994	Calcutta Silchar	9,112/—	29	25 11 1994 to 27 11 1994	Bombay- Daman	3,043/—
				30	30 11 1994	Calcutta	

1	2	3	4
11	22 07 1994 to 23 07 1994	Calcutta	6,270/—
12	05 08 1994 to 07 08 1994	Madras- Trchy	
13	08 08 1994 to 09 08 1994	Calcutta	6,920/—
14	12 08 1994 to 15 08 1994	Calcutta	6,970/—
15	20 08 1994 to 28 08 1994	Johannesburg- Frankfurt Tehran	1,31 695/-
16	01 09 1994 to 05 09 1994	Moscow- Ulanbatore- Moscow	1,7,204/—
17	10 09 1994 to 11 09 1994	Hyderabad	Expenses made by himself
18	13 09 1994 to 18 09 1994	Moscow Frankfurt Zugreb-Zunch Dubai- Udaipur	92,393/— Spl Aircraft
20	24 09 1994 to 26 09 1994	Bangalore- Calcutta	7,977/—
21	28 09 1994 to 06 10 1994	New York	1,917/—
22	10 10 1994 to 15 10 1994	Calcutta- Karnahar	3,445/—
23	18 10 1994 to 22 10 1994	London-New York Columbus-New York	1,24,308/—
24	31 10 1994 to 02 11 1994	Calcutta	6,945/—
25	10 11 1994 to 11 11 1994	Jammu	4,930/—
26	16 11 1994 to 17 11 1994	Bangalore	Bill not submitted
27	18 11 1994 to 20 11 1994	Ranchi- Calcutta	7,945/—
28	23 11 1994	Bangalore	Expenses made by himself
29	25 11 1994 to 27 11 1994	Bombay- Daman	3,043/—
30	30 11 1994	Calcutta	

[Translation]

Shramik Vidyalyaya

2530. SHRI N.J. RATHVA:
SHRI DHARMABHIKSHAM:

Will the Minister of LABOUR be pleased to state :

- (a) whether the Government propose to open Shramik Vidyalyayas in Gujarat and Andhra Pradesh;
(b) if so, the details thereof; and
(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTER OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): (a) to (c). As per the criteria adopted by the Department of Education, the State of Gujarat is entitled to four Shramik Vidyapeeths during 8th plan period. Three Shramik Vidyapeeths are working in the State at present. Their locations being Ahmedabad, Vadodara and Surat. The State of Gujarat is entitled to one more Shramik Vidyapeeth for which two proposals have already been received. The State of Andhra Pradesh is entitled to five Shramik Vidyapeeths during the 8th plan period. Five Shramik Vidyapeeths are working in the State and they are located at Hyderabad, Ranga Reddy, Guntur, Vijayawada and Visakhapainam.

[English]

Federation of Indian Export Organisation

2531. Dr. LAXMINARAYAN PANDEYA: Will the Minister of COMMERCE be pleased to state :

(a) whether the Government are aware that senior officers who are members of the Managing Committee of Federation of Indian Export Organisation as special invitees have attended its meetings in spite of a provision in the Articles of Association against such special invitees;

(b) if so, the details of such officers who have attended the meetings during each of the last three years and the reasons therefor; and

(c) the steps being taken by the Government in this regard and to make this Apex organisation more effective in export promotion work?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Two officers of the Ministry of Commerce are nominated members on the Managing Committee of FIEO. These officers attend the meetings of the Managing Committee as nominated members which is in accordance with the rules and regulations of FIEO. However, certain other members of FIEO have attended the meetings of the Managing Committee as special invitees.

(b) and (c). List of such special invitees who have attended the meetings of Managing Committee of FIEO during each of the last 3 years is given in the enclosed statement. FIEO is an autonomous body registered under the Societies Registration Act, 1860 and it manages its own affairs with the approval of the Managing Committee.

The special invitees attended the meetings as per invitations extended to them by the President. Ministry of Commerce closely interacts with FIEO in regard to all matters relating to export promotion, keeping in view para 149 of EXIM Policy on its autonomy & para 150 of EXIM Policy on conditions for support by the Government. FIEO has been advised to ensure that there is no violation of the rules provision.

STATEMENT

List of special invitees who have attended the meetings of Managing Committee of Federation of Indian Export Organisations during each of the last three years

S. No.	Date of the meeting	Special Invitees
1991-92		
1.	10.07.1991	Shri V.P. Punj
2.	31.07.1991	Shri Binay Kumar Shri V.P. Punj
3.	08.10.1991	Shri V.P. Punj Bhai Mohan Singh
4.	12.11.1991	Shri V.P. Punj
5.	30.12.1991	Shri V.P. Punj Shri Ramu S Deora
6.	05.03.1991	Shri V.P. Punj Shri Binay Kumar Shri Ramu S Deora
1992-93		
1.	01.06.1992	Shri V.P. Punj Shri Ramu S Deora Bhai Mohan Singh
2.	18.08.1992	Shri V.P. Punj Shri Binay Kumar
3.	18.09.1992	Shri V.P. Punj Shri Ramu S Deora
4.	04.01.1993	Shri Ramu S Deora
5.	06.03.1993	Shri Ramu S Deora
1993-94		
1.	20.05.1993	Shri V.P. Punj
2.	22.07.1993	Shri Binay Kumar Bhai Mohan Singh Shri V.P. Punj Shri Ramu S Deora
3.	17.09.1993	Shri P.G. Pillai Bhai Mohan Singh Shri V.P. Punj Shri Ramu S Deora Shri Kishor K Shah
4.	01.12.1994	Shri P.G. Pillai Shri V.P. Punj Shri Ramu S Deora Shri Kishor K Shah
5.	04.03.1994	Shri Ramu S Deora Shri Kishor K Shah

Growth Rate of Indian Consultancy Services

2532. SHRI SURAJ MANDAL: Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have formulated any new guidelines to promote foreign consultancy;

(b) if so, the details thereof;

(c) the details of the growth rate of Indian Consultancy Services Sector during each of the last three years; and

(d) the steps being taken by the Government to boost the export of these services?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) The question does not arise.

(c) Foreign exchange earnings on account of export of consultancy services, including computer software exports, and growth rate during the last 3 years are as under.

(In Rs. Crore)

Year	F.E. Earnings	Growth rate
1990-91	312	
1991-92	720	130%
1992-93	831	15%
1993-94	1369	64%

Source FIEO

(d) The steps taken for promotion of consultancy services export include, *inter alia*, availability of Market Development Assistance of a series of related activities such as market study abroad, overseas offices, publicity, and preparation and submission of bids, and relief income tax. Besides, several other recommendations are currently under Government's consideration aimed at promotion of project exports including consultancy services exports.

Deposit Growth

2533. SHRI SHIV SHARAN VERMA: Will the Minister of FINANCE be pleased to state :

(a) the number of branches of public sector banks in the country State-wise; and

(b) the deposits growth during each of the past two years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). State-wise number of branches of public sector banks functioning in the country as on 30.6.1994 and also per centage growth of deposits in these banks during the years ending March, 1993 and March, 1994 are given in the Statement attached.

State/Union Territory	No. of branches (as on 30.6.1994)	Percentage growth of deposits	
		March 1993	March 1994
Haryana	1011	16.2	17.2
Himachal Pradesh	621	16.4	17.7
Jammu & Kashmir	256	20.6	13.6
Punjab	1986	14.4	17.8
Rajasthan	1842	16.3	18.6
Chandigarh	112	25.1	13.3
Delhi	1064	13.1	32.3
Arunachal Pradesh	49	15.4	12.4
Assam	813	10.3	13.6
Manipur	56	-3.8	19.6
Meghalaya	127	18.1	15.4
Mizoram	26	3.3	2.0
Nagaland	62	6.1	-2.8
Tripura	91	9.0	-0.6
Bihar	3011	11.3	12.3
Orissa	1317	17.9	9.2
Sikkim	40	16.6	4.4
West Bengal	3307	15.7	14.4
Andaman & Nico	30	-21.8	19.9
Madhya Pradesh	2790	10.9	15.5
Uttar Pradesh	5318	12.4	15.8
Goa	253	19.5	17.3
Gujarat	2983	17.5	18.1
Maharashtra	4576	20.6	6.2
Dadra & Nagar Haveli	7	50.2	33.6
Daman & Diu	10	20.3	25.9
Andhra Pradesh	3384	13.4	16.7
Karnataka	2823	18.9	10.0
Kerala	1709	24.1	22.6
Tamil Nadu	3289	23.5	10.8
Lakshadweep	8	18.1	12.4
Pondicherry	60	17.4	17.4
All India	43031	16.6	14.9

Registered Unemployed in Maharashtra

2534. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the Minister of LOBOUR be pleased to state :

(a) the number of handicapped and SC/ST persons registered with various employment exchanges in Maharashtra as on November, 1994;

(b) the number of handicapped and SC/ST persons provided with employment during the last three years;

(c) whether the reservations quota fixed for the handicapped and SC/ST persons is filled up;

(d) if not, the reasons therefor, and

(e) the efforts being made to fill up these reserved vacancies immediately?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P A SANGMA) (a) and (b) A Statement containing available information is enclosed

(c) to (e) Up-to-date statistics regarding/filled up against these reserved quota not available. However 3% vacancies have been reserved for handicapped persons in central Government Services in Group C & D posts and comparable posts in Central Public Undertaking. The filling up of the posts reserved for the handicapped persons is a continuous process undertaken by Ministries/Departments/Public sector Undertaking. In addition special drive to fill up the backlog of reserved vacancies for the visually handicapped and hearing handicapped were undertaken in 1988, 1989 and 1990 and another drive to fill the backlog of vacancies for visually handicapped in Group C & D posts will be undertaken shortly.

As regards reserved vacancies for Scheduled Castes and Scheduled Tribes persons steps taken by the Government are as follows—

- (i) Government has banned dereservation in all cases of direct recruitment to fill the vacancies in group A,B,C, & D. According to this, if SC/ST candidates are not available to fill the vacancies reserved for them, the vacancies will not be filled by other candidates and will be kept vacant to be filled in subsequent recruitment attempts by SC/ST candidates.
- (ii) Special Recruitment Drives have been conducted (1989, 1990 and 1991) to fill exclusively the backlog vacancies reserved for SC/ST.
- (iii) To make up shortfall in the intake of SC/ST candidates in posts filled by promotion in grades having direct recruitment quota, due to non-availability of suitable SC/ST candidates, vacancies are temporarily diverted to the direct recruitment quota for SC/ST till such time suitable SC/ST candidates from the feeder cadre are available.
- (iv) Various concessions and facilities like relaxation in upper age limit, exemption from payment of examination/application fee, more number of chances for appearing in an examination, relaxing the standard of suitability etc have been provided to improve the intake of SC/ST candidates.

STATEMENT

Number of handicapped Sch Castes/Sch Tribes job seekers placed in employment by the Employment Exchanges in Maharashtra and their number on Live Register

(Figures in Hundred)

Category	Number on live register as on 31-12 1993 (latest available)	Number placed in employment during		
		1991	1992	1993
1 Handicapped applicants	239	6	5	4
2 Scheduled Caste applicants	5364	55	63	47
3 Scheduled Tribe applicants	1189	22	21	14

Note: All the job seekers on the live register of employment exchanges are not necessarily unemployed.

Swindling in Investments question

2535 SHRI RAM KAPSE Will the Minister of FINANCE be pleased to state

(a) whether several incidents were brought to his notice about the money being swindled in investments taking advantage of loopholes of the Postal Act and certain provisions of Banking Regulations

(b) if so whether the Government have constituted any inquiry in the matter

(c) if so the details thereof and

(d) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) to (c) Reserve Bank of India has sometime ago received complaints regarding instances of fraudulent encashment of refund orders, dividend warrants and other payment instruments. The Chief Post Master General Bombay and two of the public sector banks affected by the fraudulent transactions had reported the matter to the Central Bureau of Investigation (CBI). Recently, the CBI has registered a case in the Bhubaneswar Branch of CBI against Shri Biman Kumar Aich, a sub-broker, and Shri Ranjit Kumar Das, an Officer of Bank of India, Bhubaneswar, for inter-alia, matters relating to encashment of refund orders through fictitious accounts opened in Punjab National bank, State Bank of India and Vijaya Bank in Bhubaneswar.

(d) Does not arise, in view of replies to (a), (b) and (c) above

Air Taxi Operators

2536. SHRI MULLAPALLY RAMCHANDRAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any of the air taxi operators have defaulted in payment of landing fee and other charges due to the Government;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government to expedite the recovery of such dues?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c). Information is being collected and will be laid on the table of House.

Helicopter Services In North-Eastern Region

2537. DR. JAYANTA RONGPI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government propose to introduce helicopter services in the North-Eastern States;

(b) if so, the reasons therefor;

(c) the names of towns proposed to be connected by the service;

(d) whether the Government have received requests for connecting the two hill districts of Assam with the said helicopter service network; and

(e) if so, the decision taken by the Government thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (e). It has been decided to connect less accessible towns including those in Assam, of the North Eastern States through helicopter service, to be operated by Pawan Hans Limited, initially on a limited scale with two helicopters, to serve interior areas of Arunachal Pradesh & Nagaland.

The routes proposed to be operated in the region, which would be subject to finalisation in consultation with North Eastern Council and respective States are given in the Statement enclosed.

In the absence of a firm commitment from Government of Nagaland, for provision of infrastructural arrangement, the service is proposed to be initially started in the State of Arunachal Pradesh, by June, 1995.

STATEMENT

The Places proposed to be connected by Helicopter service in the North-Eastern Region (Not Final)

Kohima Base

Kohima—Mokokchung—Tuensang—Mokokchung—

Wokha—Kohima

Kohima—Mokokchung—Mon—Mokokchung—

Kohima—Jorhat

Kohima—Phek—Zunheboto—Kohima

Kohima—Ukhrul—Imphal—Tamenglong—Jiriban—

Silchar—

Jiriban—Tamenglong—Imphal—Ukhrulkohima

Dibrugarh Base

Dibrugarh—Passighat—Tuting—Passighat—

Dibrugarh

Dibrugarh—Along—Dibrugarh

Dibrugarh—Roing—Amini—Roing—Dibrugarh

Dibrugarh—Daparizo—Limking—Daparizo—

Dibrugarh

Dibrugarh—Hanajar—Tezpur—Itanagar—

Dibrugarh

Demand and Supply of Mica

2538. SHRI BASUDEB ACHARIA: Will the Minister of COMMERCE be pleased to state:

(a) the total production, export and domestic consumption of mica product and crude mica made from the mines during each of the last three years, separately;

(b) the total volume of India's international trade on mica and its percentage of the total global trade during the above period both in terms of value and quantity;

(c) whether the world's production and consumption of mica are on decline during the above period; and

(d) if so, the steps being taken by the Government to increase the production of mica and boost its export?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Production and Export of mica is given below:

(Qty. in MT)

Production	
1991-92	5957
1992-93	3997 (Provisional)
1993-94	3113 (Provisional)

Source: IBM, Nagapur

(Qty. in MT)

Exports :			
Year	Processed Mica Qty.	Mica Products (Fabricated, Powder & others) Qty.	Total Qty.
1991-92	6159	28721	34880
1992-93	5722	22019	27741
1993-94	N.A.	N.A.	28158

Consumption:

Precise details about consumption of mica during the last three years are not available. However, as per IBM, Nagpur, consumption of all types of mica for all industries from 1987 to 1989-90 was as under:

1987	—	9150 (tonnes)
1988	—	8750 (tonnes)
1989-90	—	9300 (tonnes)

(b) Precise details of volume of world trade in mica are not available.

(c) Consumption of mica in the world has been affected due to technological obsolescence, breakup of USSR and general economic recession in the world.

(d) Review of export policy and thrust on exporting value added products of mica are proposed for increasing exports of mica.

Bad and Doubtful Debts

2539. SHRI CHITTA BASU:

SHRI CHINMAYANAND SWAMI:

Will the Minister of FINANCE be pleased to state:

(a) whether public sector banks have made full provisions for all bad and doubtful debts; and

(b) the amount of debts considered bad and doubtful due from large, medium and small scale sectors, agriculture and trade, in case of each of the public sector bank and provisions held by banks for each sector as on March 31, 1994?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Reserve Bank of India (RBI) has intimated that all the nationalised banks (except Punjab National Bank which has not yet finalised its balance sheet for the year ended 31.3.94) have made provision as per the prudential norms on provisioning prescribed by the RBI for the year ended 31 March, 1994.

(b) Information is being collected and will be laid on the Table of the House.

Alleged Fake Business

2540. SHRI V. SREENIVASA PRASAD: Will the Minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation of India, North Central Zone has reduced the different Club memberships of some of the insurance agents on account of alleged fake business;

(b) whether the Life Insurance Corporation of India has taken any action against concerned officers responsible in this regard;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the agents were motivated by the Life Insurance Corporation of India authorities to increase the business output in this manner;

(e) if so, the fact and details thereof; and

(f) the action taken against such officials and to support the agents?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) No, Sir. LIC have reported that no case of fake business came to their knowledge.

(b) and (c). Does not arise.

(d) No, Sir.

(e) and (f). Do not arise.

Euro Bond Market

2541. SHRI RAJENDRA AGNIHOTRI: Will the Minister of FINANCE be pleased to state:

(a) whether an international seminar was organised on credit rating recently;

(b) if so, the main subjects discussed in the seminar;

(c) the decisions arrived at; and

(d) the names of the companies which will be allowed to tap the Euro Bond Market?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Yes, Sir. An International Seminar on Credit Rating was organised in New Delhi on August 30-31, 1994 by the Investment Information and Credit Rating Agency of India (ICRA) jointly with leading banks, investment institutions and financial service companies.

(b) The main subjects discussed were the quality and servicing ability of different types of corporate debts and rating of banks and financial institutions and of Euro issues.

(c) The Seminar facilitated interaction between ratings specialists and corporate issuers, investors and market intermediaries.

(d) Does not arise.

[Translation]

Subsidies

2542. SHRI SURENDRA PAL PATHAK: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are considering to stop all types of subsidies except those especially meant for the poor;

(b) if so, the details in this regard;

(c) the total amount of the additional burden which is likely to fall on the public, due to this stoppage; and

(d) the total subsidy stopped by the Government during the last two years and the areas in which it has been stopped?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) No such proposal is under consideration of the Government.

(b) and (c). Do not arise.

(d) The trend of various subsidies borne by the Government over the years is given in the table -at Annexure 3.1 of the document Expenditure Budget 1994-95 Vol. 1 which was presented to Parliament alongwith the Budget.

[English]

Funding of Corporate Houses by Foreign Banks

2543. SHRI RAM NAIK: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received any representation from the Indian Banks' Association on corporate houses being funded by foreign banks through commercial papers;

(b) if so, the details thereof;

(c) the action taken thereon;

(d) whether some foreign banks defaulted on their cash reserve ratio (CRR) and statutory Liquidity Ratio (SLR) levels with the Reserve Bank during the month of September, 1994;

(e) if so, the names of these banks and the defaulted amount under CRR & SLR respectively, bank-wise;

(f) the action taken by the Reserve Bank against these defaulting Banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY)

(a) No, sir.

(b) and (c). Do not arise.

(d) to (f). Reserve Bank of India (RBI) has intimated that one of the foreign banks (American Express Bank) had defaulted in the maintenance of Cash Reserve Ratio (CRR) for the fortnight ended 16th September, 1994, as per details given below:

(i) CRR required to be maintained	Rs. 3,88,24,64,170
(ii) CRR actually maintained	Rs. 2,79,39,83,000
(iii) Shortfall in the maintenance of CRR	Rs. 1,08,84,81,170

RBI has further reported that interest due on eligible CRR balance for the fortnight in question has not been released to the concerned bank.

As regards the maintenance of Statutory Liquidity Ratio (SLR), RBI has intimated that none of the foreign banks had defaulted during the month of September, 1994

Production of Textiles

2544. SHRI SYED SHAHABUDIN: Will the Minister of TEXTILES be pleased to state:

(a) the estimated production of textiles of all fibres or mixes during the 1994-95;

(b) the break-up by mill, powerloom and handloom sectors;

(c) whether any major variation is anticipated as compared to 1993-94 in the output of various sub-sectors; and

(d) the total subsidy to the handloom sector during 1993-94 and estimated production for the current year?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) The anticipated production of cloth of all cloth of all fibres during 1994-95 has been estimated at 28,155 Million sq. metres.

(b) The break-up of estimated cloth production during 1994-95 is as under:—

Year	Sector	Production of fabric (Mn. Sq. metres)
1994-95	Mill	1875
	Handloom	5750
	Powerloom	20,100
	Wool, Silk, Khadi	430
		28,155

(c) At this stage no major variation is anticipated in the pattern of sector-wise cloth production as compared to 1993-94.

(d) An amount of Rs. 124.18 crores has been released

in 1993-94 to various states as Janata Subsidy. The estimated production for the handloom sector in the current year is 5750 million sq. metres.

Chits and Finance Companies

2545. SHRI DHARMABHAKSHAM: Will the Minister of FINANCE be pleased to state:

(a) the number of registered Chit and Finance Companies in Andhra Pradesh under Bank Guarantee; and

(b) the number of financial companies that are declared insolvent or wound up?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) and (b). The information is being collected and will be laid on the Table of the House.

Unapplied Interest

2546. SHRI CHINMAYANAND SWAMI:
SHRI CHITTA BASU:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government and or RBI has directed banks not to debit interest to the loan accounts which are classified as non-performing assets;

(b) if so, the method followed for bringing into account the liability of borrowers in respect of unapplied interest; and

(c) the amount of interest due but not taken into account by each of the Public Sector banks during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) to (c). The information is being collected and will be laid on the Table of the House.

Recovery of Over-Dues

2547. SHRI ARJUN CHARAN SETHI: Will the Minister of FINANCE be pleased to state:

(a) whether some nationalised banks in Balasore district of Orissa have not been finalising even I.R.D. loans to the Scheduled Castes/Scheduled Tribes in the name of less recovery of over dues by these banks;

(b) if so, the details of the overdues, bank-wise; and

(c) the action taken by the Government to help the applicants to get loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) and (b). The information is being collected and will be laid on the Table of the House to the extent available.

(c) Reserve Bank of India (RBI) has advised to all the Indian Scheduled commercial banks vide its circular dated 22-2-1994 to issues suitable instructions to their branches/offices and gear up the bank machinery to ensure that no slippage takes place in extending loans under the Integrated Rural Development Programme (IRDP) which is an important national programme for poverty alleviation.

Implementation of Austerity Guidelines

2548. SHRIMATI BHAVANA CHIKHALIA: Will the Minister of FINANCE be pleased to state:

(a) whether the austerity guidelines of cutting down 10 per cent of posts in Group 'A' category in Central Government is being implemented;

(b) if so, the results thereof during the last year and current year; and

(c) the reasons for creating more Group 'A' posts and surrendering Group 'C' and 'D' posts in Central Government for effecting matching savings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). In pursuance of a decision announced by the Prime Minister in the National Development Council meeting held in December, 1991, an exercise was initiated by various Ministries/Departments to reduce staff strength in all the Groups including Groups "A" by 10%. About 62,000 posts have been reduced so far. The year-wise and group-wise results achieved are not centrally available.

(c) The existing guidelines relating to creation of posts envisage that matching savings for creation of posts are to be provided for by the surrender of posts in the same group or of posts in the immediate line of promotion and not by surrender of lower posts.

Currency Notes

2549. SHRI RAMCHANDRA GHANGARE. Will the Minister of FINANCE be pleased to state:

(a) whether delivery of newly printed currency notes to various RBI centres in the country were affected since these were loaded at Nasik Road Railway Station's goods shed instead of usual load of railway siding inside the India Security Press in September, 1994;

(b) if so, the reasons therefor and the security measures taken while loading the currency notes at Nasik Road Railway Shed;

(c) whether a wagon load of currency notes of Rs. 50 denomination was burgled away and 21 bundles worth Rs. 10.50 lakhs stolen on August 8, 1993; and

(d) if so, the action taken for tracing the same and the action taken against the culprits/erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). Due to some repairs at India Security Press's railway siding, the newly printed currency note consignment of Currency Note Press, Nasik, had to be despatched from Nasik Road railway station. Special Police Escort was provided by the State Police authorities for ensuring safe loading operation at the Nasik Road railway station. However, this did not affect the note supply.

(c) On the night of 13-14th August, 1993, 12 bundles, i.e. 12,000 pieces of Rs. 50- denomination notes valuing Rs. 6 lakhs were stolen from railway wagon placed at the India Security Press railway siding for movement to Reserve Bank of India, Ahmedabad:

(d) The Nasik Police had registered a case immediately thereafter on 14th August, 1993. The matter was under their investigation since then. All the police escort party personnel were placed under suspension. In addition to this, three departmental security personnel were also placed under suspension by the General Manager of India Security Press. Maharashtra State Police, who were investigating the above offence, could not, however, trace the culprit so far. The Govt. of Maharashtra have since handed over the investigation of the offence to CBI.

Kerala State Electronic Development Corporation

2550. SHRI KODIKUNNILL SURESH: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have banned financial assistance from financial institutions to the Kerala State Electronic Development Corporation; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) No, Sir.

(b) Does not arise.

Economic Relations with Saudi Arabia

2551. SHRI P.C. CHACKO. Will the Minister of FINANCE be pleased to state:

(a) whether some agreements to enhance economic cooperation between India and Saudi Arabia have been signed in the recent past;

(b) if so, the details thereof;

(c) whether these agreements are likely to strengthen the bilateral links of two countries, and

(d) if so, the benefits likely to be accrued by both the countries after these agreements.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). In the recently held fourth meeting of the Indo-Saudi Joint Commission on December 3-4, 1994 the two sides discussed bilateral economic issues to further develop their economic relationship but no agreements were signed. Various steps to facilitate investments such as Agreement on Avoidance of Double Taxation and Investment Protection Agreement were considered at the Session with a view to promoting the economic relationship between the two countries.

Demand of Tobacco

2552. SHRI S.M. LALJAN BASHA: Will the Minister of COMMERCE be pleased to state:

(a) whether the Tobacco Board has made any study on ways to cater increased global Demand for various kinds of tobacco;

(b) if so, the details thereof;

(c) whether the demand of tobacco has been increasing globally at the rate of two per cent per annum;

(d) if so, the details of action plan chalked out by the Tobacco Board to meet the global demand, and

(e) if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) to (e) Overall consumption of unmanufactured tobacco in the world has on an Average increased by nearly 3.7% annually in the last three years,

Some measures being taken/proposed to be taken by the Tobacco Board to cater to the increased global demand *inter-alia* include

- (i) Reorienting production and developmental strategies in accordance with the changing international needs,
- (ii) Enhancing quality and productivity levels of Indian tobacco and reducing its production cost to make it more price competitive in international markets
- (iii) Regular monitoring and strict control of pesticide residues,
- (iv) Encouraging grading by farmers in line with international grading systems

Rights of Foreign Equity

2553 SHRI SULTAN SALAHUDDIN OWAISI Will the Minister of FINANCE be pleased to state

(a) whether the Government have decided to implement the Supreme Court ruling on rights of foreign equity as decided in Hindustan Lever Limited-TOMCO merger case,

(b) if so, the decisions taken in this regard, and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) to (c) The Supreme Court has passed an Order in October 1994 in connection with the merger to TOMCO with Hindustan Lever Ltd (HLL) Consequent to the merger, the foreign equity holding in HLL of Unilever Pico Ltd will be diluted from the existing level of 51% to 49.98%. With a view to restoring the equity holding of M/s Unilever Pico to 51% HLL applied to the Reserve Bank of India (RBI) for issue of shares to Unilever Pico on a preferential basis. In terms of the Interim order dated 23/25th November, 1994 of the Bombay High Court, RBI has issued in-principle approval to HLL on 8th December, 1994 for allotment of 2984347 shares of Rs 10/- each at a price of Rs 700/- per share. Consequent to the inward remittance from Unilever Pico HLL has submitted an application to RBI for final permission for issue of shares to Unilever Pico

Tourism Development in Assam

2554. SHRI UDDHAB BARMAN Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether the Government of Assam has submitted some projects for tourism development in the State during the current financial year; and

(b) if so, the present status of these projects?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) and (b) The State Government of Assam have recently submitted 3 proposals for tourism development in the State during the financial year 1994-95

Bank Branches in Gujarat

2555 SHRI CHANDRESH PATEL Will the Minister of FINANCE be pleased to state

(a) the year-wise number of the new bank branches of various nationalised and other banks set up in Jamnagar and other districts of Gujarat during the year 1990 upto November 1994 and the details thereof

(b) the category-wise number of the new employees appointed therein,

(c) the procedure followed in their selection and appointment

(d) the places from where requests for setting up new branches during the above period were received indicating the number thereof

(e) the number of requests accepted and those rejected and the number of those which are under consideration and the grounds for rejecting them and the time by which a decision in regard to the request which are under consideration would be taken

(f) the programme for opening bank branches in the above districts during the year 1995 and 1996 indicating the number of the branches to be opened alongwith the places, and

(g) the guidelines for opening bank branches?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) (d), (e), (f) and (g) Under the Branch Expansion Policy (BEP), 1990-95, the proposals for opening of branches at rural centres identified by the banks within their service area and received through the concerned State Government duly recommended are considered by Reserve Bank of India (RBI) on merit. Accordingly, 54 authorisations for opening additional bank branches in rural areas were issued by RBI in March 1992 in Gujarat State. As regards semi-urban centres the banks have freedom to open branches at the centres of their choice within the quota allotted to them on all India basis. No State-wise quota has been allotted for the purpose of opening branches at semi-urban centres in Gujarat. In respect of urban/metropolitan/port town centres, allotments are made on the basis of centres identified by the Working Groups constituted at Regional Offices of RBI in Gujarat State. 65 such centres were allotted to banks by RBI. Under the current BEP, banks have freedom to open specialised branches viz industrial finance, overseas, SIB/SSI, NRI, treasury branches, etc after ensuring adequate business at the centre. Such proposals are not required to be referred to RBI for approval. Proposals other than these which do not conform to RBI's norms for specialised branches are, however, to be referred to RBI for prior

approval Banks are also free to open their Extension Counters provided they are the principal bankers to the organisation on whose premises the extension Counter functions Under the current BEP, requests received from banks are approved by RBI keeping in view the viability aspect of the proposed branches and as such the question of rejection of cases/proposals does not arise. The licences issued by RBI for opening of branches are valid for one year. The validity period of licences can be extended for a period of two years. The opening of branches at the concerned centre depends on the availability of infrastructural facilities. The year-wise number of new branches of various banks opened in Jamnagar and other districts of Gujarat during the year 1990 and thereafter upto November 1994 (latest available) are given below.

District	No of branches opened				
	1990	1991	1992	1993	1994 (Up to Nov)
Jamnagar	Nil	1	2	2	Nil
Other Districts	58	2	20	45	15
Total	58	3	22	47	15

The location details of above branches and also the information regarding the centres allotted by RBI but pending with the banks for opening branches is being collected and will be laid on the Table of the House.

(b) and (c) The information is being collected and will be laid on the Table of the House to the extent available.

Tea Trading Corporation of India

2556 SHRI R SURENDER REDDY Will the Minister of COMMERCE be pleased to state

(a) whether the Tea Trading Corporation of India (TTCI) has been facing a financial crunch during the recent years,

(b) if so, the profit/loss of the TTCI during each of the last three years till date

(c) whether the Comptroller and Auditor General of India in his recent report has also adversely commented upon the financial mismanagement of the Corporation and questioned certain expenditure incurred by the senior officers of the Tea Trading Corporation of India

(d) if so, the details thereof, and

(e) the measures taken or proposed to be taken by the Government to bring the Tea Trading Corporation of India out of red and for eliminating financial mismanagement?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) Yes, Sir

(b) Profit/loss of the Corporation during each of the last three years has been as follows —

(Rs in lakhs)

Year	Profit/loss
1991-92	(+) 58.10
1992-93	(-) 291.05
1993-94	(-) 473.87

(Subject to audit)

(c) No, Sir. No para relating to Tea Trading Corporation of India Ltd has been included in the Reports of Comptroller & Auditor General of India-Union Government (Commercial)-No 2 and 3 of 1994, which was placed in the Parliament on 21st April, 1994.

(d) Does not arise.

(e) In view of the losses incurred by the Gardens Division of Tea Trading Corporation of India Ltd, it has been decided to sell all the five gardens owned by the Corporation.

Other steps taken by the Government in this regard include financial assistance to the Corporation by way of interest free loans to meet statutory liabilities and extension of all possible help to Tea Trading Corporation of India Ltd for securing business.

(Translation)

Loans to Self-Employed Entrepreneurs

2557 SHRI BHOGENDRA JHA Will the Minister of FINANCE be pleased to state

(a) whether the banks have not paid loans to the self-employed entrepreneurs recommended by the District Industry Centres in Bihar, particularly in Madhubani and Darbhanga districts, during the last three years,

(b) the names of such banks and the action taken against them so far,

(c) whether the Union Government have ensured to provide loans without any delay to self-employed entrepreneurs particularly manufacturing entrepreneurs recommended by the District Industry Centres during the current financial year 1994-95, and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) and (b) Under the Scheme for providing Self Employment to the Educated Unemployed Youth (SEEUY), District Industries Centres (DICS) were entrusted with the operational responsibility of the scheme at the District level. The DIC Task Force was sponsoring applications to the banks. The banks were to sanction loans to the applicants provided the loan proposals were viable and bankable and the borrowers not be a defaulter to an earlier loan etc.

Reserve Bank of India (RBI) has reported that while no wise figures are available, the date for the State of

Bihar regarding the number and amount of loans sanctioned under SEEUY Scheme is as under —

Year	No. of Applications sanctioned	Amount of loan sanctioned (Rs. in crores)
1991-92	8975	23 77
1992-93	6475	17 24
1993-94	4841	12 46

(Data Re provisional)

Under the Prime Minister's Rozgar Yojana (PMRY) for Educated Unemployed Youth introduced on 2nd October 1993 Banks have sanctioned in the State of Bihar 1669 loan applications involving an amount of Rs 14 02 Crores during the year 1993-94 (Data Provisional)

(c) and (d) SEEUY Scheme was subsumed in PMRY with effect from 1st April 1994. Loans granted by banks under PMRY are treated as advances under the Priority Sector lendings. Under the extant guidelines of RBI for the Priority Sector Advances all loan applications upto a credit limit of Rs 25,000/- are to be disposed of within a fortnight and those for over Rs 25,000/- within 8 to 9 weeks. The banks have been advised to dispose of the loan applications received under the PMRY within the prescribed time limits.

[English]

Theft of Demand Draft Books

2558 SHRI AMAR ROYPRADHAN Will the Minister of FINANCE be pleased to state

(a) whether incidents of theft/misplacement of Demand Draft Books have taken place in various banks during the year 1993 and 1994,

(b) if so, the details of branches of banks, from where the Demand Draft Books were found missing or stolen during the last two years, and

(c) action taken against the guilty officials found responsible?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) to (c). Information is being collected and will be laid on the Table of the House

Kolhapur Airport

2559. SHRI UDAYSINGRAO GAIKWAD Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state.

(a) whether the Government propose to expand and modernise the Kolhapur Airport to facilitate operation of Boeing aircraft from there;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) and (c). The Government of Maharashtra has

offered to take over Kolhapur airport and upgrade it for operation of Boeing aircraft at their cost. Modalities for its transfer are being worked out

Child Labour

2560 KUMARI FARIDA TOPNO
SHRI MANIKRAO HODLYA GAVIT
SHRI BOLLA BULLI RAMAIAH
SHRI M V S MURTHY
SHRI BAPU HARI CHAURE
SHRI PARASRAM BHARDWAJ
SHRI SHIV SHARAN VERMA
SHRI CHINMAYANAND SWAMI

Will the Minister of LABOUR be pleased to state

(a) whether the Government have conducted any survey on employment of child labour in small scale industries like carpet, cracker, leather and handloom industries,

(b) if so the details thereof State-wise,

(c) the steps taken by the Government for education, training and welfare of the child labour,

(d) whether there has been any intensified action programme against child labour to be achieved with a specified time frame, and

(e) if so the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P A SANGMA) (a) to (e) The information is being collected and will be laid on the Table of the House

Conventional Tourism

2561 SHRI SHANTARAM POTDUKHE Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether the Government have made any attempts to give a boost to conventional tourism,

(b) if so, the details thereof,

(c) the efforts being made by the Government to construct convention halls in business and tourist centres,

(d) whether the Government have identified any locations for setting up of integrated convention centres, and

(e) if so, the names of the places identified. State-wise?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) Yes Sir

(b) The Department of Tourism in its National Action Plan has given special emphasis and significance to Convention Tourism and has stated that it would endeavour

to set up a Convention City with all facilities of international standard. The Government has appointed a committee on Convention Tourism, with Secretary (Tourism) as its Chairman. With the impetus and support given by the Department of Tourism, it is expected that India will give its due share of international conference and convention business in order to promote India more effectively as a Convention Destination, the Department of Tourism sponsored setting up of India Convention Promotion Bureau (ICPB), which has member comprising of Department of Tourism, National Airlines, leading Hotel Chains, Tour Operators, Travel Agents and State Tourism Development Corporation etc. India Convention Promotion Bureau is a member of International Congress and Convention Association (ICCA) which is the premier world organisation in conference business. It has a large data bank containing information on the Association Meeting market and this is used by India Convention Promotion Bureau to initiate sales and marketing activities. International Congress and Convention Association issues about 500-600 bulletins per year and these are the marketing tools of India Convention Promotion Bureau. Based on these bulletins and calendars, India Convention Promotion Bureau contacts the Indian counterpart of the Associations and motivates them to invite such conferences to India by providing assistance in the preparation of bid documents, promotional material and outlets for promotion through Government of India Tourist Office Overseas. Over the years, the conference traffic to India has enlarged, ranging from 58 major conferences and 488 national events in 1989 to 67 major conferences and 473 national events in 1993. Similarly, the attendance of Overseas visitors has increased from 21015 in 1989 to 29400 in 1993.

(c) to (e) India has already medium sized Convention centres in hotels and independent units all over the country. In Delhi, apart from major hotels, there are Convention centres like Vigyan Bhawan, India International Centre, India Habitat Centre. To enable the organisers to bid for large international conferences apart from Delhi convention facilities have come up in Jaipur (Rajasthan) and similar convention facilities are expected to come up in Agra (Uttar Pradesh), Bangalore (Karnataka) and Bombay (Maharashtra). With the setting up of new Convention Centres in the near future there is potential for rapid growth in this sector of the tourism industry.

[Translation]

Dearness Allowance of Daily Wages Workers

2562 SHRI BRAHMANAND MANDAL Will the Minister of LABOUR be pleased to state

(a) whether the Government have taken any decision to increase the variable daily dearness allowance for the daily wages workers, and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P A SANGMA) (a) and (b) Under the Minimum Wages Act, 1948, the Central Government as well as the State Governments are the appropriate Governments for the fixation/revision of minimum rate of wages for the scheduled employments falling under their respective jurisdictions. The Central Government is responsible for fixation and revision of minimum rates of wages in 40 scheduled employments, which broadly relate to Agriculture, Mining, Construction and Railway Sectors. A component of variable dearness allowance, linked to consumer price indices, has been provided as a part of Minimum Wages. The Variable Dearness Allowance is revised every six months, based on the movement in consumer price indices. The last revision in the variable Dearness Allowance was made with effect from 1st October, 1994. The increase in Variable Dearness Allowance ranged from Re 1.00 to Rs 3.11 per day for different categories of workers in different employments.

Visit to Foreign Countries

2563 DR LAL BAHADUR RAWAL
DR ASIM BALA
SHRI RAMCHANDRA GHANGARE

Will the Minister of FINANCE be pleased to state

(a) the number of days during this financial year the Minister went on tour within the country and outside,

(b) the details of such tours,

(c) the expenses incurred in respect of each such tour and the source of funds,

(d) whether the expenses were borne by the Central Government budget, and

(e) if not, the source of the fund?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) During the current financial year, the Finance Minister was on tour within the country for 45 (Forty Five) days and outside the country for 30 (Thirty) days, including journey time.

(b), (c) and (d) Statement

I & II are enclosed. The expenditure was met by Central Government. However, in respect of tour to Spain, expenses were reimbursed by the IMF. Finance Minister being a Member on the Board of Governors of the IMF. The amount paid by the IMF has been deposited in the Government account.

(e) Does not arise

STATEMENT-I

Details of tours of Finance Minister within the country during the current Financial Year

S No	Period	Place of visit	Expenditure incurred
1	01 04 94 to 02 04 94	Ahmedabad	Rs 4379/-
2	10 04 94 to 11 04 94	Bombay	Rs 7738/-
3	24 05 94 to 26 05 94	Diwala	Rs 447/-
4	29 05 94 to 30 05 94	Hyderabad	Rs 7438/-
5	05 06 94 to 07 06 94	Madras	Rs 10299/-
6	22 06 94 to 25 06 94	Guwahati/ Aizawl/ Agartala	Information is being collected
7	02 07 94 to 04 07 94	Bangalore & Chitradurga	Rs 9634/-
8	05 07 94 to 06 07 94	Shimla	Rs 50/-
9	15 07 94 to 16 07 94	Trivandrum	Rs 10472/-
10	22 07 94 to 23 07 94	Bombay	Rs 7738/-
11	30 07 94 to 31 07 94	Madras	Rs 12598/-
12	01 09 94 to 02 09 94	Lucknow	Rs 2974/-
13	21 10 94 to 22 10 94	Gwalior	Rs 650/-
14	29 10 94 to 30 10 94	Hyderabad	Rs 9633/-
15	31 10 94 to 02 11 94	Guwahati	Rs 11883/-
16	18 11 94 to 18 11 94	Kota	Rs 1740/-
17	24 11 94 to 26 11 94	Bombay & Kohapur	Rs 7728/-
18	18 12 94 to 18 12 94	Ahmedabad	Rs 4820/-

STATEMENT-II

Details of the tours of Finance Minister outside the country during the current Financial Year

S No	Period	Country of visited	Expenditure incurred
1.	14 05 94 to 23 05 94	USA/UK	
2	9 07 94 to 12 07 94	Bangladesh	
3	29 09 94 to 6 10 94	Spain/UK	The information is being collected and will be laid on the Table of the House as soon as possible
4	11 10 94 to 14 10 94	Singapore	
5	2 12 94 to 5 12 94	Saudi Arabia	

[English]

BIC Mills

2564 SHRI JAGATVIR SINGH DRONA Will the Minister of TEXTILES be pleased to state

(a) whether the Union Government have received any representation from UP Textile Mazdoor Sangh and BIC Officers Associations regarding gnevances of the employees/officers of BIC mills,

(b) if so the details thereof, and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) to (c) A copy of a representation of BIC Officers Association addressed to the Chairman & Mg Director of the British India Corporation as well as a representation of UP Textile Mazdoor Sangh have been received in the Ministry of Textiles The grievances of the officers of the BIC are before the Grievances Redressal Committee and the Board of the BIC The representation of UP Textile Mazdoor Sangh regarding functioning of Lal Imli Branch of the BIC is being looked into

[Translation]

Non-Payment of Loans

2565 SHRI ARJUN SINGH YADAV Will the Minister of FINANCE be pleased to state

(a) whether workers engaged in senculture in Uttar Pradesh were sent to prison due to non-payment of loans,

(b) if so, the details thereof, and

(c) the steps taken by the Government to waive the loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) and (b) Reserve Bank of India (RBI) and National Bank for Agriculture and Rural Development (NABARD) have reported that they are not aware of any workers engaged in senculture in Uttar Pradesh being sent to prison for non-payment of loans

(c) NABARD has reported that Government of Uttar Pradesh does not have any proposal to waive off the loans availed by workers engaged in senculture

Tourism Development in Sindhudurg

2566. SHRI SUDHIR SAWANT. Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state.

(a) whether the Government of Maharashtra has constituted an authority for formulating a master plan for development of tourism in Sindhudurg district,

- (b) if so, the details thereof;
- (c) if not, the present position in this regard;
- (d) whether the Government have received any proposal from the Government of Maharashtra for financial assistance for tourism development in the district;
- (e) if so, the details thereof; and
- (f) the present status of these proposals?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c). Government of Maharashtra have declared coastal stretch of 84 kms. between Sindhudurg and Vijaya Durg fort as special tourism area and have commissioned Tata Consultancy Services for preparation of Tourism Development Plan. Government of Maharashtra have also constituted an administrative body under the chairmanship of Chief Secretary of Maharashtra for the area.

(d) to (f). State Government of Maharashtra submitted a proposal for construction of tourist complex at Kunkeshwar in Sindhudurg District which has been sanctioned for Rs. 24.80 lakhs during 1993-94.

Brushware Limited

2567. SHRI TARA SINGH: Will the Minister of TEXTILES be pleased to state:

(a) whether the Brushware Limited, a company under British India Corporation Limited has shut down its operation for the last eight months despite having heavily booked orders from Defence units and others;

(b) whether the management has failed to meet working capital, electricity and other statutory dues;

(c) whether workers have not been paid wages for long; and

(d) if so, the facts and details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) The operations of the Brushware Ltd. have been hampered since April, 1994 due to shortage of working capital.

(b) The BIC Ltd., the holding company of the Brushware Ltd., itself is suffering from shortage of working capital and hence is not able to provide working capital to the Brushware Ltd.

(c) and (d). There are 50 workers in Brushware Ltd. The workers have been paid wages upto June, 1994 and wages for the month of July, 1994 onwards are due. 31 workers have also applied for availing of VRS so far.

[Translation]

Smuggling of Narcotic Drugs

2568. SHRI RAMPAL SINGH:
DR. LAXMINARAYAN PANDEY:
DR. A.K. PATEL:
SHRI PANKAJ CHOWDHRY:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have signed agreements with other countries to check smuggling of Narcotics and to combat terrorism;

(b) if so, the details of such countries; and

(c) the extent to which success achieved therein?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Yes, Sir.

(b) Agreements with foreign countries to combat drug trafficking have been signed with the Governments of Afghanistan, Mauritius, Myanmar, Russian Federation, UAE, United States and Zambia. Agreements with foreign countries to combat terrorism have been signed with the Governments of Bulgaria, Canada, Romania, Russian Federation and United Kingdom.

(c) The agreements relating to drug trafficking are aimed at enhancing our capacity, through cooperation with foreign Governments, to combat international trafficking in narcotics drugs. The signing of agreements relating to combat terrorism is to discourage the activities of terrorists. The Government is satisfied with the outcome of these agreements.

[English]

Refinancing Facilities to Cooperative Banks

2569. SHRIMATI SUMITRA MAHAJAN:
SHRI SURAJ BHANU SOLANKI:
SHRI PHOOL CHAND VERMA:

Will the Minister of FINANCE be pleased to state:

(a) whether cooperative banks do not get the refinancing facilities from NABARD for public distribution system;

(b) if so, the reasons therefor; and

(c) the remedial measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). National Bank for Agriculture and Rural Development (NABARD) has reported that it does not provide refinance facility to the Co-operative Banks for public distribution system (PDS). NABARD provides short term loans to State Cooperative Banks (SCBs) and Regional Rural Banks (RRBs) for Seasonal Agricultural Operations (SAO) and other short term purposes by using the General Line of Credit (GLC) made available by Reserve Bank of India (RBI). The GLC provided by RBI is out of the created money which has inflationary potential and there is no provision in the GLC for making available credit for the above purpose. In the context of repeated requests received from the State Governments/Banks, for providing refinance to Cooperative Banks for financing public distribution system, NABARD has examined the matter in consultation with RBI and has taken a view that the same cannot be supported as NABARD is expected to provide credit only for production oriented activities. As

PDS is purely a trading activity, to be supported by State Governments as a welfare scheme, the Cooperative Banks may have to support the scheme out of their own resources

[Translation]

Export of Cotton

2570 SHRI JAGMIT SINGH BRAJ
SHRI NITISH KUMAR

Will the Minister of TEXTILES be pleased to state

(a) whether the prices of cotton in the country has been more as compared to the prices at which it was exported during the previous years

(b) if, so, the minimum and the maximum rates of the various qualities of cotton in the country during the years 1992-93 and the 1993-94 and the minimum and maximum rates thereof in the international market during the above period,

(c) whether the country has suffered financial loss due to such export of cotton during aforesaid years

(d) if so the loss suffered during each aforesaid years and

(e) the reasons for which the Government have adopted the policy of making export of cotton from the country?

THE MINISTER OF STATE FOR TEXTILES (SHRI G VENKAT SWAMY) (a) No Sir

(b) to (d) Does not arise

(e) While releasing the exportable surplus of cotton for export the objectives of the Government are stabilisation of the prices in the domestic market, provision of remunerative prices to the cotton growers and to maintain India's presence in the international market as a staple supplier of cotton

[English]

Banking Relations with China

2571 SHRI GEORGE FERNANDES
SHRI BOLLA BULLI RAMAIAH
SHRI SATYA DEO SINGH
SHRI ANAND RATNA MAURYA
SHRI RAMPAL SINGH
SHRI SANAT KUMAR MANDAL

Will the Minister of FINANCE be pleased to state

(a) whether any Memorandum of Understanding/Agreement has been signed between India and China for establishing banking relations,

(b) if so, the details thereof,

(c) the time by which the agreement is likely to be effective, and

(d) the extent to which it is likely to help both the countries?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) and (b) Reserve Bank of India (RBI) has intimated that a Memorandum of Understanding (MOU), on Banking Cooperation has been signed by RBI with the People's Bank of China on 22nd October, 1994. Both the Central Banks of India and China have reached an understanding that SBI and other major Indian banks shall strengthen correspondent banking arrangements with Chinese banks operating in China and outside India for handling of trade and economic relations in accordance with the regulations in both the countries. Both banks shall also consider favourably the opening of representative offices by banks from the other country subject to current regulations existing in each country.

(c) RBI has reported that the terms of the MOU have become effective from the date of signing i.e. 22nd October 1994.

(d) The RBI has intimated that it is expected to result in increased trade and economic cooperation between the two countries in view of the present economic strengths of India and China.

[Translation]

Minimum Wages

2572 SHRI RAMASHRAY PRASAD SINGH Will the Minister of LABOUR be pleased to state

(a) whether the Government are aware that minimum and prescribed wages are not being paid to the workers in a number of establishments

(b) if so whether the Government have taken any action in this regard or have held or are going to hold any discussions with the representative of State Governments in this regard

(c) if so the details thereof and

(d) the action taken by the Government to ensure the adherence of Minimum Wages Act by such violating establishments?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P A SANGMA) (a) to (d) Under the Minimum Wages Act, 1948 both the Central and the State Governments are appropriate Government for fixation, revision and enforcement of minimum wages prescribed under the Act. The appropriate Governments have set up enforcement machinery to ensure effective implementation of the provisions of the Act. The enforcement machinery takes appropriate action whenever any violation of the Act comes to their notice. There have been complaints inside and outside the Parliament regarding violations of the provisions of the Act. This issue has been discussed at various fora such as the Indian Labour Conference, the Labour Ministers' Conference and the recently held Regional Labour Ministers' Conferences. Based on the deliberations at these fora, the State Governments have been advised to strengthen the enforcement machinery by taking the help of other departments like Revenue, Welfare

etc., to increase the number of inspectors, to set up District level watch committees and also to give wide publicity to the provisions of the Act through media. Action has also been taken to enhance penalties for violation of the provisions of the Act by suitable amendments to the Act.

[English]

Labour Force

2573. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of LABOUR be pleased to state:

(a) the estimated labour force as per 1991 census and growth of labour force for the period 1981-91;

(b) the estimated number of employed force in 1991 together with the break up of employment in rural, urban, organised, unorganised and small scale sectors;

(c) the number of employed persons in each sector in 1991, 1992, and 1993;

(d) the likely addition to employment during 1992-97 in rural, urban, organised and unorganised sectors and the extent to which the target achieved till March 31, 1994; and

(e) the current growth rate of employment and the growth rate is needed for full employment in 1992-97 and 1997-2000?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) to (e). The estimated labour as per 1991 census was 314.13 million. Of this 249.03 million were in rural and 65.10 million in urban areas. Growth of total workers was 2.38% per annum during the decade 1981-91. Distribution of workers by organised, unorganised and small scale sectors is not available from the Census. Sectorwise distribution of main workers in 1991, as per 1991 census is as follows:

Sectors	Number of main workers (Million)
1	2
I. Cultivators	110.70
II. Agricultural labourers	74.60
III. Livestock, forestry, fishing hunting and plantations, orchards and allied activities	6.04
IV. Mining and quarrying	1.75
V. Manufacturing, processing, servicing and repairs	
(a) in household industry	6.80
(b) other than household industry	21.87

	1	2	3
VI. Constructions			5.54
VII. Trade and Commerce			21.00
VIII. Transport, Storage and Communications			8.02
IX. Other services			29.31
Total (I-IX)			285.93

Note: 1991 Census was not held in Jammu & Kashmir. Comparable estimates for 1992 and 1993 are not available.

As per the estimates made in the Eighth Plan document, the rate and pattern of growth, envisaged in the Plan is expected to lead to an addition of 43 million employment opportunities during 1992-97. These estimates have not been broken up by rural, urban, organised and unorganised sectors. About 12 million additional employment opportunities are estimated to have been generated during 1992-94. According to estimates made in the Planning Commission, growth rate of employment in the first two years of the Plan has been 1.96% per annum, on an average. Full employment by 1997 would require an average employment growth rate of about 3.6% per annum over the five year period 1992-97 and full employment by 2002 would require an average growth rate of 2.6 to 2.8% per annum during the ten year period 1992-2002.

Sick Public Sector Undertakings

2574. SHRI D. PANDIAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to consider empowering BIFR to monitor the implementation of BIFR proposals themselves for reviving sick industries to obviate misuse of funds by promoters; and

(b) if not, the steps taken to monitor the implementation of BIFR proposals through promoters?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY): (a) Sub-section 12 of Section 18 of Sick Industrial Companies (Special Provisions) Act, 1985 as amended in February 1994, empowers the Board for Industrial and Financial Reconstruction (BIFR) to monitor implementation of sanctioned schemes.

(b) Does not arise.

[Translation]

Air crash in Himachal Pradesh

2575. SHRI MOHAN SINGH (DEORIA): Will the minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether an air crash occurred in Himachal Pradesh on July 9, 1994;

(b) whether the Government have conducted any inquiry into the accident, and

(c) if so, the findings thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) Yes, Sir

(b) and (c) A Court of Inquiry headed by a sitting judge of the High Court of Himachal Pradesh has been appointed to inquire into the accident under Rule 75 of the Aircraft Rules, 1937. The report of the Court of Inquiry is awaited
[English]

Child Labour

2576 SHRI SHARAD DIGHE Will the Minister of LABOUR be pleased to state

(a) whether there is any estimate of child labourers employed in the farm sector and in service sector, and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P A SANGMA) (a) and (b) As per 1981 census, the number of child labourers employed in the farm sector such as cultivators, agricultural labourers, livestock, forestry, fishing, hunting, plantations etc., is 9,491,000. Separate data exclusively for service sector is not maintained

[Translation]

Import of Sugar

2577 SHRI AMAR PAL SINGH Will the Minister of COMMERCE be pleased to state

(a) whether the Minerals and Metals Trading Corporation has supplied the imported sugar to Food Corporation of India for public distribution system, and

(b) if so, the rate, per tonne, at which the Minerals and Metals Trading Corporation has imported the sugar and supplied to the Food Corporation of India?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) Yes, Sir

(b) The weighted average price of sugar imported by MMTC and sold to FCI on high seas basis works out to around US \$ 383 per tonne C&F free out Indian port. In addition, in terms of extent procedure, FCI is to pay MMTC overhead/service charges at a uniform rate of 1.20% of CIF cost of each cargo

[English]

Deposits by Regional Rural Banks, Gujarat

2578 SHRI HARIBHAI PATEL Will the Minister of FINANCE be pleased to state

(a) the number of Regional Rural Banks functioning in the rural areas of Gujarat and the total deposits and working capital thereof separately,

(b) the number of people from rural areas benefited by these banks and the amount of loans disbursed during the last three years year-wise,

(c) whether the Government have received any complaints in regard to irregularities in these banks during the above period,

(d) if so, the details thereof and the action taken by the Government in this regard, and

(e) the steps taken by the Government to make these banks more effective?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) There are nine Regional Rural Banks (RRBs), operating in the State of Gujarat and as at the end of March, 1994 the deposits mobilised by these RRBs and the working capital thereof were Rs 165.43 crores and Rs 226.45 crores respectively

(b) The number of rural customers benefited by these RRBs during the years 1991-92 and 1992-93 was 61923 and 56738 respectively. The amount of loans disbursed during the years 1991-92 and 1992-93 of these RRBs was Rs 31.11 crores and Rs 33.77 crores respectively. According to data made available by National Bank for Agriculture and Rural Development (NABARD), the number of rural customers benefited was 35039 and the amount disbursed was Rs 24.01 crores in respect of five RRBs in the State, for which figures are available, during the year 1993-94

(c) and (d) The reporting system in Reserve Bank of India (RBI) and NABARD does not generate the information with regard to number of irregularities found in RRBs in general or in their branches in the country

The complaint was however received in respect of Panchmahal Vadodara Gramin Bank about certain allegations on account of misuse of office jeep, filing of unjustified claims of travelling and conveyance expenses, incurring avoidable expenses etc. The complaint was got investigated by sponsor bank who found the complaint as baseless

(e) With a view to improving the viability of RRBs a package of measures have been announced in December, 1993 for more flexibility in their lending operations and widening the scope of their allied banking services. These measures include raising non-target group financing from 40 per cent to 60 per cent, increasing non-fund business, freeing RRBs whose disbursements during 1992-93 were less than Rs 2 crores from service area obligations and permitting them to relocate loss making branches at places like Mandis, Taluk/District headquarters, agriculture produce centres and to open extension counters at premises of institutions for which the RRB is the principal banker. The RRBs have also been permitted to install safe deposit lockers

The RRBs in Gujarat (49 RRBs all over in India) have been identified for comprehensive restructuring.

Loan under Riot Affected Scheme

2579. SHRI SAIFUDDIN CHOUDHURY: Will the Minister of FINANCE be pleased to state:

(a) the total number of borrowers who took bank loans above Rs. 25,000/- under the Riot Affected Scheme of 1984;

(b) the number of borrowers cases which are pending for repayments of bank loans and the total amount of loans (principal amount) to be recovered from the riot affected borrowers so far;

(c) whether these borrowers are repaying their bank loans regularly to the respective banks;

(d) if not, the steps being taken for recovery of loans from them;

(e) the number of cases filed in the courts for recovery of bank loans;

(f) whether the Government have received representation regarding reduction in Interest rate and waiving of legal and miscellaneous expenses on the loans taken under the Riots Affected Scheme; and

(g) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (d). Reserve Bank of India (RBI) have reported that their information system does not generate the data in the manner asked for. However, the total amount of claims received by RBI from banks under 'Central Interest Subsidy Scheme (Revised) for November, 1984 Riot Affected Borrowers' so far is Rs. 26.38 crores.

(e) RBI has reported that the total number of Court cases where RBI has been made party with reference to Central Interest Subsidy Scheme (Revised) for November, 1984 Riot Affected Borrowers, is 17.

(f) Yes, Sir.

(g) With a view to provide further relief to November, 1984 Riot Affected Borrowers, Government had decided in December, 1992 that the aggregate of eligible loans from all banks upto and inclusive of Rs. 25,000/- as Principal, together with outstanding interest, may be written off; interest rate be scaled down to 1% on the remaining loans upto 31st March, 1992 and the repayment of the balance amount be spread over 5 years at the normal rate of interest. There is no change in the above decision of the Government.

Export Promotion Industrial Park in Kerala

2580. SHRIMATI SUSEELA GOPALAN:
SHRI P.C. CHACKO:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have approved the proposal of the Government of Kerala for setting up of Export Promotion Industrial Park for electronics and software in the State;

(b) if so, the details thereof;

(b) if not, the reasons therefor; and

(d) the time by which the said proposal is likely to be cleared?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (d). A proposal of the State Government to set up an Export Promotion Industrial Park (EPIP) at Kakkanad near Cochin has already been approved. In terms of the guidelines for the Scheme, a second EPIP in a State would be considered only after the first one has been established and is operating successfully.

Debt Recovery

2581. SHRIMATI GIRIJA DEVI:
SHRI SRIKANTA JENA:

Will the Minister of FINANCE be pleased to state:

(a) the percentage of debt recovery by the public sector banks in the country during 1993 and 1994, till date as against the anticipated recovery;

(b) the reasons for shortfall in the debt recovery;

(c) whether the liberalisation and competitive environment created by foreign banks have been responsible for the shortfall; and

(d) the steps taken by the Government to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY): (a) to (d). The percentage of overdues of public sector banks in respect of all sectors as on March 1993 and September 1993 (latest available) was 18.25% and 19.59% respectively. All the nationalised banks have signed a Memorandum of Understanding (MOU) with Reserve Bank of India (RBI), according to which recovery is one of the major aspects of the same. In the MOU, the Recovery of non-performing assets by constituting a 'Recovery Cell' has been agreed to. Reserve Bank of India (RBI) has reported that the non-performing assets of nationalised banks was 24.4% provisional of total advances as at the end of March 1994. Reserve Bank of India (RBI) monitors regularly the recovery of direct agricultural advances of public sector banks. Available data on recovery of direct agricultural advances of public sector banks reveal that recovery performance registered a marginal improvement from 54% as at the end of June 1993 (latest available). Reserve Bank of India (RBI) have taken various steps to improve the recovery performance of the commercial banks in respect of their advances to various sectors. The effective performance in this regard is looked into by RBI primarily during the inspection carried out at periodic intervals, the non-performing assets of commercial banks commented in the inspection report is closely monitored emphasising among others, the need for better recovery performance during the time of discussion with the Chairman and Managing Directors of the concerned banks. In addition, Reserve Bank of India (RBI) has also prescribed prudential norms regarding capital adequacy, income recognition, assets classification and provisioning, so as to improve the assets quality of banks.

[Translation]

Low capacity Mills

2582. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of TEXTILES be pleased to state:

(a) whether any proposal has been received from the Government of Maharashtra for modernising low capacity textile mills in that State during the current financial years;

(b) if so, the details thereof; and

(c) the expenditure likely to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) No, Sir.

(b) and (c). Do not arise.

[English]

Disbursement of Amount by NABARD

2583. SHRI GABHAJI MANGAJI THAKORE: Will the Minister of FINANCE be pleased to state:

(a) the amount of refinance under schematic lending disbursed by NABARD to Gujarat during the last two years, year-wise; and

(b) the schemes launched/proposed to be launched by NABARD during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY): (a) National Bank for Agriculture and Rural Development (NABARD) has reported that it has disbursed an amount of Rs. 126.82 crores and Rs. 168.78 crores during the years 1992-93 and 1993-94, respectively, as refinance under schematic lending to Gujarat State.

(b) The details of the purpose-wise allocation of NABARD's refinance for the year 1994-95 for the State to Gujarat is given in the Statement attached.

STATEMENT

Purpose-wise allocation of refinance under schematic lending by NABARD for 1994-95 for Gujarat State

(Rs. in Lakhs)

Purpose	Allocation
Minor Irrigation	1840
REC	1000
Land Development	100
Farm Mechanisation	6500
Plantation & Horticulture	80
Dairy Development	1100
Fisheries	84
Storage/Market Yards	700
Forestry	120
Poultry Farming	41
Sheep/Goat/Piggery	20
IRDPA	2000
Non-Farm Sector	3340
Total	16925

Bagdogra Airport

2584. SHRI JITENDRA NATH DAS: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether in the near future, landing of domestic flights is proposed to be discontinued at the Bagdogra Airport;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government have any thinking for the alternative; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) to (d). Do not arise.

Gold Smuggling by Air Passengers

2585. SHRI C. P. MUDALA GIRIYAPPA:
SHRI K. G. SHIVAPPA:

Will the Minister of FINANCE be pleased to state:

(a) whether the cases of gold smuggling by air passengers in the country are increasing steadily; and

(b) if so, the steps taken to check this trend?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY): (a) and (b). Information is being collected and will be laid on the Table of the House.

Survey by Income Tax Department

2586. SHRI KALKA DAS:
DR. LAL BAHADUR RAWAL:

Will the Minister of FINANCE be pleased to state:

(a) whether the Department of Income Tax has conducted a survey to find out the extent of unaccounted money invested in various land deals and multi-storeyed buildings coming up with cantonment areas of Jhansi, Lucknow and Kanpur;

(b) if so, the outcome thereof;

(c) whether the Department has Received necessary information from the Defence Estate Office and Cantonment Boards of the above cities;

(d) if so, whether valuation of each land has been made under defence rules; and

(e) if not, the action being taken by the Government against the persons found responsible in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (e). The Income Tax Department had received information from the Ministry of Defence regarding unauthorised constructions in Kanpur and Lucknow Cantonment areas. The cases which involved substantial unauthorised construction, were selected for the purpose of income-tax inquiries. The result of these inquiries have been forwarded to the Assessing Officers for use in assessment proceedings. The Cantonment Executive

Officer has also taken action under section 184 of the Cantonments Act, 1924 in 141 Cases at Kanpur and 70 cases at Lucknow in the three years from 1991 to 1993. In the same period, 25 premises at Kanpur and 2 at Lucknow have also been demolished.

Smuggling through AI Aircraft

2587. SHRI ATAL BIHARI VAJPAYEE:
DR. LAXMINARAYAN PANDEYA:
MAJ. GEN. (RETD.) BHUWAN CHANDRA
KHANDURI:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Air India aircraft have been used to smuggle gold in India;

(b) whether in a recent seizure made by customs officers during August, 1994, the contraband gold was found concealed in the 'electronics bay' or 'avionics cabin' of the aircraft;

(c) whether the use of such sensitive areas of the aircraft for concealing contraband is likely to endanger the safety of the aircraft;

(d) the number of incidents involving the Air India aircraft in the smuggling of gold detected during 1993 and 1994 with full details of the quantity of contraband gold seized and its value; and

(e) the steps taken by the Government to check the use of the aircraft in smuggling gold and also to tone up the internal security system of Air India operations?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Certain cases have been reported where Customs Authorities have seized contraband gold from Air India aircraft.

(b) Yes, Sir.

(c) Presence of unidentified object inside the aircraft can pose a safety risk.

(d) 23 incidents of smuggling of gold involving Air India aircraft have been reported since 1.1.93. The total value of the contraband gold is estimated to be around Rs. 7.86 crores.

(e) The following measures have been taken to tighten the security system and to check the use of Air India aircraft for smuggling activities:

(i) A system of frisking of persons entering and leaving the aircraft has been introduced with special attention to Gulf flights.

(ii) The names of persons entering and leaving the aircraft are monitored through entry in a register.

(iii) Surprise checks are being undertaken at the gates and exit areas.

(iv) Aircraft on arrival are subjected to thorough check by the security staff.

(v) Following the recent incidents, it has been decided to recall the Air India officers involved in flight handling duties posted at Dubai and Muscat.

[Translation]

Report on Tourism Development in Bihar

2588. SHRI LAL BABU RAI:
SHRI RAM KRIPAL YADAV:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government have received any proposals from the Government of Bihar in regard to formation of a report pertaining to tourism development in the State during the last three years;

(b) if so, the details thereof and the places to which these proposals relate; and

(c) the action taken by the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) and (c). Does not arise.

[English]

Child Labour

2589. SHRI BAPU HARI CHAURE:
SHRI V. SREENIVASA PRASAD:
SHRI MANIKARAO HODLYA GAVIT:
SHRI SHRAVAN KUMAR PATEL:
SHRI SULTAN SALAHUDDIN OWISI:

Will the Minister of LABOUR be pleased to state:

(a) whether any new scheme to eliminate child labour in hazardous industries over a five-year period has been launched by the Government recently;

(b) if so, the details thereof; and

(c) the financial allocation made for the purpose, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) and (b). The Hon'ble Prime Minister in his address on the 15th August, 1994 had announced that about 2 million children engaged in hazardous occupations are required to be taken out of such occupations and put into schools. Following up on the Prime Minister's announcement, Government is in the process of formulating a comprehensive scheme to cover 2 million children engaged in hazardous occupations by the year 2000. These children are expected to be withdrawn from the world of work and diverted to special schools which will enable them to attend regular schools from the VIth class. In addition, it is proposed to raise the income levels of the parents of the children who are being brought out of hazardous occupations through other schemes of the Government. These, inter alia, include schemes like IRDP, Employment Assurance Scheme and JRY. In order to ensure proper convergence of schemes of the various Ministries/Departments of the Government of India to effectively implement the proposed programme announced by the Prime Minister, the National Authority

for the Elimination of Child Labour has already been created (Statement enclosed)

(c) The State-wise financial allocation is being worked out.

STATEMENT

(To be published in the Gazette of India, part I Section II)
No. Z-19011/5/94-CL
Government of India
Ministry of Labour

.....

New Delhi, dated 26-9-94

R E S O L U T I O N

Keeping in view the provisions as laid down in the Constitution of India with regard to prohibition of employment of Children in hazardous employments the ILO Standard concerning employment of child labour and the need for systematic action to progressively eliminate child labour altogether, the Government of India has decided to constitute a National Authority for Elimination of Child Labour Pending creation of an autonomous statutory body for the purpose, it has been decided to constitute the Authority as under —

1	Minister of State for Labour	Chairman
2	Secretary, Ministry of Labour	Member
3	Secretary, Expenditure, Ministry of Finance	Member
4	Secretary, Department of Women & Child Development Ministry of Human Resource Development	Member
5	Secretary, Department of Education, Ministry of Human Resource Development	Member
6	Secretary, Ministry of Textiles	Member
7	Secretary Ministry of Welfare	Member
8	Secretary, Ministry of Rural Development	Member
9	Secretary, Department of Health Ministry of Health,	Member
10	Secretary, Department of Family Welfare, Ministry of Health and Family Welfare	Member
11	Secretary, Ministry of I & B	Member
12	Director incharge of Child Labour, Ministry of Labour	Member-Secretary

The Functions of the National Authority for Elimination of Child Labour will be .—

- (i) to lay down the policies and programme for elimination of child labour particularly in hazardous employments
- (ii) to monitor the progress of implementation of programmes, project and Schemes for elimination of Child Labour
- (iii) to co-ordinate implementation of child labour elimination related projects of the various sister Ministries of the Government of India

O R D E R

Orderd that a copy of the Resolution be communicated

to all the Members Ordered also that the Resolution be published in the Gazette of India for general information

(S GOPALAN)
Secretary to Government of India

To

The Manager,
Government of India Press
Ring Road, Mayapuri Industrial Area,
New Delhi

Vacaction of Flats taken on Lease

2590 SHRI SHASHI PRAKASH Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) the details of the flats in Delhi hired by the Department of Tourism in respect of which the lease period has expired,

(b) the reasons for the continued occupation of the flats even after the lease period

(c) whether the Government have received representations from some Members of Parliament in this regard, and

(d) if so the steps taken to vacate those flats?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) to (d) Office space comprising of 19 flats were hired by the Department of Tourism at Arunachal Building, 19-Barakhamba Road, New Delhi, for a period of three years from 1-4-1989 to 31-3-1992 These were vacated in May, 1992 when alternate Government accommodation became available Subsequently, the flats were restored to the original condition and possession was handed over to the owners

Wool Project

2591 SHRI RAM SINGH KASHWAN Will the Minister of TEXTILES be pleased to state

(a) whether the Government propose to start a wool project in Rajasthan,

(b) if so, the details of the project, and

(c) the target fixed for implementation of this project?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) to (c) The Ministry of Textiles has been implementing a number of schemes for the development of wool in major wool producing States through Wool Development Board The following Schemes/Projects are being implemented in Rajasthan by WDB

- (1) Integrated Sheep & Wool Development Project
- (2) Wool Testing Centre
- (3) Industrial Service Centre
- (4) Wool Scouring Plant

The Integrated Sheep & Wool Development Project is an on-going Scheme of VIII Plan. The Wool Testing Centre is already functioning, the Industrial Service Centre and the

Wool Scouring Plant have been set up, will become functional the 1995.

Modernisation of Airports

2592. SHRI N DENNIS Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether the Government have received offers from the Non Resident Indians for modernisation of airports in the country,

(b) if so, the details thereof, and

(c) the reaction of the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD). (a) and (b) Non Resident Indians (NRIs) have offered financial help for construction of a new Airport of International specifications at Nedumbassary in Cochin and Upgradation of Calicut Airport for operations of AB-300 types of aircraft

(c) Government has conveyed no objection for construction of Nedumbassary Airport by State Government with the help of NRIs National Airports Authority has also accepted in principle an interest free loan of 60 crores from Malabar International Airport Development Society set up by the State Government of Kerala for mobilising resources from public including NRIs for upgradation of Calicut airport

[Translation]

Mandays Lost

2593 SHRI RAJENDRA KUMAR SHARMA Will the Minister LABOUR be pleased to state

(a) the number of the mandays lost in industrial sectors during the year 1994,

(b) whether the Government have formulated any policy in regard to the workers' participation in management by which growing resentment among workers could be assuaged, and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P A SANGMA) (a) A statement showing industry-wise mandays lost due to strikes and lockouts during 1994 (January to August) is at Annexure

(b) and (c) The Scheme for 'Employees Participation in Management', notified by the Government of India on 30.12.1983 is applicable to all public sector undertakings except those which are specifically exempted. The scheme provides for employees' participation at the shop floor and plant level. As regards participation at the Board level, the administrative Ministry/Department concerned can take a decision in consultation with the Ministry of Labour The Participation of Workers in Management Bill, 1990 which was introduced in Rajya Sabha on 30 May, 1990 with a view to provide legislative back up to the 1983 Scheme has been referred to the Department related Parliamentary Standing Committee on Labour and Welfare for examination and report

STATEMENT

(Industry-wise Mandays Lost in thousand) during 1994 (Jan -Aug) (Provisional)

Industry Group	Mandays Lost	
	Strike	Lockout
1	2	3
Food Products	58	105
Beverages, Tobacco & Tob Products	10	17
Cotton Textiles	562	977
Wool, Silk & Synthetic Textiles	197	104
Jute, Hemp and Mesta Textiles	6	2,757
Textiles Products	35	306
Engineering	260	1,382
Chemical and Chemical Products	72	171
Non Metallic Minerals Products	32	400
Other Manufacturing Industries	18	73
Coal Mining	34	98
Non Coal Mining	17	0
Plantations	2	73
Rubber, Plast, Petro & Coal Prod	126	369
Bank & Similar Financial Inst	153	0
Others	459	1,994
All India	2,098	8,826

0 nil or less than 500

Source Labour Bureau, Shimla

Total May not Necessarily Tally due to Rounding off of Figures

[English]

Tourism Development in Kerala

2594 SHRI RAMESH CHAENNITHALA Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether the Government of Kerala has submitted any project proposals for tourism development in the State particularly in hilly areas during 1994-95,

(b) if so, the details alongwith locations thereof, and

(c) the amount of financial assistance sought, sanctioned and released so far, project-wise?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) to (c) The State Government of Kerala have recently submitted 4 proposals during the financial year 1994-95 for construction of Yatri Niwases at the following places

- i) Alleppey
- ii) Malayattoor
- iii) Peermade
- iv) Calicut

Out of the above places Peermade is located in the hilly areas of the State

The State Government of Kerala has sought Rs 38.74 lakhs as central assistance for construction of Yatri Niwase at Peermade

[Translation]

Branches of Public Sector Banks

2595. SHRI SHIV RAJ SINGH CHAUHAN: Will the Minister of FINANCE be pleased to state:

(a) the number of branches of public sector banks, commercial banks, Regional Rural Banks, Central Co-operative Banks working in Madhya Pradesh as on March, 1994 district-wise and bank-wise;

(b) the places where branches of these banks were opened during the last three years;

(c) whether the reserved quota for backwards has been filled in these banks;

(d) if not, the reasons therefor; and

(e) the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) The number of branches of public sector banks, commercial banks and regional rural banks functioning in Madhya Pradesh as at the end of March 1994 was 4416. The information regarding number of branches of Central Cooperative Banks working in Madhya Pradesh for the said period is not readily available. The District-wise and bank-wise details of 4416 branches referred to above are also not readily available. As such, the above information is being collected and will be laid on the Table of the House.

(b) The total number of branches opened in Madhya Pradesh by public sector banks, commercial banks and regional rural banks during the year ending March 1992, 1993 and 1994 was 38, 40 and 21 respectively. The similar information in respect of Central Cooperative Banks working in Madhya Pradesh is not readily available. The locational details of branches opened by public sector banks, commercial banks and regional rural banks is also not readily available. As such, the above information is being collected and will be laid on the Table of the House.

(c) to (e). The information is being collected and will be laid on the Table of the House to the extent available.

[English]

Disbursing of Loans

2596. SHRI R. JEEVARATHINAM: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have issued instructions to all banks to disburse loans to the people without any limit;

(b) if so, the rules made in this regard;

(c) whether Member of Parliament have actually been involved in the matter of disbursing of loans to the needy;

(d) whether the banks consult Members of Parliament of concerned State while disbursing loans particularly to big industrialists; and

(e) if so, the details of loans given to industrialist in consultation with Members of Parliament and without consultation with the Member in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (a). Reserve Bank of India (RBI) issues instructions to banks from time to time setting out guidelines for lending to industry in general and no specific guidelines in this regard are issued for each State. Banks are required to assess credit proposals keeping in view these guidelines and take a view on the proposals based on their commercial judgement. RBI guidelines do not envisage banks having to consult the Member of Parliament of the concerned State before taking a decision on the credit proposal of big industrialists. In terms of RBI's guidelines, banks are free to sanction adhoc credit limits to borrowers, where considered necessary, and charging of additional interest for this purpose is no longer mandatory. Further, effective 19th August, 1993 a commercial banks can extend term loan upto Rs. 50 crores for each project subject to compliance with guidelines on its exposure limits. The banks can collectively extend terms loan upto Rs. 200 crores for each project. Considering the need for credit for large projects, and creation of infrastructure facilities, as also keeping in view lendable resources available with banks, the ceiling of Rs. 50 crores has been abolished and the limit of Rs. 200 crores for the banking system has been raised to Rs. 500 crores in October 1994.

Economic Reforms

2597. SHRI BIJOY KRISHNA HANDIQUE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government contemplate to relate the future course of economic reforms to the socially responsible market economy as suggested in a study report by the Economic and Scientific Research Foundation; and

(b) if so, the steps being taken by the Government in this regard and to bring reforms in administration and legal system to support economic reforms?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) and (b). The fundamental objective of the ongoing economic reforms in our country is to bring about rapid and sustained improvement in the quality of life of the people and hence the ultimate objective is to maximise the welfare of the people. This is also the main rationale for recommending adoption of a synthesised paradigm termed as the "Socially Responsible Market Economy (SRME)" in a Study Report entitled "Economic Reforms in India and the Market Economy" sponsored jointly by the Economic and Scientific Research Foundation, New Delhi and the Friedrich-Naumann Foundation, New Delhi in Association with the Centre for Policy Research, New Delhi; and published by the Allied Publishers, New Delhi, 1994.

Suggestions made by several organisations and individuals are kept in view by the Government while formulating appropriate economic policies. Several reforms have already been taken by the Government in industrial, trade, financial and public sectors to enhance efficiency and productivity of Indian economy and at the same time

to protect the interests of weaker sections of the community

Unemployed Graduates

2598 DR K D JESWANI Will the Minister of LABOUR be pleased to state

(a) the number of unemployed graduates registered with the various employment exchanges in Gujarat as on date,

(b) the number of persons provided with employment through the employment exchanges during each of the last two years and during the years 1994-95,

(c) whether the State Government is providing unemployment allowance to the unemployed persons who are registered with the employment exchanges, and

(d) if so, the details of the amount paid during the current year?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P A SANGMA) (a) Total number of graduates registered with the various employment Exchanges in Gujarat State as on 30 9 1994 was 70,730

(b) The number of persons provided employment through the Employment Exchanges in Gujarat during the years 1992-93, 1993-94 and 1994-95 (1 4 1994 to 30 9 1994) was as follows —

Year	Graduate Placement	Total Placement
1992-93	2367	31700
1993-94	2085	29540
1994-95 (1 4 94 to 30 9 94)	886	8902

(c) No Sir

(d) Dose not arise

[Translation]

Working of Public Sector Banks

2599 DR P R GANGWAR Will the Minister of FINANCE be pleased to state

(a) whether the Government have reviewed the working of public sector banks during the last three years, and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) and (b) The working of the public sector banks is reviewed on an ongoing basis and the consolidated report is laid on the Table of both the Houses of Parliament The consolidated report on the working of public sector banks for the year ended 31st March, 1993 was laid on the Table of the Lok Sabha on 12th August, 1994

[English]

Silk Industry

2600 SHRI KHELAN RAM JANGDE Will the Minister of TEXTILES be pleased to state

(a) the efforts made for development of silk industries in Madhya Pradesh especially in Chhattisgarh district during the last three years,

(b) the areas in Chhattisgarh where silk development centres are functioning,

(c) whether the Government have reviewed the working of these centres, and

(d) if so, the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) The sericulture programmes are primarily formulated and implemented by the State Sericulture Departments However, in order to supplement the efforts of the Government of Madhya Pradesh for development of sericulture sector in the State, the Central Silk Board (CSB) has taken up implementation of a World Bank/ Swiss Development Cooperation assisted National Sericulture Project in Bastar District of the State Besides, a Tasar Project for rejuvenation of rally, a wild tasar silkworm race, has also been taken up by the Board in collaboration with the State Government on a cost sharing basis In addition, the CSB has established a network of units in the state for extending necessary R&D, extension, training & infrastructural support for the development of the sericulture sector

(b) The CSB has established the following units in Chhattisgarh area of the State —

S No	Name of the unit	Area
1	Basic Seed Multiplication & Training Centre	Pali (Bilaspur)
2	-do-	Bilaspur
3	-do-	Premnagar (Surguja)
4	Research Extension Centre	Katghora (Bilaspur)
5	Reeling Spinning Training-cum-Demonstration Centre	Champa (Bilaspur)

(c) and (d) The performance of the Central Silk Board is regularly reviewed by the Government The CSB also reviews the performance of its individual centres including those in Madhya Pradesh for their proper functioning

Closure of Industrial Units

2601 SHRI SOMJIBHAI DAMOR
SHRI KHELAN RAM JANGDE

Will the Minister of LABOUR be pleased to state

(a) the industrial units which are lying closed or are on the verge of closure, State-wise,

(b) since when these units are lying closed,

(c) the efforts being made by the Government to revive these units,

(d) the number of employees and workers rendered unemployed, State-wise, and

(e) the details of the compensation being provided to these workers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA). (a) to (e) information is being collected and will be laid on the Table of the House

[Translation]

Opium Cultivation

2602 SHRI RAM PRASAD SINGH Will the Minister of FINANCE be pleased to refer to Unstarred Question No 1900 dated October 5, 1994 and state

(a) whether the Government have conducted any survey regarding the genuine demand of opium and ganja in national and inter-national market,

(b) whether the Government are also aware that the farmers of Uttar Pradesh, Madhya Pradesh and northern parts of India have been consuming ganja at public place and Chaupals as per century old religious traditions,

(c) whether the sellers have to meet their heavy demand illegally by charging exorbitant rates from them,

(d) if so, whether the Government propose to issue licences to such private sellers,

(e) whether keeping in view the heavy demand and supply of expensive intoxicants, the Government is taking steps to make available an alternative of intoxicants and supply the agricultural products like ganja and opium legally to the farmers and workers,

(f) if so, the details thereof, and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V CHANDRASHEKHARA MURTHY) (a) to (d). India's requirement of opium for export and for manufacture of opiate alkaloids for domestic use is assessed every year by the Central Government. For the year 1994-95, demand of opium is estimated to be 782 Metric Tonnes at 90°C. Possession, consumption, sale, purchase, etc. of ganja (Cannabis) can be permitted and regulated by the State Government for medical and scientific purpose under the provisions of the Narcotic Drugs & Psychotropic Substances Act, 1985.

(e) to (g). It is the endeavour of the Government to bring about prohibition of consumption of intoxicating drugs except for medicinal purposes in accordance with Article 47 of the Constitution. As such there is no proposal under consideration of the Government to make ganja and opium available to farmers and workers.

[English]

Seizure of Gold

2603 SHRI PRABHU DAYAL KATHERIA
SHRI SANAT KUMAR MANDAL

Will the Minister of FINANCE be pleased to state

(a) the total quantum and approximate value of gold confiscated by the customs during 1993-94 and during the current year so far,

(b) the procedure through which the gold was sold and the amount realised therefrom,

(c) whether the Government or the Reserve Bank of India has decided to import some gold, and

(d) if so, the quantity and value thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V CHANDRASHEKHARA MURTHY) (a) to (d) information is being collected and will be laid on the Table of the House

Unclaimed Provident Fund

2604 MAJ GEN (RETD) BHUWAN CHANDRA KHANDURI Will the Minister of FINANCE be pleased to state

(a) whether the Government have any policy on disposal of unclaimed General Provident Fund,

(b) if so, the details thereof,

(c) if not, whether the Government have issued instructions on this subject,

(d) if so, the details thereof, and

(e) the total amount of unclaimed General Provident Fund at the end of the financial years 1991-92, 1992-93 and 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V CHANDRASHEKHARA MURTHY) (a) to (d). All funds accumulated in the General Provident Fund are accounted for under the Public Account in the Central Budget. The payments on account of refund of unclaimed deposits are authorised by the Accounts Officer concerned after ascertaining that the amount was originally received and credited to "Deposits" and that the claimant's identity and title to the money has been certified by the Departmental Officer who maintains the GPF account.

(e) The total amount of unclaimed Provident Funds are as under

Year	Amount of unclaimed GPF (in thousands of Rupees)
1991-92	92.87
1992-93	1,56.03
1993-94	1,85.43 (provisional)

Dues against National Textile Corporation

2605. DR. AMRITLAL KALIDAS PATEL: Will the Minister of TEXTILES be pleased to state:

(a) the amount of outstanding dues payable to the Gujarat State Cooperative Cotton Growers Marketing Federation for purchase of cotton bales by the National Textile Corporation during the last three years, year-wise;

(b) whether the State Government has made any request with regard to payment of the dues; and

(c) if so, the measures taken by NTC for early payment of outstanding dues?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) The dues of NTC to the Gujarat State Cooperative Cotton Growers' Marketing Federation for purchase of cotton during the last three years are as follows:

Year	Amount in Rs. crores
31-3-1992	5.47
31-3-1993	7.92
31-3-1994	17.36

(b) The Gujarat State Cooperative Cotton Growers' Marketing Federation has been requesting the NTC for payment of the outstanding dues.

(c) Since cotton is purchased by the NTC on credit terms, there are always bound to be certain outstanding due for payment. Moreover, the NTC has been facing a severe working capital shortage. Nevertheless, the NTC clears payment to the Federation to the extent possible. As a result, the dues to the Federation as on 30-11-94 were only Rs. 11.04 crores, as against Rs. 17.36 crores as on 31-3-94.

[Translation]

Joint Stock Companies

2606. SHRI CHHEDI PASWAN:
SHRI MAHESH KANODIA:

Will the Minister of FINANCE be pleased to state:

(a) the total capital issued by the joint stock companies during last year;

(b) the manner in which the Government have controlled it;

(c) whether some irregularities have come to the notice of the Government;

(d) if so, the details thereof; and

(e) the corrective measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) The total capital issued by Joint Stock Companies during 1993-94 was Rs. 24372 crores including Rs. 2390 crores subscribed by the promoters.

(b),(c),(d) and (e). Companies raising funds from the market have to abide by the regulations prescribed by the Securities and Exchange Board of India (SEBI). The

regulations are reviewed by SEBI from time to time in the light of any irregularities which come to notice. Some of the corrective measures initiated by SEBI are prescription of minimum contribution by promoters in public issues, lock-in-period for their holdings, permitting preferential allotment to take place only at market-related prices, fair and transparent allotment of shares in the event of over-subscription under the supervision of a nominee appointed by SEBI, and strict codes for disclosures in prospectuses and of publicity connected with capital issues.

Euro Issues

2607. SHRI CHETAN P. S. CHAUHAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have cleared proposals for raising foreign currency resources through Euro Issue recently; and

(b) if so, the details of the proposals cleared?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). Yes Sir. As on 15.12.1994, a cumulative total of 86 Euro Issue proposals have been granted final approval by the Government of India of which 10 proposals have lapsed. Another 35 proposals have also been granted in principle approval by the Government, of which 9 proposals have lapsed and 2 proposals have been withdrawn.

Concessions to sick PSUs

2608. SHRI M.V.V.S. MURTHY: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India is considering the issue of reliefs and concessions to be provided under rehabilitation packages in the case of sick public sector undertakings which are considered potentially viable;

(b) if so, the number of such units where RBI has agreed to provide concessions for their revival;

(c) the time by which the same are likely to be provided; and

(d) the extent to which this decision has helped the revival of public sector undertaking?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (d). The Reserve Bank of India (RBI) has reported that it does not directly extend reliefs/concessions under rehabilitation packages in case of sick public sector undertakings (PSUs) which are considered potentially viable. However, RBI has issued detailed guidelines to all scheduled commercial banks regarding extension of reliefs/concessions under rehabilitation packages in respect of sick industrial companies (including sick PSUs) considered as potentially viable. These guidelines, inter alia, provide for interest rate concessions, stipulation of promoters' contribution and requirement of security.

Sick Public Sector Units

2609. SHRI SHYAM BIHARI MISRA: Will the Minister of LABOUR be pleased to state:

- (a) whether his Ministry has taken a comprehensive review of sick central public sector units;
- (b) if so, the details thereof; and
- (c) the steps taken to revive them?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) to (c). Information is being collected and will be laid on the table of the House.

Foreign Exchange reserves

2610. SHRI HARI KISHORE SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether the Foreign Exchange Reserves have shown fluctuation during the last two months;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the details of the steps being taken by the Government to rectify the situation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) No, Sir. Foreign Exchange Reserves (including Gold and SDRs) at the end of October, 1994 and November, 1994 were \$ 23993 million and \$ 23580 million respectively. These fluctuations are normal.

- (b) and (c). Question does not arise.

[Translation]

Katihar Jute Mill

2611. SHRI MANJAY LAL: Will the Minister of LABOUR be pleased to state:

- (a) the steps taken by the Government to make the payment of arrears of wages, bonus and provident fund of the workers of closed Katihar Jute Mill, West Bengal;
- (b) whether the Government propose to take any steps to re-start the above mill;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) to (d). The information is being collected and will be laid on the Table of the House.

NRI Bonds by PSUs

2612. SHRI SIMON MARANDI: Will the Minister of FINANCE be pleased to state:

- (a) whether several Public Sector Undertakings have

sought permission from the Central Government to issue Bonds/shares for NRIs;

- (b) if so, the names and details of the Government owned and State Government owned Public Sector Undertakings and proposed Bonds thereof;

- (c) the names of the companies/undertakings/industries accorded permission by the Government during 1994-95 to issue NRI bonds alongwith the cases still under consideration of the Government; and

- (d) the time by which the permission is likely to be given in pending requests?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). No, Sir. Public Sector Undertakings owned by the Government of India as well as State Governments which are desirous of making public issues of bonds/shares and reserving a portion of the issue for subscription by NRIs have to abide by the regulations prescribed by the Securities and Exchange Board of India (SEBI) in this regard.

- (c) and (d). The Government have not accorded approval to any PSU to make an exclusive NRI bond issue during 1994-95. There are no specific proposals of this nature under consideration of the Government.

[English]

National Seeds Project Phase-III

2613. SHRI P. KUMARASAMY: Will the Minister of FINANCE be pleased to state:

- (a) the amount of financial assistance sanctioned by NABARD under Project Component of the National Seeds Project Phase-III during each of the last three years and also during 1994-95 so far alongwith the number of proposals sanctioned in this regard; and

- (b) the number of such proposals alongwith the amount of financial assistance sanctioned for Tamil Nadu during the above period, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) The amount of financial assistance sanctioned by the National Bank for Agriculture and Rural Development (NABARD) under Project Component of the National Seeds Project-III during each of the last three years and also during 1994-95 so far alongwith the number of proposals sanctioned in this regard are given below:

Year	No. of Proposals	(Rs. in lakhs)	
		Bank Loan sanctioned	Refinance sanctioned by NABARD
1991-92	12	2368.63	1918.03
1992-93	13	2812.89	2250.30
1993-94	15	3992.81	3172.21
1994-95 (upto 31.10.1994)	7	2609.78	2087.83

(b) The number of such proposals alongwith the amount of financial assistance sanctioned for Tamil Nadu are as under:

Year	No. of schemes sanctioned	(Rs. in lakhs)	
		Bank Loan sanctioned	Refinance sanctioned by NABARD
1991-92	2	1574.82	1259.89
1992-93	1	11.69	9.35
1993-94	1	62.22	49.77
1994-95	Nil	Nil	Nil

Tax Administration Policy

2614. SHRI MANORANJAN BHAKTA: Will the Minister of FINANCE be pleased to state:

(a) whether the PHD Chamber of Commerce and Industry has suggested review of tax administration policy;

(b) if so, the details of suggestions made in this regard;

(c) whether the Government have considered the suggestion; and

(d) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Yes, Sir.

(b) The PHD Chamber of Commerce and Industry have given a number of suggestions which cover the entire gamut of tax administration policy. The number of suggestions given are too large to be detailed.

(c) and (d). The suggestions given by the PHD Chamber of Commerce and Industry are being examined alongwith suggestions received from various other bodies. All these suggestions are being considered during the Pre-Budget exercise and the decision thereupon will be reflected in the Finance Bill, 1995.

Nationalised Banks

2615. SHRI N.T. VANDAYAR: Will the Minister of FINANCE be pleased to state:

(a) whether nationalised banks are not showing good results;

(b) the main draw-backs in the services rendered by the nationalised banks;

(c) whether banks are introducing service charges for issuing cheque books and if so, the adverse effect on the middle class and common customers;

(d) whether it is also a fact that banks are introducing service charges for clearing local cheques like outstation cheques;

(e) if so, whether it will affect the common man;

(f) the steps being taken to streamline the efficiency of the banks to make them more profitable institutions;

(g) whether the nationalised banks are introducing voluntary retirement schemes as in public sector undertakings; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Reserve Bank of India (RBI) have reported that the working results of public sector banks showed improvement during the year 1993-94 as compared to the financial year 1992-93.

(b) Customer awareness and expectations from the banking system have considerably increased. Drawbacks in the services, if any, as and when noticed by the banks concerned are addressed to improve the quality and efficiency.

(c) Indian Banks' Association (IBA) have reported that banks have been levying since July, 1990 Rupee 1/- per cheque leaf for current accounts and non-individual Savings Bank Accounts at the time of issuing of MICR cheque book at centres where MICR (mechanised) clearing is in operation. However, from October/November, 1994 onwards banks have stipulated this charge for Savings Bank Accounts of individuals if cheque leaf usage exceeds 3 cheque books of 20 leaves each in a year. These free cheque books in a year would ensure that there is no charge on the individuals/common customers who operate the account for genuine saving purposes and not for commercial purposes.

(d) According to IBA, banks are not introducing any service charge for clearing local cheques;

(e) Does not arise.

(f) Banks have been operating under the directions of RBI/Government with social criterion and economic growth as their main objective.

(g) According to IBA, there is no move at present to introduce any incentive based voluntary retirement scheme as prevailing in other public sector undertakings.

(h) Does not arise.

Excise duty on I.C. Engines

2616. SHRI RAM NIHOR RAI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to maintain the Excise rules to pre-budget position in respect of I.C.

Engines upto 10 HP which is exclusively used for agricultural purposes; and

(b) If not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). In view of the ensuring budget it is not possible to indicate the views of the Government in the matter at this stage.

[Translation]

Branches of Bank of Maharashtra

2617. SHRI DATTA MEGHE: Will the Minister of FINANCE be pleased to state:

(a) the number of branches of Bank of Maharashtra, State-wise;

(b) the names of the States where this Bank has earned profit or suffered loss during 1993-94;

(c) the steps Government propose to take to make these branches profitable which are suffering loss;

(d) whether the Government propose to set up more branches in the States; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The State-wise number of branches of Bank of Maharashtra functioning as on 31-3-1993 and also the number of branches of the bank suffered losses during the year ending 1993 in each State are given at the enclosed statement.

(c) The steps generally taken by banks to make loss making branches profitable include improving of profit mix, shift to high yield advances, relocating the branches where locational disadvantage is the reason for, inadequate business, improving quality of assets by recovery of overdue and reducing non-performing assets, formation of Task Force, Team at Regional Offices to support recovery efforts, keeping loss making branches under constant review and monitoring their progress closely, reduction in expenditure and proper funds management etc.

(d) and (e). The following centres have been allotted to Bank of Maharashtra or opening branches in various States under Branch Expansion Programme 1990-95:—

Maharashtra

1. Ahmednagar	Madhya Pradesh
2. Akola	1. Gwalior
3. Wadgaon	Andhra Pradesh
4. Ghatkopar (W) Bombay	1. Champapet: Hyderabad
5. Bombay, Bandra	Rajasthan
6. Jalna	1. Ajmer
7. Rajendra Nagar, Jalna	Tamil Nadu
8. Narendra Nagar, Nagpur	1. Madras
9. Karvenagar, Nagpur	2. Pedupetrai
10. Sangameswar	Karnataka
11. Old Gangapur, Nasik	1. Bangalore
12. Indira Nagar, Nasik	Kerala
13. Puna (SAFB),	1. Quilon

(Pune Recovery Branch)	Haryana
14. Sangli, Abhaynagar	1. Hissar
15. Shirdi-Dumala	West Bengal
16. Bharam	1. Kapsariat
17. Bhabade	Delhi
18. SSI Branch, Pune.	1. Delhi
	Himachal Pradesh
	1. Simla

STATEMENT

Statewise number of branches of Bank Maharashtra as on 31.12.1993 and the number of branches of the Bank suffered losses during the year ending 1993.

	Number of Branches	Number of Loss Making Branches
1	2	3
Andhra Pradesh	22	13
Arunachal Pradesh	—	—
Assam	—	—
Bihar	1	1
Goa	7	4
Gujarat	32	12
Haryana	5	1
Himachal Pradesh	—	—
Jammu and Kashmir	1	1
Karnataka	36	26
Kerala	3	1
Madhya Pradesh	114	92
Maharashtra	847	565
Manipur	—	—
Meghalaya	—	—
Mizoram	—	—
Nagaland	—	—
Orissa	—	—
Punjab	5	1
Rajasthan	6	—
Sikkim	—	—
Tamil Nadu	11	3
Tripura	—	2
Uttar Pradesh	9	2
West Bengal	10	5
Andaman and Nicobar	—	—
Chandigarh	1	—
Dadra Nagar	—	—
Daman and Diu	—	—

1	2	3
Delhi	13	2
Lakshdweep	—	—
Pondicherry	1	1
Total	1124	730

[English]

Concessions in Indian Airlines Fares

2618. PROF. ASHOK ANANDRAO DESHMUKH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of the concessions available to students and senior citizens aged more than sixty five years, separately who travel by the Indian Airlines flights;

(b) whether there is any difference in the concessions available to them;

(c) whether the Indian Airlines propose to offer some concessions to passengers belonging to both the categories;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). Student Concession.

(i) Domestic

Non-employed students between the age group of 12 to 26 years are allowed 50% concession on fares excluding Indian Air Travel Tax (IATT) and Passenger Service Fee (PSF) on all types of travel on any domestic sector in Economy or Executive class on production of proof.

(ii) International

Students Concession is available at different rates to various countries to students who are travelling from their home town to place of study or vice versa—25% in Economy Class between India and Afghanistan, Bangladesh, Maldives, Nepal, Pakistan, Sri Lanka, Malaysia, Singapore and Thailand;—30% in Economy Class between India and Kuwait, Oman (Muscat) and United Arab Emirates.

Senior citizens Discount

50% concession on fares (excluding IATT and PSF) in Economy or Executive Class on domestic sectors of Indian Airlines is offered to resident citizens of India as well as foreigners residing in India above the age of 65 years, who are eligible for Rupee Fare level, on production of proof of age.

(c) to (a). No, Sir. Due to high cost of operation, further concessions are not possible at present.

[Translation]

Loans to Female Doctors

2619. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) whether several banks had introduced a scheme to provide loans to female doctors at concessional rate of interest for purchase of vehicles;

(b) if so, the number of female doctors benefited;

(c) whether the above scheme has now been terminated; and

(d) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (d). The data reporting system of the Reserve Bank of India (RBI) does not generate the information asked for. RBI has not introduced any scheme/guidelines exclusively for female doctors for purchase of vehicles. However, in the case of professionally qualified medical practitioners setting up practice in semi-urban and rural areas, loan within the overall limit of Rs. 10 lakhs for the profession, purchase of one motor vehicle is treated as priority sector lending.

Employment to SC/ST Youth

2620. SHRI RAM TAHAL CHOUDHARY:

SHRI MAHESH KANODIA:

Will the Minister of LABOUR be pleased to state:

(a) whether any scheme to provide alternative employment to the youth belonging to Scheduled Caste/Scheduled Tribe communities has been formulated by the Government;

(b) if so, the details thereof;

(c) whether the Union Government have decided to set up several vocational training centres in the States in order to implement the above scheme;

(d) if so, the States having the largest population belonging to Scheduled Caste/Scheduled Tribe communities and the number of the vocational training centres set up therein; and

(e) the number of the unemployed youths provided with a job through these centres, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SAGNMA): (a) and (b). There is no specific scheme for providing alternative employment to the youth belonging to SCs/Sts. However, they can take advantage of the schemes like grant-in-aid to voluntary organisation and scheme of Vocational Training Centres for skill development. Special consideration is also accorded to SCs/Sts under the various programmes.

(c) Under the Vocational Training Centres Scheme, such Centres are set up in the States/Union Territories specifically for Scheduled Tribes only.

(d) the information as of (c) above is given in the statement enclosed.

(e) The Training Centres under the Scheme of 'Aid to Voluntary Organisations for SCs/STs' provide only a skill development training to SC/ST Youths.

STATEMENT

Details of number of Training Centres—States/UT-wise

Sl. No.	State/UT	Number of Vocational Training Centres in Tribal areas	Number of Vocational Training Centres under the scheme of aid to voluntary organisations for STs
1	2	3	4
1.	Andhra Pradesh	1	29
2.	Assam	—	1
3.	Bihar	3	4
4.	Gujarat	7	—
5.	Delhi	—	25
6.	Haryana	—	3
7.	Himachal Pradesh	—	1
8.	Jammu and Kashmir	—	1
9.	Karnataka	—	8
10.	Kerala	1	—
11.	Madhya Pradesh	3	9
12.	Maharashtra	4	2
13.	Manipur	—	6
14.	Orissa	12	18
15.	Mizoram	1	—
16.	Rajasthan	3	4
17.	Tamil Nadu	2	7
18.	Tripura	—	3
19.	Uttar Pradesh	—	51
20.	West Bengal	3	23

[English]

Drug smuggling

2621. SHRI SHRAVAN KUMAR PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether evidence of the involvement of Pakistan's Inter Services Intelligence and Pak-military segments in drug-running has lately come to light;

(b) if so, the details thereof; and

(c) the reaction of the Government thereof?

THE MINISTER OF STATE IN THE MINISTRY OF

FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) No specific evidence of the involvement of Pakistan's Inter Services Intelligence and Pak-military segments in drug running is available. However, areas alongwith Pakistan's border in Punjab, J&K, Rajasthan and coastal areas of Gujarat are vulnerable to smuggling of drugs.

(c) The first Bilateral Meeting between Secretaries of India and Pakistan to combat drug trafficking and smuggling was held in New Delhi on 15-16 September, 1994. Both sides reviewed the drug trafficking situation in the respective countries and offered assistance for making cooperation between the two countries on narcotics related matters, successful.

Export of Handloom / Handicraft

2622. DR. SAKSHIJI: Will the Minister of TEXTILES be pleased to state:

(a) the value of handloom and handicrafts items exported from Uttar Pradesh during the last three years and the names of the countries to which these items have been exported;

(b) whether there are more possibilities of export of these items from the State; and

(c) if so, the details thereof and the steps the Government propose to take to promote the export of these items from the State during 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) State-wise export figures are not maintained.

(b) Yes, Sir. There are some possibilities of increasing exports of Uttar Pradesh's handloom and handicrafts products, particularly handknotted woollen carpets, artmetalware, hand printed textiles, imitation jewellery, zari embroidery etc.

(c) Government have been taking a number of steps to boost exports of handloom and handicrafts items from the country, including Uttar Pradesh, such as sponsoring Buyer-Seller Meets, participation in fairs in major markets, releasing advertisements in foreign trade magazines, product development and quality upgradation through appropriate training programmes.

Markets for Indian Textiles

2623. SHRI MAHESH KANODIA: Will the Minister of TEXTILES be pleased to state:

(a) whether he had led a delegation to Mexico and Brazil to explore markets for Indian Textiles;

(b) if so, the response from them; and

(c) the overall achievements of the visit?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) to (c) A High Level Textile delegation, led by the Minister of State of Textiles, had recently visited Mexico and Brazil to explore markets for Indian textiles. The response from the importers of both the countries was very encouraging. Ladies dresses, Ladies shirts and Men's shirts were

identified as the main items of export interest to these countries. The delegation also succeeded in creating an awareness among the local importers of Indian textiles and garments, which is expected to help increase our textile exports to these countries.

Recruitment of OBCs in Nationalised Banks

2624 SHRI P P KALIAPERUMAL Will the Minister of FINANCE be pleased to state

(a) the representations of Other Backwards Classes (OBCs) in recruitment in the nationalised banks during the year 1994, category-wise,

(b) the number of persons belonging to OBCs recruited in the nationalised banks during the current year so far in pursuance of the Government's policy on reservation of OBCs and their percentage thereon, category-wise, and

(c) the representation of woman employees as on March 31, 1994 in the nationalised banks, category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) to (c) Information is being collected and will be laid on the Table of the House

Allotment of Shares

2625 SHRI M KRISHNASWAMY Will the Minister of FINANCE be pleased to state

(a) whether the Government propose to provide a minimum allotment of equity shares to small investors in the public equity issues in view of over subscription and they are exploited by big, institutional investors and mutual funds,

(b) if so, whether the Government propose to issue directions to Securities Exchange Board of India to incorporate this guideline in the offer of public issues, and

(c) if not, the other measures proposed to protect the interest of small investors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) to (c) No, Sir. The Securities and Exchange Board of India (SEBI) has already introduced certain measures to ensure that allotment of shares to small investors in public issues of Companies is not affected on account of applications tendered by larger institutional investors. Institutional investors getting firm allotment out of public issues or making applications under reserved categories are not eligible to make applications in the "Public Offer" category.

To discourage bulk allotment of shares and ensure broadbasing of allotments, SEBI has also stipulated that a person cannot make an application for a number of shares exceeding the total number of shares available for that category including the "public offer" category. SEBI has also no objection of companies specify an upper limit on the number of shares per application by any person. In case of over-subscription, public representatives nominated by SEBI oversee the basis of allotment to ensure fairness and protection to small investors.

Foreign Tourists

2626 SHRI K PRADHANI Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state.

(a) the target fixed for the arrival of foreign tourists by the end of the current century,

(b) the investment needed to implement schemes to achieve the target, and

(c) the steps taken to meet the requirement of funds for that purpose?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) and (b) The National Action Plan for Tourism (1992) envisaged that the share of India in the world tourist arrivals should be increased from 0.4% to 1% within a period of five years. In terms of actual arrivals, the target worked out to be 5 million tourists by 1996-97. The amount of investment required for achieving the target of 5 million tourists was nationally estimated to be Rs 39,100 crores in a Working Paper prepared by the Department of Tourism. Considering the investment required and an assessment of the resources available within the time period, the target of 5 million tourist arrivals is likely to be achieved by the end of the current century.

(c) Steps taken to meet the requirement of funds for the purpose include granting of incentives and facilities for attracting private investment, declaration of tourism as a priority sector for foreign investment, co-ordination with different Departments of Government of India and the State Governments for increasing earmarking plan allocations for the improvement of infrastructural facilities in the identified centres etc.

Import of Processed Foods

2627 SHRI GURUDAS KAMAT
KUMARI SUSHILA TIRIYA

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state?

(a) whether some private airlines have requested the Government to allow them to import foreign made processed foods and other items,

(b) if so, the details thereof, and

(c) the decision taken by the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) to (c) Private airlines are free to import food items subject to the normal import policy of the Government.

Income Tax Evasion Cases

2628 SHRI RAJNATH SONKAR SHASTRI.
SHRI CHANDRESH PATEL.

Will the Minister of FINANCE be pleased to state,

(a) whether the Survey Department of Income-tax has detected a large number of evasion cases by traders, jewellers and industrialists in Delhi, as reported in the 'Hindustan' (Hindi Daily) dated December 3, 1994,

(b) if so, the details thereof; and

(c) the action taken against the persons found responsible in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). Survey operations were conducted at three premises of a jeweller in Karol Bagh. The reconciliation of actual stock with books revealed a number of discrepancies and the assessee has been asked to explain these discrepancies. The survey was conducted in financial year 1994-95 relevant to assessment year 1995-96. The return of income is due in July, 95 as per Income-tax Act.

Flight Schedules of IA

2629. KUMARI SUSHILA TIRIYA:
SHRI R. SURENDER REDDY:
SHRI AMAL DATTA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether flight schedules of the Indian Airlines were put in total disarray during the last week of November and first week of December, 1994 due to the shirking of the work by the Airlines engineers;

(b) if so, the details thereof indicating inter-alia the number of A 300s and other aircraft grounded, sectors most affected and losses suffered by the IA in terms of passengers traffic and finances;

(c) the reasons of the indifferent attitudes of engineers;

(d) the details of the pending demands of different categories of the Indian Airlines employees in respect of salaries, perquisites and other benefits; and

(e) the action taken or proposed to be taken to remove their genuine grievances and bring normalcy in the IA operations?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) During the period 24.11.1994 to 7.12.1994, on an average 4 A300 aircraft were available as against a daily requirement of 6. Due to reduction in availability of A300 aircraft, the schedule was curtailed which affected services mainly operating out of Bombay. The sectors most affected were:—

Bombay—Bangalore—Bombay

Bombay—Calcutta—Bombay

Bombay—Mangalore—Bombay

Bombay—Madras—Bombay

Bombay—Hyderabad—Bombay

Indian Airlines suffered an estimated loss of around Rs. 60 lakhs during the period.

(c) The engineers want an increase in their emoluments, consequent to the higher emoluments being paid by private operators.

(d) and (e) The issue of wage settlement since 1.9.1990 in respect of all employees (including engineers)

of Indian Airlines has been referred to a National Industries Tribunal (NIT), which inter alia, includes the question of parity of emoluments between Indian Airlines and Air India employees and inter se relativity of emoluments among the different categories of Indian Airlines employees. Since adjudication by NIT will take time, interim relief has been paid to all employees to be adusted against the final award of the Tribunal. Productivity linked agreements have also been signed with various unions and associations.

[Translation]

Air Services

2630. SHRI GIRDHARI LAL BHARGAVA:
SHRI K. PRADHANI:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the implementation of the open sky policy has improved the air services in general in the country;

(b) if so, the details thereof;

(c) whether the private airlines are working in coordination with the public sector airlines to provide links with their flights to different destinations to save time and also facilitate the passengers; and

(d) if not, whether the Government propose to organise such an arrangement?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) Six private operators have been permitted to operate scheduled air transport services in the country. Permission, in principle, has been granted to 3 more operators to operate scheduled services. Network of air services has spread all over the country including remote and uneconomic routes and competition has been generated in air transport industry. There is no restriction on movement of cargo.

(c) and (d) The Public Sector and the Private Sector airlines are free to enter into any such arrangements in their best commercial judgement.

[English]

Rubber Technology Institute

2631. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of COMMERCE be pleased to state:

(a) whether the Rubber Board proposes to set up a Rubber Technology Institute in Kerala; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) No such proposal is under consideration.

(b) Does not arise in view of (a) above.

Excise Duty on Biscuits

2632. DR. (SHRIMATI) K.S. SOUNDARAM: Will the Minister of FINANCE be pleased to state:

- (a) whether the Government propose to reduce the excise duty on biscuits;
- (b) if so, the details thereof; and
- (c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c) In view of the ensuing budget, it is not possible to indicate the views of the Government on this matter at this stage.

Co-operative Banks

2633. SHRI SURAJBHANU SOLANKI:
SHRI UDAYSINGRAO GAIKWAD:

Will the Minister of FINANCE be pleased to state:

- (a) whether some State Governments have sought long term loans to Central Co-operative Banks to meet their time barred debts;
- (b) if so, the details thereof; and
- (c) the steps taken to ensure financial viability of the Central Co-operative Banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) The information is being collected and to the extent available will be laid on the Table of the House.

(c) The Co-operative Banks have been advised by the National Bank for Agriculture and Rural Development (NABARD) to prepare Development Action Plans (DAPs) with a view to improving their financial position by overcoming their weakness/constraints and utilising untapped potential available for development in their area of operations. Based on such plans, NABARD propose to enter into Memoranda of Understanding (MOU) with the State Governments, as well as the State and District level Co-operative Banks, with a view to revamp the cooperative system and improve its viability.

[Translation]

Textile Machines

2634. SHRI GUMAN MAL LODHA:
SHRI JAGMEET SINGH BRAR:

Will the Minister of TEXTILE be pleased to state:

- (a) whether the Government propose to purchase machines on easy instalments from foreign countries for modernisation of mills running under the National Textile Corporation;
- (b) if so, the details of offers received from foreign countries in this regard;
- (c) the decision taken by the Government in regard to those offers;
- (d) whether the Government have undertaken any

technical evaluation of these offers; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI G.VENKAT SWAMY): (a) to (e) The Textile Research Association (TRAs) have prepared plans for revival of the NTC mills involving, inter alia, modernisation, restructuring, etc. Various aspects of the revival plans, including the stand to be taken by the Government in BIFR are under consideration in Government. Any plan that might emerge would also require the approval of the BIFR. The question of inviting tenders for purchase of machinery would arise only after a modernisation plan is finally approved and all clearances obtained and necessary funds are available.

Gold Price

2635. SHRIMATI SHEELA GAUTAM:
SHRI RAJESH KUMAR:
SHRIMATI BHAVNA CHIKHALIA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the price of gold is higher in India as compared to the international market;
- (b) if so, the reasons therefor; and
- (c) the steps taken by the Government to bring down the price of gold in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Yes, Sir.

(b) Since the domestic production of gold is negligible, the demand for gold is met by the international market. Under the gold import scheme, apart from import duty, the importer has to incur the cost of transportation, marketing etc. and the local trade also adds its profit margin.

(c) Gold is imported under the liberalised scheme of gold imports since March, 1992. Further, gold is also permitted to be imported under freely transferable special import licences. Because of these steps, the domestic price, which was higher than the international price by over 50 per cent prior to the gold import scheme, has declined and the price difference is now around 22 per cent.

[English]

Smuggling at Indo-Nepal Border

2636. SHRI ARVIND TRIVEDI:
SHRI JANARDAN MISRA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the government are aware of the smuggling activities on the Indo-Nepal Border;
- (b) if so, whether the Government have taken any steps to check it; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Yes, Sir, smuggling activities on Indo-Nepal Border have been noticed.

(b) and (c) Anti smuggling agencies are alert against smuggling activities including from Indo-Nepal Border. Measures taken to contain smuggling include greater surveillance over vulnerable points, intensified intelligence collection and investigating activities. Field formations have been equipped with vehicles, fire arms and night vision binoculars.

Considering the vulnerability of the Indo-Nepal Border, Government have recently set up a new Preventive Collectorate with Headquarters at Lucknow to combat smuggling more effectively. Close coordination is being maintained among all the Central and State Government agencies concerned in the detection and Prevention of smuggling.

Financial Position of MMTC

2637. SHRI GOPI NATH GAJAPATHI: Will the Minister of COMMERCE be pleased to state:

(a) the total turn over of Minerals and Metals Trading Corporation (MMTC) during 1992-93 and 1993-94 and expected turn-over in 1994-95;

(b) whether any target has been fixed for the export of minerals for the next three years;

(c) if so, the details thereof; and

(d) the steps being taken by MMTC to increase the export?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Turnover of MMTC is given below:

Year	(Rs. Crores) Value
1992-93	5122.00
1993-94	3217.00
1994-95(expected)	3300.00

(b) and (c) The export target for specific minerals fixed by MMTC is given below:

Minerals	(Qty: Lakh Tonnes)		
	1994-95	1995-96	1996-97
Iron ore	106.00	116.00	125.00
Manganese Ore	4.20	4.20	5.00
Chrome Ore	2.50	3.00	3.00

(d) To increase exports MMTC is diversifying its business activities into new areas like Gold; Gem and Jewellery; Agro products; Marine Products; Building materials; Textiles; Leather products; Chemicals and Drugs and Pharmaceuticals.

MMTC is also developing captive supply bases by selectively investing in export oriented joint ventures.

[Translation]

Child Labour

2638. SHRI MRUTYUNJAYA NAYAK: Will the Minister of LABOUR be pleased to state the details of action taken against those employers who engaged child labourers during the last three years, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): The details of action taken under the Factories Act, 1948 and Child Labour (Prohibition & Regulation) Act, 1986 against those employers who engaged child labourers during the years 1991-92, 1992-93 and 1993-94 are annexed.

STATEMENT

Enforcement of Child Labour (Prohibition & Regulation) Act, 1986 Factories Act, 1948.

Sl. No.	States/U.Ts	No. of C.L. Act	Inspections Fac. Act	No. of C.L. Act	Violations Fac. Act	No. of C.L. Act	Prosecutions Fac. Act	No. of C.L. Act	Convictions Fac. Act
1.	Anunachal Pradesh	2	—	—	—	—	—	—	—
2.	Gujarat	982	—	—	—	—	—	—	—
3.	J & K	267	489	—	—	—	—	—	—
4.	Kerala	—	11012	—	—	—	—	—	—
5.	Madhya Pradesh	—	—	—	—	—	—	—	—
6.	Maharashtra	—	—	—	—	—	—	—	—
7.	Meghalaya	—	—	—	—	—	—	—	—
8.	Orissa	18	456	—	—	—	—	—	—
9.	Punjab	1230	74	—	—	—	345	—	440
10.	Rajasthan	28	—	—	—	—	—	—	—
11.	Tamil Nadu	—	21054	—	59	21	38	1	29
12.	Uttar Pradesh	2982	235	683	22	765	121	273	31
13.	Delhi	1094	1863	—	—	—	—	—	—
TOTAL		6789	35215	683	81	787	504	274	500

1992-93

Sl. No.	States/U.Ts	No. of Inspections		No. of Violations		No. of Prosecutions		No. of Convictions	
		C.L. Act	Fac. Act	C.L. Act	Fac. Act	C.L. Act	Fac. Act	C.L. Act	Fac. Act
1.	Haryana	—	29	—	—	—	—	—	—
2.	Himachal Pradesh	75	58	—	—	—	—	—	—
3.	Kerala	—	4679	—	—	—	39	—	12
4.	Madhya Pradesh	12038	10961	—	5	—	695	—	389
5.	Maharashtra	—	11374	—	—	—	—	—	—
6.	Meghalaya	369	76	—	—	—	—	—	—
7.	Orissa	7	92	—	—	1	—	—	—
8.	Punjab	740	37	—	17	—	704	—	447
9.	Rajasthan	174	—	1	—	1	—	—	—
10.	Tamil Nadu	—	12510	—	20	—	20	1	1
11.	Tripura	9	166	—	—	—	—	—	—
12.	Uttar Pradesh	11534	533	1883	3	1867	135	135	162
13.	Delhi	—	323	—	—	—	—	—	—
14.	Chandigarh	74	209	—	—	—	—	—	—
TOTAL		25020	41047	188	125	1869	1593	163	874

1993-94

Sl. No.	States/U.Ts	No. of Inspections		No. of Violations		No. of Prosecutions		No. of Convictions	
		C.L. Act	Fac. Act	C.L. Act	Fac. Act	C.L. Act	Fac. Act	C.L. Act	Fac. Act
1.	Gujarat	2440	7885	—	—	—	—	—	—
2.	Bihar	1321	—	4	—	—	—	—	—
3.	Himachal Pradesh	72	61	—	—	14	15	1017	—
4.	Haryana	241	141	45	2	—	—	—	—
5.	Kerala	—	3820	—	—	—	3	—	—
6.	Madhya Pradesh	2588	1437	—	—	—	—	—	—
7.	Maharashtra	731	13415	29	37	21	37	—	—
8.	Manipur	9	—	—	—	—	—	—	—
9.	Meghalaya	290	191	—	—	—	—	—	—
10.	Orissa	95	45	79	2	—	2	—	—
11.	Punjab	726	277	1	3	1	219	—	204
12.	Rajasthan	181	836	—	—	—	—	—	—
13.	Tamil Nadu	—	6612	—	75	—	37	1	5
14.	Tripura	—	40	—	—	—	—	—	—
15.	Uttar Pradesh	7986	263	1645	29	1271	11	254	8
16.	Daman & Diu	15	7	11	12	—	—	—	—
17.	Delhi	187	286	—	—	—	—	—	—
TOTAL		16862	35378	1814	160	1308	324	264	234

[English]

Trade Agreement with Croatia

2639. DR. VASANT NIWRUTTI PAWAR: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have signed any trade agreement with the Government of Croatia;

(b) if so, the details of the areas identified in this regard; and

(c) the steps being taken by the Government to boost the exports to that country?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) As per the bilateral agreement signed on

September 16, 1994, at Zagreb (Croatia), both sides shall encourage cooperation in the fields of Science and Technology, ecology, transport, tourism, communications, training of personnel and in other spheres of economic activity. Further, India and Croatia will encourage investment and technology collaborations in each other's territory, inter-alia, through establishment of JVs including for third country markets. It has also been agreed to put in place inter-banking arrangements in order to facilitate and promote bilateral trade and economic cooperation.

(c) The steps and measures taken by the Government to boost exports to Croatia include exchange of delegations, consideration to participation in trade fairs in each other's countries and promotion of high level contacts. The two sides have also identified vast potential for cooperation in the tourism industry and setting up of restaurants in Croatia. Croatia has also invited India to participate in the famous Zagreb Fair to be held in September, 1995 with a view to further promote bilateral trade and commercial relations between the two countries.

Broken wing tip of I A Airbus

2640 SHRIMATI SAROJ DUBEY
SHRI RAM PRAŞAD SINGH

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether an Indian Airlines Airbus-300 recently flew from Bombay to Delhi and Calcutta with a broken wing tip which was later found on the Bombay airport runway,

(b) if so, the outcome of the inquiry, if any, held into the incident, and

(c) the action taken by the Government against the officials found guilty in this regard and also to check the recurrence of such incidents?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) Indian Airlines A-300 aircraft while operating a flight from Bombay to Delhi on 2/10/94 had its left wing tip aft edge liberated in flight during take off from Bombay. After uneventful landing at Delhi, the aircraft operated a flight on Delhi-Calcutta Sector on the same day. After landing at Calcutta, the missing wing panel was detected during transit inspection at Calcutta.

(b) and (c) The incident is under investigation. Pending completion of the investigation, licence of the Aircraft Maintenance Engineer, who carried out the transit inspection at Delhi, has been suspended. As a precautionary measure the above item on all A-300 aircraft in Indian Airlines fleet was inspected and found to be in order.

Seized Account Books

2641. SHRI HARISINH CHAVDA Will the Minister of FINANCE be pleased to state

(a) the number of cases in Gujarat in which account books were seized in the raids conducted by the Income-tax Department but have not so far been returned even after the lapse of ten years, and

(b) the provisions/guidelines with regard to the period in the Income-tax Act to withhold the account books and the reasons for inordinate delay in returning the account books in the aforesaid cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) In Gujarat, books of account seized in 165 cases have not been returned so far, though a period of ten years has elapsed.

(b) Under Section 132(8) of the Income-tax Act, the authorised officer may retain the seized books of account upto a period of 180 days from the date of seizure. Beyond this period, the books may be retained with the approval of the Commissioner or Chief Commissioner of Income-tax and upto a period not exceeding 30 days from the date of completion of all proceedings under the Income-tax Act.

In the aforesaid cases the books of account have not been released due to the fact that the Income-tax proceedings with regard to these cases are still pending at various stages of finalisation including assessment/reassessment, appeals, penalty and prosecutions.

Minimum support price for Tea leaves

2642 SHRI D VENKATESWARA RAO Will the Minister of COMMERCE be pleased to state

(a) whether the Government have set up a High Power Committee to fix minimum support price for tea,

(b) if so the details thereof,

(c) whether the Government have received the recommendations from the said Committee,

(d) if so, the details recommendations thereof, and

(e) the action taken by the Government thereon?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) No, Sir

(b) to (e) Do not arise, in view of (a) above.

Import of Silk fabrics

2643 DR LAXMINARAYAN PANDEYA Will the Minister of TEXTILES be pleased to state

(a) the import licences granted for import of silk fabrics during April 1991-March 1992, April 1992-March 1993 and April 1993-March 1994, and

(b) the names of the top twenty commercial concerns to whom the licences for imports of natural silk with the details of value of the import licences?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) and (b) The information is being collected and will be laid on the Table of the House.

Amalgamation of Banks

2644. SHRI RAM KAPSE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have proposal for amalgamation of loss making public sector banks into other banks;

(b) if so, the details thereof; and

(c) the action taken against those responsible for banks running in loss?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) (a) No, Sir.

(b) and (c) Do not arise.

Financial assistance for setting up of Cottages/Motels/Resorts

2645. SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government have given any financial assistance to the Government of Kerala for setting up of cottages/motels/resorts for tourists during the last three years;

(b) if so, the details thereof, yearwise and projectwise; and

(c) the details of the project proposals, if any in this regard pending with the Union Government at present?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) to (c) The Central Government sanctioned projects amounting to Rs. 269.29 lakhs, Rs. 150.08 lakhs and Rs. 97.40 lakhs for the years 1991-92, 1992-93 and 1993-94 respectively for development of tourism in the State of Kerala. The details of the projects sanctioned yearwise with amount are given in the Statement enclosed. All the projects, which were complete in all respects have been sanctioned.

STATEMENT

Sl. No.	Name of the Scheme/Project	Amount Sanctioned (Rs. in lakhs)
1991-92		
1.	Integrated development of Bekal	190.00
2.	Boat Train at Korakuram Tourist Camp	16.15
3.	Microlite equipment	4.50
4.	Water sports equipment	23.21
5.	Elephant March	7.50
6.	Publicity literature	11.25
7.	Purchase of 2 A/c coaches	16.68
		<u>269.29</u>

1992-93

1.	Tourist complex at Katsady	63.08
2.	Tourist lodge at Guruvayur	49.50
3.	Purchase of Mountain Bicycles	1.50
4.	Upgradation of Golf Course at Thiruvananthapuram	36.00
		<u>150.08</u>

1993-94

1.	Beach Resort at Raravoor	26.13
2.	Beach Resort at Ghèrthala	24.69
3.	Tourist Resort at Ananganacherry	14.45
4.	Tourist lodge at Kallar	14.90
5.	Tourist lodge at Kuravilangad	14.23
6.	Publicity support	3.00
		<u>97.40</u>

Liability of Banks to pay Income Tax

2646. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to state:

(a) whether the Supreme Court has held that banks are liable to pay income-tax in respect of interest on non-performing assets which has accrued but has not been accounted for by the banks as income;

(b) if so, the steps taken by the Government to implement the decision of the Supreme Court; and

(c) the amount of additional income-tax that has become due from the banks for the years 1991-92 to 1993-94 and the amount realised by the Government on this account?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) (a) The Supreme Court in the case of State Bank of Travancore Vs. Commissioner of Income-tax Kerala (158 ITR 102) held that, under the Mercantile System of Accounting followed by the banks, interest from bad and doubtful debts (generally known as "Sticky" advances) debited to customer's account and credited to interest suspense account, accrued as income of the banks even though the same had not been accounted for by the banks as income in their Profit & Loss account or for income-tax purposes.

(b) and (c) in view of the fact that interest from bad and doubtful debts in the cases of banks are normally difficult to recover the taxing such income on accrual basis reduces the liquidity of the banks without any actual generation of income, a new section 43D has been inserted in the Income-tax Act, 1961 with effect from assessment year 1991-92. According to this section interest on sticky loans shall be charged to tax only in the year in which the interest is actually received or is credited to the Profit & Loss account whichever is earlier. This is subject to the provisions of Rule 6EA of the Income-tax

Rules, 1962 which have been prescribed keeping in view the guidelines issued by the Reserve Bank of India in relation to such debts. In the result there is no tax effect attributable to the Supreme Court decision cited above for the assessment years 1991-92 onwards.

Capital Adequacy Norms

2647. SHRI CHITTA BASU:
SHRIMATI BHAVNA CHIKHALIA:
SHRI INDRAJIT GUPTA:
SHRIMATI GEETA MUKHERJEE:

Will the Minister of FINANCE be pleased to state:

(a) whether all the public sector banks including SBI and associated banks have complied with the capital adequacy norms stipulated by Government/RBI;

(b) if so, the names of the banks and their respective capital ratio; and

(c) if not, the reasons for shortfall of capital?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) (a) and (b) Reserve Bank of India (RBI) has intimated that Indian banks which do not have their branches abroad were required to achieve 4% capital to Risk Asset Ratio (CRAR) by 31st March, 1993 and 8% by 31st March, 1996. However, those banks which have their branches abroad are required to achieve the 8% norms by 31st March, 1995. Among all the Public Sector Banks barring Punjab National Bank which has yet to finalise its balance sheet, names of banks which have achieved at least 4% CRAR, as at 31st March, 1994, are given below:—

Name of the Bank	CRAR
1. State Bank of India	12.9%
2. State Bank of Bikaner and Jaipur	4.6%
3. State Bank of Hyderabad	6.2%
4. State Bank of Indore	4.8%
5. State Bank of Mysore	4.6%
6. State Bank of Patiala	11.2%
7. State Bank of Travancore	4.3%
8. State Bank of Saurashtra	4.92%
9. Bank of Baroda	9.1%
10. Canara Bank	12.1%
11. Corporation Bank	9.4%
12. Dena Bank	6.7%
13. Oriental Bank of Commerce	10.2%
14. Union Bank of India	9.7%
15. Vijaya Bank	5.7%

(c) The Reserve Bank of India has intimated that as per the capital adequacy norms banks are required to maintain unimpaired minimum capital funds equivalent to the prescribed ratio on the aggregate of risk weighted assets and other expenses on an ongoing basis. Unimpaired capital (Tier 1) for the purpose of capital adequacy norms means paid up capital and reserve and surplus minus equity investment in subsidiaries and

intangible assets and losses. Based on the above definition, the reasons for the shortfall in capital adequacy ratio are:

- 1) Carry forward losses in the balance sheet.
- 2) Increase in risk weighted assets.

Calcutta Airport

2648. SHRI SANAT KUMAR MANDAL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the departure lounge at Calcutta Airport is more crammed,

(b) if so, the reasons for not improving the facilities there; and

(c) the measures proposed to be taken to improve the present situation?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) Yes, Sir.

(b) and (c) / At present, international and domestic traffic at Calcutta Airport is being handled from one terminal. The new domestic terminal complex at Calcutta Airport, with an annual handling capacity of 3.7 million passengers is expected to be commissioned in January, 1995. Consequently, the entire domestic operations will be shifted to the new terminal. Modification, and extension would be carried out in the existing building for exclusive use of international operations. These measure would remove the congestion in the terminal building.

Salaries of Civil Aviation Employees

2649. SHRI AMAL DATTA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of the salaries, perquisites and other benefits received by pilots of Indian Airlines and those of the air taxi operators/private airlines;

(b) whether the Government propose to take any steps to reduce the differences in salaries, perquisites and other benefits being given to public sector and private sector employees in civil aviation;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) The requisite information in respect of Indian Airlines pilots is given in the statement attached. Information about exact emoluments paid by private operators to their pilots is not collected by the Government.

(b) to (d) In Indian Airlines, the salaries and other terms and conditions of service of employees are determined through wage negotiations with the employees' unions/associations. As regards private operators, they are also free to determine the wages payable to their employees.

STATEMENT
Pay & Allowances — Pilots'
(on 01.04.1994)

Designation	First Officer		Captain		Commander	
Pay Scale	Rs. 2545-60-3265		Rs. 2825-70-3035-120-3875		Rs. 3275-120-4355-125-4480	
Pay & Allowances	Min (Rs.)	Max (Rs.)	Min (Rs.)	Max (Rs.)	Min (Rs.)	Max (Rs.)
Basic Pay	2545	3265	2825	3875	3275	4480
V.D.A.	1312	1312	1312	1312	1312	1312
Additional Pay	840	1080	1020	1200	1080	1200
H.R.A.	1000	1000	1000	1000	1000	1000
C.C.A.	100	100	100	100	100	100
Licence Allowance	100	100	350	350	350	350
Eff. Bonus	100	100	75	75	125	125
Qualification	.	.	600	600	600	600
R.T. Allowance	120	120	400	400	400	400
Type Allowance	1100	1100	1800	2100	2400	2700
Command Pay	.	.	400	500	600	600
Ops. Control. All.	.	.	100	100	100	100
Interim	610	820	700	1000	820	1180
Two Crew/Compensatory	525	525	675	675	950	950
Flying Allowance	2100	2100	3825	3825	15000	18300
Experience Allowance	1750	1750	3375	3375	6000	6000
Kit Maint. Allowance	420	420	500	500	500	500
Telephone Allowance	300	300	300	300	300	300
Total	12922	14092	19357	21287	34912	40197

Note: 1. The Flying Allowance has been worked out taking in to account 35 hrs./45 hrs./60 hrs. flying in a month by first officer/captain/commander respectively
Rate — Rs. 60/85/250/305 per hrs.

2. The Experience allowance has been worked out taking the length of service as 10 years for first officer, 15 years for captain and 20 years for commanders.

3. Pilots' are paid certain variable allowances like Spl. Travelling allowance, stay over allowance, meal allowance etc. which are actually reimbursement of expenditure incurred by them during their stay at out station on flying duty. The amount will very depending upon the hours flown by each pilot during the month.

[Translation]

Rashtriya Shram Sansthan

2650. SHRI SURENDRA PAL PATHAK: Will the Minister of LABOUR be pleased to state:

(a) whether the attention of the Government has been drawn towards the news item published in Rashtriya Sahara dated September 15, 1994 under the heading 'Niji Company Ki Tarah Chal Raha Hai Rashtriya Shram Sansthan'; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): (a) The Government is aware of the news item published in Rashtriya Sahara dated September 15, 1994 under the heading 'Niji Company Ki Tarah Chal Raha Hai Rashtriya Shram Sansthan'.

(b) The continuation of Shri A.P. Verma as Director, National Labour Institute was processed in terms of Government rules and regulations. On all other matters mentioned in the news item, the Government are

already in correspondence with the Director, National Labour Institute.

Medical Facilities for Beedi Workers

2651. SHRI N.J. RATHVA: Will the Minister of LABOUR be pleased to state:

- (a) the number of the beedi workers in Gujarat;
- (b) whether the Government have set up hospitals for them;
- (c) if so, the details of the facilities available in such hospitals;
- (d) whether the Government propose to set up some more hospitals at other places in the State;
- (e) if so, the details thereof; and
- (f) the details of the other special medical facilities to be provided therein?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): (a) According to the State Government, there are about 50,000 beedi workers in Gujarat.

(b) & (c) The Government have set up six dispensaries for beedi workers in Gujarat to provide basic health care facilities.

(d) No such proposal is under consideration at present.

(e) and (f) Does not arise.

[English]

Tourists to Places of Pilgrimage

2652. SHRI SYED SHAHABUDDIN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the amount spent on provision of tourist facilities at various places of pilgrimage in the country since 1991-92, year-wise and place-wise; and

(b) the estimated annual number of foreign tourists and domestic pilgrims visiting each such place of pilgrimage?

THE MINISTER OF CIVIL AVIATION AND TOURISM: (SHRI GHULAM NABI AZAD): (a) A committee on Pilgrim Tourism, constituted by the Union Government in 1992 for improving basic amenities and infrastructure had identified places of pilgrimage for development. The list of centres identified for development by the Committee is given in the Statement-I attached. The amount spent on provision of tourist facilities at these identified places of Pilgrimage interest since 1991-92 is given in the Statement-II attached.

(b) The Department of Tourism, Government of India does not maintain statistical information regarding the number of foreign tourists and domestic pilgrims visiting the places of pilgrimage interest.

STATEMENT-I

Centres Identified for Development by the Committee on Pilgrim Tourism

S.No.	State	Centre/Place
1.	Assam	Kamakhya
2.	Bihar	Bodhgaya Patna Sahab
3.	Gujarat	Dwarka Palitana Udwada (Near Vapi)
4.	Himachal Pradesh	Poonta Sahab
5.	Jammu & Kashmir	Jwalaji Mata Vaishnodevi
6.	Karnataka	Sringeri Gulberga
7.	Kerala	Guruvayur
8.	Madhya Pradesh	Ujjain
9.	Maharashtra	Shirdi (Nasik) Nanded Jyotiba in Kolapur Distt.
10.	Orissa	Jagannath Puri
11.	Rajasthan	Ajmer Sharief
12.	Tamil Nadu	Rameshwaram
13.	Uttar Pradesh	Badrinath Circuit and Barasana-Nandgoan- Gokul-Mathura- Brindavan-Goverdhan Circuit.

STATEMENT-II

Sl. No.	States	Projects	Year	Amount Sanc- tioned	Amount Released (Rs. in Lakhs)
1	2	3	4	5	6
1.	Assam	-Pilgrim cottages at Kamakhya	1992-93	27.09	14.00
2.	Bihar	-Tourist Reception Centre at Bodhgaya	-do-	20.55	10.00
		-Yatrika at Patnasaheb	1993-94	21.93	10.00
3.	Himachal Pradesh	-Con. of Tourist lodge at Poonta Sahab	-do-	27.11	10.00
4.	Jammu & Kashmir	-Pilgrim sheds at Katra	1992-93	18.75	10.00
		-Tourist complex at Katra	-do-	15.98	8.00

1	2	3	4	5	6
		-Yatn Niwas at Bhavan	1992-93	45 00	20 00
		-Tented accommodation at Mata Vaishnodevi	-do-	10 38	10 38
5	Karnataka	-Const of Yatn Niwas at Sringeri	-do-	46 05	15 00
		-Const of Sulabh sochalya at Gulbarga	-do-	2 58	0 22
		Yatn Niwas at Gulbarga	1994-95	49 06	20 00
6	Kerala	-Tourist Lodge at Guruvayur	1992-93	49 50	5 00
7	Madhya Pradesh	-Pilgrim sheds and public facilities at Ujjain	1992-93	4 66	2 50
8	Tamil Nadu	-Yatn Niwas at Rameshwaram	1992-93	44 78	15 00

Ratification of GATT Agreement

2653 SHRI P C CHACKO Will the Minister of COMMERCE be pleased to state

(a) whether ratification of General Agreement on Trade and Tariff is proposed to be implemented by the Government in the near future,

(b) if so, the details thereof

(c) whether this ratification of GATT provides for setting up of World Trade Organisation in the country,

(d) if so, the details thereof with the activities of this organisation,

(e) whether country's export performance will be improved with the setting up of the said organisation, and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) to (f) Government have taken a decision to ratify the Agreement establishing the World Trade Organisation (WTO). The Agreement is to come into force with effect from 1 January 1995

The World Trade Organisation (WTO) will function from Geneva and will be composed of all members of the WTO Agreement. It will provide *inter alia* (a) the common institutional framework for the conduct of trade relations amongst its members, (b) the forum for negotiations among its members, and (c) administer the dispute settlement understanding

The improved rules governing international trade and the market access opportunities created by the Uruguay

Round results, on the whole, would be advantageous to us. There will be increased market access opportunities for Indian goods as a result of lowering of tariffs and non-tariff measures and the phase out of the Multi Fibre Agreement

Discussions with Industrialists

2654. SHRI CHANDRESH PATEL Will the Minister of FINANCE be pleased to state

(a) whether he has held talks on November 23, 1994 in Delhi with the leading industrialists,

(b) if so, the details thereof, and

(c) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) As in earlier years, the Finance Minister held a pre-Budget meeting with a group of industrialists on 23rd November, 1994

(b) Industrialists at the meeting were unanimous in welcoming the programme of economic reforms carried out over the past three years. They expressed confidence about sustaining high growth of industry in future. The Major suggestions made by industrialists included

- Containment of fiscal deficit along with stepping up of both public and private investment,
- Amendment of Companies Act and removal of other constraints for facilitating mergers and amalgamations,
- Reduction of State level duties and royalties on minerals and other products,
- Imposition of effective anti-dumping duties,
- Removal of quantitative restrictions on imports of consumer goods,
- Avoidance of double taxation on dividends,
- Relaxation of small scale reservation, to promote exports,
- A more rapid transition to a full Value Added Tax (VAT),
- Opening up insurance sector to foreign and domestic private entrants,
- More tax incentives for Research and Development,
- Setting targets for infrastructure creation and performance,

The Industrialists Group agreed with the Finance Minister that Industry and Government should work together for development of human resources through provision of basic health care, education and social security

(c) Suggestions made by industrialists, other organisations and individuals are kept in view by the Government while formulating appropriate Economic Policy

Industrial Relation Act

2655 SHRI RAM NAIK Will the Minister of LABOUR be pleased to state

- whether the Government propose to amend Section 25 of the Industrial Relations Act,
- if so, the reasons therefor, and
- the steps taken for the necessary legislations?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA) (a) No, Sir

(b) and (c) Does not arise

Filling up of Vacant Posts of SCs/STs

2656 SHRIMATI BHAVNA CHIKHALIA Will the Minister of COMMERCE be pleased to state

- whether there is any backlog of vacancies for Scheduled Castes/Scheduled Tribes in various public sector undertakings under his ministry including the India Trade Promotion Organisation,
- if so, the reasons for not implementing the orders of the Government by these undertakings and the details thereof, category-wise and
- the steps being taken by the Government in this regard?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) to (c) Information is being collected and would be laid on the Table of the House

Export of Flowers

2657 SHRI R SURENDER REDDY Will the Minister of COMMERCE be pleased to state

- the quantity of flowers exported and the foreign exchange earned therefrom during each of the last three years, variety-wise and countrywise,
- whether Holland and other European countries have showed their keen interest in Indian floriculture sector and proposed to put up green houses that run with the help of computers and other automation equipment for production of roses for the Indian domestic market and export,
- if so, the details thereof, and
- the reaction of the Government thereon?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) Foreign exchange earned from export of flowers country-wise during the last three years is given in the Statement attached. Quantity and variety-wise export statistics are not available

(b) to (d) Yes, Sir. Presently, 10 Indian

floriculture ventures have been set up with Dutch technical collaboration

Floriculture has been identified as a thrust sector for exports and Government encourages the setting-up of Floriculture units with upto date technology

STATEMENT

Country wise Export of cut Flowers during 1991-92
1992-93 1993-94 (Rs Lakhs)

Country	1993-94	1992-93	1991-92
USA	377 141	271 581	181 587
GERMANY	180 663	139 587	162 724
UNITED KINGDOM	100 038	108 213	83 724
NETHERLANDS	81 284	29 466	12 758
ITALY	69 548	27 531	47 607
SINGAPORE	33 669	2 455	2 727
POLAND	31 871	—	—
SAUDI ARABIA	31 731	50 074	19 195
UNITED ARAB EMIRATES	21 335	12 330	6 892
FRANCE	20 432	11 750	44 780
SRILANKA	15 297	16 512	2 439
AUSTRALIA	14 390	10 213	7 390
JAPAN	13 964	14 024	30 343
HONGKONG	8 058	2 186	0 051
SWITZERLAND	2 313	2 15	—
OTHERS	187 324	146 291	81 089
Total	1189 158	844 367	683 306

Upgradation of Airport

2658 SHRI UDAYSINGRAO GAIKWAD Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

- whether Government have decided to upgrade some airports in the country,
- if so, the names of such airports, State and Union Territory-wise, with estimated expenditure involved in each case,
- whether these upgraded airports will be able to handle big aircraft like Boeings,
- if so, the details thereof, and
- if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) to (e) The information is being collected and will be laid on the table of the House.

Chelliah Committee Report

2659 SHRI BULLA BULLI RAMAIAH Will the Minister of FINANCE be pleased to state

(a) whether the Andhra Pradesh has appointed a sub-committee to consider the recommendations of the Raja Chelliah Committee,

(b) if so, whether Andhra Pradesh is the first State to implement the Committee's Report, and

(c) if so the names of the other States which have implemented the Recommendations of the Chelliah Committee?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) to (c) The Central Government had constituted a Tax Reform Committee under the Chairmanship of Prof. Raja J. Chelliah to suggest reforms in direct and indirect taxes levied and collected by the Central Government. The Committee in its report had made *inter alia* certain observations about levy of Consignment Tax and Central Sales Tax. These aspects are being gone into by a Committee of State Finance Ministers whose report is awaited. No sub-committee has been appointed by the Government of Andhra Pradesh to go into these recommendations.

[Translation]

Selling of NTC cloth

2660 SHRI HARIKEWAL PRASAD
SHRI KHELAN RAM JANGDE

Will the Minister of TEXTILE be pleased to state

(a) whether any irregularity of sale of cloth for NTC mills being sold at price lesser than the cost price has come to the notice of the Government

(b) if so the details thereof and

(c) the punitive action taken by the Government to check the practice?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) to (c) It has been reported by the National Textile Corporation that in some cases for example cut pieces, damaged cloth defective/sub standard cloth and non moving cloth, the cloth is sold at a discount by the subsidiary corporations of the NTC. There may also be cases of distress selling of non moving cloth due to financial crisis in the subsidiary corporations. NTC mills have obsolete machinery and higher overhead expenses, on account of which the cost of production is higher than the sale price of the some product of the private mills in the market. Any irregularity in the sale of cloth which comes to the notice of NTC/ Government is investigated for appropriate action. One such complaint is under investigation.

[English]

NTC/BIC Mills in Madhya Pradesh

2661 SHRI PHOOL CHAND VARMA Will the Minister of TEXTILE be pleased to state

(a) whether there has been no wage revision in NTC/BIC mills in Madhya Pradesh since 1973,

(b) if so the reasons therefor, and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) to (c) Wages in the NTC/BIC mills have been increased from time to time after 1973 on the basis of settlements negotiated between the managements and the workers under the auspices of the State Government. There have been wage revisions in the NTC mills in Madhya Pradesh under Sacklecha Award in June, 1979. Vohra Appeal in January, 1979 and Patwa Appeal in January 1991. BIC has no mills in Madhya Pradesh.

Travel by Private Airlines

2662 SHRI AMAR ROYPRADHAN Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) the details of the instructions issued by the Government permitting Government employees to travel by private airlines for official purposes,

(b) whether these instructions are valid for entitled as well as non entitled Government employees,

(c) whether any difficulty in interpreting the instructions were brought to notice of the Government,

(d) if so, whether the Government have issued clarification in this regard, and

(e) if not the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) and (b) Government servants who are entitled to travel by air under the supplementary rules are normally required to travel by Indian Airlines/Vayudoot, except where the station to which he/she has to go on official duty is not connected by Indian Airlines/Vayudoot. In the latter case, they can travel by private scheduled airlines.

(c) No, Sir,

(d) and (e) Do not arise

Iron-Ore Exports

2663 SHRI SULTAN SALAHUDDIN OWAIISI Will the Minister of COMMERCE be pleased to state

(a) whether the Union Government propose to phase out iron-ore exports after the expiry of the existing contract,

(b) whether this will create a shortage in the availability of high grade iron-ore in the country,

(c) if so, the details thereof, and

(d) the steps being taken by the Government to meet

the domestic demand in the country?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) to (c). Iron ore, surplus to domestic requirement, is only being exported

(d) The steps taken to meet the domestic demand are as under —

- i) National Mineral Development Corporation Limited (NMDC) has formulated plans for immediate development of two new iron ore mining projects at Deposit No 10/11-A and Deposit 11-B of Bailadila It also has plans to develop new iron ore Mining Projects in Karnataka
- ii) Mining of iron ore which was hitherto reserved for exploitation exclusively by the public sector has been opened for private sector also
- iii) Restriction on foreign investment in the mineral sector including mining of iron ore has been lifted

Educational Loan Scheme

2664 SHRI ANNA JOSHI Will the Minister of FINANCE be pleased to state

(a) the grounds of eligibility for availing of bank

loans under the Educational Loan Scheme, and

(b) the details of loans provided under the Educational Loan Scheme, State-wise, for the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) and (b) Reserve Bank of India (RBI) has reported that the ground of eligibility of the student for availing of education loan under priority sector is decided by commercial banks depending on the circumstances of each case Normally education loans are given for higher studies in India upto college/University level leading to degree/diploma including post graduate degrees However, bank are free to grant education loans for pursuing studies upto school level Also, advances granted by banks to individuals for education purposes under special scheme, if any, introduced by them are covered under priority sector lending

State/Union Territories-wise data regarding educational loans provided by commercial banks during the years ended June 1991, 1992 and 1993, is given in the Statement attached

STATEMENT

State wise/Union Territory wise data regarding educational loans provided by Commercial banks during the years ending June 1991 1992 and 1993 (latest available)

(Rs in Lakhs)

State/Union Territories	1991		1992		1993	
	No of A/cs	Amount	No of A/cs	Amount	No of A/cs	Amount
1	2	3	4	5	6	7
Haryana	63	6 18	41	3 05	10	1 60
Himachal Pradesh	48	5 33	15	1 35	7	0 73
Jammu & Kashmir	13	2 56	17	2 49	17	2 49
Punjab	112	10 25	67	69 86	109	14 33
Rajasthan	87	5 54	26	4 14	151	20 89
Chandigarh	12	1 65	16	4 28	51	34 54
Delhi	207	48 42	208	70 27	231	27 83
Assam	78	2 46	9	2 12	6	0 26
Manipur	3	0 54	4	0 31	3	0 64
Meghalaya	1	0 31	1	2 00	—	—
Nagaland	—	—	—	1	0 03	—
Tripura	21	3 23	6	0 28	4	0 60
Arunachal Pradesh	—	—	1	0 02	—	—
Mizoram	—	—	—	—	—	—
Sikkim	—	—	—	—	1	0 60
Bihar	37	2 28	24	2 14	51	8 16
Orissa	1095	69 35	1109	73 88	613	95 01
West Bengal	218	31 47	112	21 24	134	24 99

1	2	3	4	5	6	7
Andaman & Nicobar	—	—	—	—	—	—
Madhya Pradesh	959	24 32	283	55 98	605	46 64
Uttar Pradesh	519	67 74	133	42 64	303	86 21
Gujarat	1538	159 26	970	209 98	3461	304 80
Maharashtra	1257	172 43	2701	1549 60	2680	352 25
Daman & Diu	—	—	—	—	—	361 85
Goa	21	41 41	27	3 29	154	27 45
Dadra & Nagar Haveli	—	—	—	—	45	3 91
Andhra Pradesh	1674	359 17	1421	560 93	2650	718 95
Karnataka	4084	444 08	3020	747 83	2873	622 18
Kerala	1327	95 45	1204	164 12	1655	234 34
Tamil Nadu	2480	337 13	2376	494 97	2280	5836 32
Pondicherry	15	2 29	41	4 85	37	6 64
Lakshadweep	—	—	—	—	—	—

DATA PROVISIONAL

SOURCE RESERVE BANK OF INDIA

Loan to Small Scale Units

2665 DR RAMKRISHNA KUSMARIA Will the Minister of FINANCE be pleased to state

(a) whether small scale units are contributing 30 percent of the total export of the country,

(b) whether according to a study report, large scale industrial units are allowed to draw loan to the extent of 19 percent of their turnover whereas small scale units are allowed to draw only 8 percent,

(c) if so, the reasons therefor,

(d) whether the Government propose to remove this limit, and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) Yes, Sir As per the provisional data maintained by the Reserve Bank of India (RBI), exports by Small Scale Industries (SSIs) at Rs 17784 82 crores during the year 1992 93 constituted 33 34 percent of the total exports at Rs 53350 54 crores

(b) The Committee to examine the adequacy of institutional credit to the SSI sector under the chairmanship of Shri P R Nayak had estimated that the availability of working capital finance (on the basis of data for 1989-90) from banks to the medium and large industries was 19 4% of their total output For the SSI sector as a whole, the availability of working capital finance from banks was estimated at 8 1% of the total output

(c) to (e) RBI has reported that based on the recommendations of the Nayak Committee report, banks have been advised to provide working capital credit limits, computed on the basis of a minimum 20% of their annual turnover to the SSIs, whose credit limits in individual cases does not exceed Rs one crore Banks have been advised to give preference and step up credit flow to village industries, tiny industries and other small scale units, in that order, while meeting the credit requirements of the small sector It has also been decided to extend the Single Window Scheme of Small Industries Development Bank of India (SIDBI) to all the districts Initially, 62 out of the 85 districts, each with over 2000 registered SSI units have

been allotted to commercial banks and remaining 23 to the State Financial Corporations (SFCs) with instructions that they should take lead responsibility for meeting the credit requirements in an integrated manner

Privatisation of Mills in Kanpur

2666 SHRI JAGATVIR SINGH DRONA Will the Minister of TEXTILES be pleased to state

(a) whether there is a move of privatisation of cooperative weaving Mills in Kanpur, (U P),

(b) if so, the reasons therefor, and

(c) the steps proposed to be taken to safeguard the interest of workers of these mills if privatised?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) As per

information furnished by Office of Textile Commissioner, there is no weaving mill in cooperative sector in Kanpur

(b) and (c) Do not arise in view of (a) above

Rent for Handloom Pavilion

2667 SHRIMATI GEETA MUKHERJEE
SHRI LOKANATH CHOUDHURY

Will the Minister of TEXTILES be pleased to state

(a) the total area of construction of Major handloom Expos organised after August, 1993 and rate per sq ft for construction of State Pavilions and rate per sq ft for rent recovery from handloom Agencies,

(b) whether there was big difference in construction rates of State Pavilions and rent recovery from handloom agencies,

(c) if so, the reasons therefor, and

(d) whether some instances of charging rates higher than rates fixed have come to notice of the Government, and

(e) the action taken or proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) The information is as under

A Details of Expo	B Constructed area (Sq Ft.)	C Rate per sq ft for construction (excluding facilities (Rs))	D Rate per sq ft for recovery from handloom agencies (including facilities) (Rs)
1 National Handloom Expo, Ahmedabad (6 11 93 to 4 12 93)	46409	32 00	65 00
2 National Handloom Expo, Delhi (3 12 93 to 4 1 94)	46700	48 30	50 00
3 National Handloom Expo, Kanpur (15 1 94 to 13 2 94)	50000	58 20	60 00
4 National Handloom Expo, Pune (1 2 94 to 2 3 94)	48500	39 00	60 00
5 National Handloom Expo, Hyderabad (25 3 94 to 23 4 94)	50493	32 00	68 00
6 National Handloom Expo, Bangalore (17 9 94 to 16 10 94)	45000	45 00	75 00
7 National Handloom Expo, 4 10 94 to 2 11 94)	31000	35 00	65 00
8 National Handloom Expo, Bombay (12 10 94 to 10 11 94)	52000	39 00	90 00

(b) and (c) Yes Sir The rate of construction as given at col C are excluding the facilities whereas the rates charged from handloom agencies as given at col D are including facilities The reasons of difference in construction rates of State Pavilions and rent recovery from handloom agencies are on account of following facilities —

Provision of office, fire-fighting, space for Bank & Post-Office, space for Police-Post, Provisions for main power connection, First-Aid, switch boards, DC Set, bathrooms, toilets and other public conveniences, provision of water, security, telephones, public address system, General Lighting, boundary wall, holding of Inaugural and closing functions, construction of stage/pandals for cultural programmes etc, provision of gats, maintenance & upkeep of the place as per requirements indicated in standard tender schedule, publicity expenses, ground rent, organisation and establishment cost, payment of statutory fees etc

(d) No Sir

(e) Not applicable

Export of Wheat by STC

2668 SHRI ANAND RATNA MAURYA
SHRI M V V S MURTHI
SHRI BOLLA BULLI RAMAIAH

Will the Minister of COMMERCE be pleased to state

(a) whether the State Trading Corporation has started export of wheat to Gulf countries,

(b) if so, the total quantity of wheat exported to the Gulf countries, country-wise, and

(c) the price on which the Indian wheat was sold and the foreign exchange earned therefrom so far?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) and (b) Yes, Sir STC has finalised an export contract on 22 11 1994 with a buyer in Dubai for export of 50,000 MTs of Indian wheat (FAQ) This quantity is firm subject to quality approval by buyer on arrival of the

first shipment of 5,000 10,000 MTs in Dubai and buyer's confirmation in writing to the seller for the shipment of the balance quantity within five working days on arrival of the first shipment In addition, -STC has also contracted a further quantity of 1 lakh MTs (optional) on mutually agreed terms The additional quantity is subject to availability of quota from APEDA/stocks from FCI The shipments are to be effected during December, 1994 upto March, 1995

(c) For the quantity to be shipped from Kandla Port, the contract price has been finalised at US \$152 PMT FOB (Stowed/trimmed basis) and for the quantity to be shipped from Tuticonn port, the contract price is at US \$ 162 PMT FOB (Stowed and trimmed basis)

Schemes for Handloom Weavers

2669 DR RAMESH CHAND TOMAR
SHIR PARASRAM BHARDWAJ
SHRI MUKESH KANODIA
SHRI UDDHAB BARMAN
SHRI SUSHIL CHANDRA VERMA
SHRI MULLAPPALLY RAMCHANDARAN
SHRI DHARMABHIKSHAM

Will the Minister of TEXTILES be pleased to state

(a) whether the Union Government have initiated a lot of Schemes for the upliftment of the handloom weavers,

(b) if so, the details thereof,

(c) the amount sanctioned for implementation of those schemes during the last three years, scheme-wise and State-wise,

(d) whether the Union Government have made any assessment of the achievement of the ongoing schemes,

(e) if so, the details thereof, State-wise,

(f) the quantum of handloom textiles exported during the last three years, and

(g) the steps taken to boost the export of such textiles?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) Yes, Sir.

(b) The schemes initiated by the Government of India for the upliftment of the handloom weavers, interalia, include the scheme for Setting up of Handloom Development Centres and Quality Dyeing Units, Project Package Scheme, Integrated Handloom Village Development Scheme, Margin Money for Destitute Weavers, Group Insurance Scheme, Health Package Scheme, National Silk Yarn Bank Scheme, Workshed-cum-Housing Scheme Thrift Fund Scheme. Besides, Government is also implementing Schemes for upliftment of handloom weavers under the various ongoing Rural Development Programmes namely IRDP, IAY, JRY and TRYSEM.

(c) The amount sanctioned for implementation of these Schemes during the last three years, Scheme-wise and State-wise is given in the Statements-I to III.

(d) The assessment of the achievements of the ongoing Schemes are periodically done in consultations with the State Governments and Union Territories.

(e) As a result of the various ongoing schemes

implemented by the Government of India in close Cooperation with the various State Governments and Union Territories, there have been visible developments in production of handloom cloths, employment generation for weavers, increase in wage earnings of weavers, exports of handloom products and consequently strengthening of the overall handloom sector.

(f) The exports of cotton handloom products from India were to the tune of Rs. 689.20 crores in 1991-92, Rs. 1034.01 crores in 1992-93 and Rs. 1297.48 crores during 1993-94. The exports of cotton handloom products have gone up to Rs. 837.05 crores during the first seven months of the current financial year as compared to Rs. 712.37 crores during the corresponding period in the last year.

(g) The various measures taken to boost the export of such products, interalia, include emphasis on design development, product adaptation, market research, quality upgradation, conversion of fabrics into high value added items and made ups, participation in trade fairs and exhibitions abroad and exploration of new markets for our products.

STATEMENT-I

State-wise and scheme-wise amount sanctioned to various State Governments/Union Territories during 1991-92.

(Rs. in lakhs)

Sl. No.	Name of the State	Project package Scheme/IHVD Scheme	Workshed-cum-Housing Scheme	Margin Money for Destitute Handloom Weavers	Thrift Fund Scheme
1.	Assam	64.25	45.80	15.50	3.71
2.	Andhra Pradesh	—	66.00	—	32.20
3.	Bihar	—	—	—	—
4.	Gujarat	—	—	—	—
5.	Himachal Pradesh	52.50	20.00	—	—
6.	Haryana	—	—	—	—
7.	Jammu & Kashmir	—	—	—	—
8.	Kerala	50.97	—	—	—
9.	Karnataka	20.00	65.86	—	2.31
10.	Maharashtra	8.70	—	—	16.23
11.	Manipur	3.42	—	—	—
12.	Madhya Pradesh	—	6.49	0.50	—
13.	Mizoram	—	2.80	—	—
14.	Nagaland	2.00	—	—	—
15.	Orissa	44.50	49.00	10.50	25.00
16.	Punjab	—	—	—	—
17.	Rajasthan	2.23	8.27	—	—
18.	Tripura	—	—	—	—
19.	Tamil Nadu	—	—	—	2.53

Sl. No.	Name of the State	Project package Scheme/1HVD Scheme	Workshed-cum-Housing Scheme	Margin Money for Destitute Handloom Weavers	Thrift Fund Scheme
20.	Uttar Pradesh	—	28.75	0.75	—
21.	West Bengal	—	32.00	3.50	—
Total: States:		248.57	324.97	30.75	81.98
U.Ts.					
1.	Pondicherry	—	—	—	—
2.	Delhi	—	—	—	—
Total U.Ts.		—	—	—	—
Total States & UTs		248.57	324.97	30.75	81.98

STATEMENT-II

State-wise and Scheme-wise amount sanctioned to various State Governments/Union Territories during 1992-93.

Name of the Scheme	Project package scheme	Integrated Hl. Village Dev. Sch.	Margin Money for Destitute Weavers	Welfare Package Scheme			
				Group Insurance Scheme	Health Package Scheme	Thrift Fund Scheme	Workshed cum-Housing Scheme
Andhra Pradesh	—	12.00	3.00	9.20	—	—	—
Assam	73.50	31.25	38.00	—	47.85	—	40.00
Bihar	15.00	—	18.00	—	9.97	18.00	37.00
Gujarat	—	—	—	—	—	—	—
Himachal Pradesh	43.66	5.00	2.20	—	—	—	11.20
Haryana	—	—	—	—	—	—	—
Jammu & Kashmir	—	—	—	—	—	—	5.00
Kerala	20.00	10.00	7.72	—	43.80	—	28.86
Karnataka	12.50	6.00	—	10.00	—	—	60.34
Maharashtra	—	—	—	—	—	—	—
Manipur	—	6.35	—	—	—	—	—
Madhya Pradesh	—	10.00	1.85	—	11.55	—	19.03
Mizoram	—	—	—	—	—	—	—
Nagaland	—	—	—	—	—	—	—
Orissa	55.24	30.00	50.50	—	41.80	—	60.00
Punjab	—	—	—	—	—	—	—
Rajasthan	51.015	12.50	0.10	—	—	—	—
Tripura	—	10.00	—	—	—	—	8.50
Tamil Nadu	5.15	22.50	1.00	27.83	22.40	95.53	121.50
Uttar Pradesh	61.55	60.00	10.10	4.00	192.278	17.46	110.50
West Bengal	—	6.00	—	—	—	10.00	—
Total:	337.615	221.80	132.47	51.03	369.648	140.99	501.95

STATEMENT-III

State-wise and scheme-wise amount sanctioned to various state Governments/Union Territories during 1993-94.

(Rs. in Lakhs)

Name of the State	Project Package								
	Handloom Development Centre	Project Package Scheme	Integrated Handloom Village Development	Margin Money for Weavers	Group Insurance Scheme	Health Package Scheme	Thrift Fund	Workshed-cum-Housing scheme	NSYB
Andhra Pradesh	246.95	135.90	74.50	72.60	11.20	50.00	60.58	175.79	27.00
Assam	100.00	48.25	72.88	40.00	—	47.88	—	8.87	13.50
Bihar	—	14.16	7.50	25.50	—	49.50	—	52.00	—
Gujarat	—	36.56	9.50	1.46	—	—	—	—	—
Haryana	—	—	—	—	—	—	—	—	—
Himachal Pradesh	2.00	57.05	—	2.27	—	—	—	28.00	—
Jammu & Kashmir	—	14.75	—	3.19	—	14.99	—	3.76	—
Karnataka	17.50	85.00	—	19.08	—	21.40	17.00	32.94	—
Kerala	29.37	74.00	—	9.53	—	—	—	70.48	—
Madhya Pradesh	20.00	—	11.60	0.50	—	—	—	40.00	—
Maharashtra	6.00	—	8.70	1.00	—	—	—	—	—
Manipur	113.74	53.62	8.25	13.00	—	38.08	1.28	30.00	—
Mizoram	—	—	6.00	—	—	—	—	4.00	—
Nagaland	—	—	—	—	—	—	—	—	—
Orissa	178.30	152.41	68.50	29.50	8.80	20.00	—	40.00	50.30
Punjab	—	—	—	1.08	—	—	—	—	—
Rajasthan	—	—	12.25	—	—	20.00	1.65	40.16	—
Tamil Nadu	124.85	12.62	50.27	38.19	28.49	56.80	140.00	84.00	25.00
Tripura	—	25.20	—	1.00	—	3.15	—	8.00	—
Uttar Pradesh	—	119.25	32.50	29.64	8.00	56.50	—	182.00	54.00
West Bengal	161.29	8.78	—	5.50	0.40	34.30	10.00	—	24.88
Total:	1000.00	837.55	362.45	285.04	56.89	412.60	230.51	800.00	194.68
									*13.50NHDC
Union Territories:									
Delhi	—	—	—	—	—	—	—	—	—
Pondichery	—	—	—	—	—	—	—	—	—
Grand Total:	1000.00	837.55	362.45	285.04	56.89	412.60	230.51	800.00	194.68
									*13.50NHDC

[Translation]

Tourism Development in Bihar

2670. SHRI UPENDRA NATH VERMA:
SHRI GEORGE FERNANDES:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have sanctioned any scheme for the development of tourism in Bihar during 1993-94 and 1994-95 so far;

(b) if so, the details including locations thereof, year-wise; and

(c) the amount of financial assistance sanctioned and released for each of these schemes, year-wise?

THE MINISTER FOR CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c) Necessary details of schemes for development of tourism in Bihar sanctioned as well as released for each scheme year-wise are given below:—

S. No.	Name of the scheme	Year of sanction	(Rs. in lakhs)	
			Sanctioned	Released
1.	Yatka at Paine Sahib	1993-94	21.93	10.00
2.	Yatka at Devgarh	1993-94	21.93	05.00
3.	Cherola at Jhumeri, Teliya	1993-94	08.75	04.75

As regards 1994-95 no proposal has yet been sanctioned.

Village Industries

2671. SHRI KASHIRAM RANA:
SHRIMATI MAHESH KANODIA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Chellian Committee on tax reforms has recommended some modifications in the present sales tax and excise duty structure for village industries like silver jewellery, metal products, embroidery, hand woven clothes, silk clothes, handicrafts and toys;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to implement these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) No, Sir.

(b) and (c) Do not arise.

[English]

Civil Aviation Development In Gujarat

2672. SHRI HARIBHAI PATEL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the amount granted to the Government of Gujarat for the development of civil aviation during the Eighth Five Year Plan till date, scheme-wise; and

(b) the details of development works undertaken/ being undertaken in this field in the State during the plan?

THE MINISTER FOR CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) National Airports Authority has plans to modernise the following airports in Gujarat during the Eighth Five Year Plan:—

(1) AHMEDABAD: Primary and Secondary Surveillance Radars are being installed at an estimated cost of Rs. 30.00 crores. The work of installation is expected to be completed by July, 1995.

(2) VADODARA: A new terminal building is under construction at a cost of Rs. 11.43 crores and is expected to be completed by March, 1995. The resurfacing of runway has already been completed at a cost of Rs. 2.05 crores. The Instrument Landing System (ILS) and Distance Measuring Equipment (DME) are being installed at a cost of Rs. 3.00 crores. This work is expected to be completed by December 1994. The construction of boundary wall at a cost of Rs. 1.77 crores and ground safety services at a cost of Rs. 0.85 crores will be completed by September, 1995 and December, 1995 respectively.

(3) RAJKOT: The runway is proposed to be resurfaced. ILS, DME and DVOR (Doppler Very High Frequency Omni Range) are being installed

at an, estimated cost of Rs. 4.50 crores. Installation of ILS is expected to be completed by December, 1995.

(4) BHUJ: (i) A passenger terminal is planned to be constructed at an estimated cost of Rs. 3.00 crores subject to the availability of land.

(ii) DVOR and DME are being installed at a cost of Rs. 2.10 crores. The work is likely to be completed by August, 1995.

(5) PORBANDER: A new passenger terminal is proposed to be constructed at an estimated cost of Rs. 3.00 crores and is expected to be completed in 2 years from the date of award.

(6) JAMNAGAR: VOR and DME is proposed to be installed at an estimated cost of Rs. 2.00 crores and is expected to be installed by August, 1995.

The expenditure on above projects will be borne by NAA from its resources. The Government does not give grant to any State Government for development of Civil Aviation facilities.

[Translation]

Non-vegetarian Food on IA Flights

2673. SHRI VINAY KATIYAR:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Indian Airlines is serving non-vegetarian food in lunch/dinner to its passengers on Tuesday;

(b) if so, whether serving of non-vegetarian food was stopped some years back on experimental basis; and

(c) if so, the reaction of the passengers thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (b) Yes, Sir.

(c) As an experiment IA had introduced service of only vegetarian lunch and dinner on Tuesday during mid 1987. By and large the travelling public accepted the change but there was some negative feed back from a segment of the travelling public, AI being a commercial organisation, it could not afford to annoy even this small segment of the passengers. Hence, it reverted back to the service of both non-vegetarian and vegetarian food on Tuesday.

[English]

Income tax by nationalised banks

2674. SHRI LOKANATH CHOUDHURY:
SHRIMATI GEETA MUKHERJEE:
SHRI CHITTA BASU:
SHRIMATI BHAVNA CHIKHALIA:

Will the Minister of FINANCE be pleased to state:

(a) whether nationalised banks are up-to-date in paying income tax to the Government;

(b) if so, the details of income assessed, tax demanded and tax paid by each of the twenty nationalised banks, associate banks and SBI for each of the last three years; and

(c) if not, the steps taken or proposed to be taken to recover the income tax from the defaulter banks?

THE MINISTER OF STATE IN THE MINISTRY OF

FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):
(a) and (b) Details information has been furnished in the statement attached.

(c) In many cases the assessed demand may be under litigation. However, Commissioner of Income tax have been asked to collect undisputed arrears of tax.

STATEMENT

Income assessed and tax demanded/tax paid by Nationalised Bank and others relating to/during the proceeding three Financial Years

(Figures in Crores of Rupees)

Name of the Nationalised Banks	Financial Year	Assessment Year	Income assessed	Tax demanded	Tax paid
1. Andhra Bank	1990-91	1991-92	5.79*	2.20	2.20
	1991-92	1992-93	6.89*	3.56	3.56
	1992-93	1993-94	Loss 19.30	—	29.52 (TDS)
2. Punjab National Bank	1991-92	1992-93	124.12*	64.34	74.04
	1992-93	1993-94	Loss 3.77*	NIL	57.84
	1993-94	1994-95	Loss 153.65*	NIL	2.30
3. Punjab & Sind Bank	1991-92	1992-93	69.85*	36.78	56.30
	1992-93	1993-94	Loss 79.12*	NIL	8.60
	1993-94	1994-95	Loss 14.75	NIL	14.24
4. Oriental Bank of Commerce	1991-92	1992-93	15.52*	28.73	30.91
	1992-93	1993-94	32.05*	16.58	32.04
	1993-94	1994-95	10.33*	5.34	45.33
5. Allahabad Bank	1990-91	1991-92	47.97	40.21	40.21
	1991-92	1992-93	(-) 95.56*	22.80	22.80
	1992-93	1993-94	(-)108.92*	0.25	0.25
6. United Bank of India	1989-90	1990-91	87.07	93.46	6.42
	1990-91	1991-92	17.83	8.28	3.56
	1991-92	1992-93	(-) 20.73	0.07	0.07
7. United Commercial Bank	1990-91	1991-92	(-) 2.94*	0.16	0.16
	1991-92	1992-93	(-)113.99*	0.006	0.006
	1992-93	1993-94	(-)723.20*	0.42	0.42
8. Central Bank of India	1988-89	1989-90	110.87	56.64	NIL
	1989-90	1990-91	28.07	16.59	NIL
	1990-91	1991-92	90.20	15.20	NIL
9. Dena Bank	1990-91	1991-92	NIL	NIL	NIL
	1991-92	1992-93	(-) 3.30*	NIL	NIL
	1992-93	1993-94	(-)137.09*	NIL	NIL
10. United Bank of India	1989-90	1990-91	36.31	12.63	12.63
	1991-92	1992-93	89.82	60.15	60.145
	1992-93	1993-94	Assessment pending		
11. Bank of India	1990-91	1991-92	222.16	179.37	109.36
	1991-92	1992-93	142.15	84.13	93.58
	1992-93	1993-94	Assessment pending		
12. Indian Bank	1990-91	1991-92	62.23	28.82	Paid
	1991-92	1992-93	5.18	Assessment	54.85
	1992-93	1993-94	(returned	pending	(TDS)
	1993-94	1994-95	income)	do	69.69
			(-) 25.85*	do	(TDS)
		(-) 38.88*		74.40 (TDS)	

(Figures in Crores of Rupees)

Name of the Nationalised Banks	Financial Year	Assessment Year	Income assessed	Tax demanded	Tax paid
13. Indian Overseas Bank	1991-92	1992-93	NIL	Assessment	49.33
	1992-93	1993-94	(returned	pending	(TDS)
	1993-94	1994-95	income)	do	59.07
			(-) 8.04*	do	(TDS)
		(-)225.20*		64.24	
					(TDS)
14. Syndicate Bank	1990-91	1991-92	(-) 0.13	—	—
	1991-92	1992-93	(-) 0.10*	—	—
	1992-93	1993-94	(-) 2.10*	—	—
15. Corporation Bank	1990-91	1991-92	0.08	0.03	0.03
	1991-92	1992-93	0.16*	0.05	0.05
	1992-93	1993-94	0.08*	0.04	0.04
16. Canara Bank	1990-91	1991-92	305.37	167.71	78.56
	1991-92	1992-93	123.18	63.74	63.74
	1992-93	1993-94	(-)158.22	10.78	78.73
			(returned		(payable
		income)		89.61)	
17. Vijay Bank	1990-91	1991-92	(-) 2.39	3.55	3.55
	1991-92	1992-93	(-) 22.06	—	—
	1992-93	1993-94	11.73	7.21	2.90
			(returned		(payable
		income)		8.61)	
18. State Bank of India	1989-90	1990-91	746.80	219.50	107.40
	1990-91	1991-92	1451.46	(under	NIL
	1991-92	1992-93	Assessment	adjustment)	
	1992-93	1993-94	pending	610.09	
		do			
19. Bank of Maharashtra	1990-91	1991-92	23.26	10.70	20.21
	1991-92	1992-93	14.75	9.61	(TDS)
	1992-93	1993-94	(-) 68.45	0.14	24.18
	1993-94	1994-95	(-) 48.23	(u/s 143(1A)	(TDS)
			(Returned		26.26
		income)		(TDS)	
				14.42	
				(TDS)	
20. New Bank of India	1991-92	1992-93	(-) 62.68	NIL	4.32
	1992-93	1993-94	{143(1) (a)}	NIL	2.91
	1993-94	1994-95	(-) 11.80		(TDS)
			{143(1) (a)}		
		Merged with PNB			
		w.e.f. 4.9.93			
21. Bank of Baroda	1990-91	1991-92	154.74	54.85	25.90
	1991-92	1992-93	-10.09	Not Assessed	
	1992-93	1993-94	(returned		
	1993-94	1994-95	income)		
			107.04	Not Assessed	
		(returned			
		income)			
		101.39	Not Assessed		
		(returned			
		income)			
ASSOCIATE BANKS					
1. State Bank of Saurashtra	1991-92	1992-93	39.13	20.25	11.15
	1992-93	1993-94	15.54	8.40	23.96
	1993-94	1994-95	14.43	7.47	19.60

(Figures in Crores of Rupees)

Name of the Nationalised Banks	Financial Year	Assessment Year	Income assessed	Tax demanded	Tax paid
2. State Bank of Bikaner & Jaipur	1991-92	1992-93	80.42	41.67	41.67
	1992-93	1993-94	-3.45 (returned income)	NIL	NIL
	1993-94	1994-95	13.46 (returned income)		6.97
3. State Bank of Indore	1991-92	1992-93	24.07	12.46	15.95
	1992-93	1993-94	9.77	5.06	16.50
	1993-94	1994-95	15.62	8.08	17.10
4. State Bank of Patiala	1991-92	1992-93	138.20 (returned income)	74.59	90.03
	1992-93	1993-94	85.58 (returned income)	46.99	80.12
	1993-94	1994-95	90.62 (returned income)	46.93	63.65
5. State Bank of Hyderabad	1990-91	1991-92	93.79	43.14	43.14
	1991-92	1992-93	97.64	50.53	50.53
	1992-93	1993-94	62.88	32.54	32.54
6. State Bank of Travancore	1991-92	1992-93	36.80	19.62	20.25
	1992-93	1993-94	Assessment pending	N.A.	22.83
	1993-94	1994-95	Do	N.A.	38.78
7. State Bank of Mysore	1990-91	1991-92	8.72	4.01	4.01
	1991-92	1992-93	11.72	6.06	6.06
	1992-93	1993-94	18.53	9.59	9.59

*Regular assessments pending. The figure represents returned income after prima-facie adjustments

Negative signs indicate losses

[Translation]

Trade Agreement with Kazakhstan

2675. SHRI SATYA DEO SINGH:
SHRI PANKAJ CHOWDHARY:

Will the Minister of COMMERCE be pleased to state:

(a) whether any agreement has been signed between India and Kazakhstan recently to promote bilateral trade between the two countries;

(b) if so, the details of areas identified for the trade; and

(c) the time by which the said agreement is likely to be implemented?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE)

(a) Yes, Sir. The Agreement between India and Kazakhstan on cooperation in the fields of Trade, Economic Relations, and Science and Technology was signed on 22 February, 1992 in New Delhi.

(b) The details of areas identified for the trade are given below: Counter-trade, promotion of joint ventures and

direct business contacts, development of direct tele-communication and air links and encouragement to cooperation in Science and Technology, and Training of personnel etc.

(c) The Agreement became operative from the date of its signing. i.e. 22 February, 1992.

Anti-Bidi Legislation

2776. SHRI PRAKASH V. PATIL:
SHRI S.M. LALJAN BASHA:
PROF. UMMAREDDY VENKATESWARLU:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government have received some representations from the All India Bidi and Tobacco Workers Unions regarding the forthcoming anti-bidi and anti-tobacco, legislation;

(b) if so, the details thereof;

(c) whether any study has been made of the employment potential in this sector;

(d) if so, the details thereof; and

(e) the steps taken by the Government to protect the interest of bidi workers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGAMA):

(a) and (b): Yes, Sir. Some Organisations of bidi and tobacco workers have represented against the introduction of the proposed legislation which envisages ban on advertising, control over use and sale of tobacco products at certain places and warning about the harmful effect of tobacco on health.

(c) to (e): No, Sir. It is felt that the proposed legislation may not significantly affect the employment situation in beedi industry for the present.

[Translation]

Contract for Hotel Accommodation

2677. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Air India had awarded the contract for providing lodging facility in Rome for a period of one year w.e.f. April 1, 1992;

(b) whether the contract was awarded to the lowest bidder;

(c) if not, the reasons therefor and the amount of loss suffered as a result thereof; and

(d) the action taken or proposed to be taken against the Erring officials?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD):

(a) Yes, Sir.

(b) No, Sir.

(c) The facilities offered by the two hotels whose bids were lower were not found suitable for crew accommodation. The contract was therefore given to Holiday Inn, the third lowest bidder. Extra expenditure incurred on this account cannot be treated as a loss.

(d) Does not arise.

[English]

Foreign Investment

2678. DR. K.V.R. CHOWDARY: Will the Minister of FINANCE be pleased to state:

(a) the steps taken by the Government to attract the entry of multinationals and foreign investment in the country on large scale;

(b) whether the Government have also taken steps for raising resources from within the country; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) To promote foreign investment Government have taken a number of steps which include:

(i) Abolition of industrial licensing, removal of restrictions on investments under the MRTP Act, liberalisation of policy and procedures for transfer of foreign technology, import of capital goods and raw materials etc.

(ii) Existing companies are being allowed to increase the level of foreign equity. The procedure for approving fresh proposal for foreign investment has also been streamlined.

(iii) The general condition of dividend balancing has been withdrawn except for industries in the consumer goods sector;

(iv) Disinvestment of equity by foreign investors has been allowed at the market rates on the stock exchanges.

(v) India has signed the Multilateral Investment Guarantee Agency Protocol for the protection of foreign investments. Also Bilateral Investment Promotion and Protection Agreements are being negotiated with a number of countries.

(vi) Provisions of FERA have been liberalised as a result of which companies with more than 40% foreign equity can operate like any other Indian company.

(vii) Foreign companies are allowed to use their trade marks for domestic sales.

(viii) Foreign institutional Investors (FIIs) have been allowed to investors in the securities traded on the Primary and Secondary market provided they register with Securities and Exchange Board of India (SEBI).

(b) and (c) For mobilisation of resources from the domestic capital market, Government have also initiated a capital market liberalisation process. As part of this process, statutory powers have been vested with SEBI including the power to frame and to operationalise comprehensive rules and regulation governing various aspects of stock markets and intermediaries to improve trading practices, rules for disclosures, measures for investor protection, a take over code, norms for preferential allocation including pricing etc.

[Translation]

NTC Showrooms

2679. SHRI RAJESH KUMAR:
SHRIMATI SHEELA GAUTAM:
SHRI TEJ NARAYAN SINGH:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to open National Textiles Corporation's showrooms in those districts of the states where these have not been set up so far;

(b) if so, the places where such showrooms are

likely to be opened during the current financial year, State-wise; and

(c) the funds earmarked therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY)

(a) No, Sir

(b) and (c): Do not arise.

Divisional Offices of L.I.C.

2680. SHRI HARADHAN ROY: Will the Minister of FINANCE be pleased to state:

(a) the number of divisional offices of Life Insurance

Corporation in the country, state-wise, at present;

(b) the total amount of turnover made by these offices during the last three years, state-wise; and

(c) the total amount invested so far in the various schemes in the country from the amount deposited therein, state-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) and (b) The requisite information is given in the statement attached enclosed.

(c) The information is being compiled and will be laid on the Table of the House.

STATEMENT

*Statewise details of Divisional Offices and New Business made by the Life Insurance Corporation during the last 3 years
Turnover in terms of New Business made (Rupees in crores)*

S. No.	State	No. of Divisional Offices	1991-92		1992-93		1993-94	
			Sum Assured	F.P.* Income	Sum Assured	F.P.* Income	Sum Assured	F.P.* Income
1.	Andhra Pradesh	9	3093.27	87.60	3296.07	88.73	3788.40	104.30
2.	Assam	4	798.52	19.33	915.98	21.92	1114.87	28.32
3.	Bihar	5	1676.79	39.35	1730.66	48.59	1918.14	59.36
4.	Delhi	3	1372.10	51.31	1501.62	59.76	1725.89	68.99
5.	Goa	1	179.06	3.57	210.58	4.29	225.22	4.75
6.	Gujarat	7	2516.10	81.70	2762.77	90.56	3175.30	103.82
7.	Haryana	1	468.77	17.37	546.73	20.69	635.95	23.70
8.	Himachal Pradesh	1	216.30	6.26	248.78	7.22	282.26	7.49
9.	J & K	1	141.82	4.76	195.90	7.43	241.19	8.71
10.	Karnataka	7	1987.61	43.96	2278.94	49.64	2695.09	58.80
11.	Kerala	4	1458.63	27.39	1719.54	34.66	2125.37	42.93
12.	Madhya Pradesh	7	1707.36	39.02	1849.55	43.29	2363.79	55.99
13.	Maharashtra	13	4509.01	114.30	5088.61	134.00	5912.11	156.58
14.	Orissa	3	705.78	12.39	784.86	14.37	951.18	18.24
15.	Punjab	4	934.28	35.28	1064.59	40.48	1200.25	44.30
16.	Rajasthan	5	1594.44	45.60	1744.86	50.73	2090.58	62.16
17.	Tamil Nadu	8	2616.80	60.54	3170.39	73.53	3596.47	85.14
18.	Uttar Pradesh	11	3687.18	105.31	4217.54	126.67	4670.80	148.21
19.	West Bengal	6	2400.62	66.66	2628.85	78.70	3100.97	97.58
		100	32064.44	861.70	35956.82	995.26	41813.83	1175.15

*F.P. income means First Year Premium Income.

Import of Raw Silk

2681. SHRIMATI DIPIKA H. TOPIWALA: Will the Minister of TEXTILES be pleased to state:

(a) the quantum of raw silk imported alongwith the names of the countries from which it has been imported during the last three years year-wise;

(b) the reasons for importing silk; and

(c) the steps taken by the Government to reduce the import of raw silk.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) A statement is attached.

(b) In order to enable Indian silk exporters to compete effectively in international markets, they are allowed the facility to import their raw silk requirement for export production, at international prices, under the Advance Licensing scheme. Besides, in exceptional circumstances, when there is an acute shortage of raw silk in the domestic market causing distress to the weavers, especially of the handloom sector, limited imports have been allowed.

(c) The Government have taken the following steps to restrict the import of raw silk under the Advance Licensing Scheme:—

- (1) The input-output norms for import of raw silk under the ALS have been revised.
- (2) The facility of Value Based Advance Licensing has been withdrawn in the case of silk textile products.

STATEMENT

Country-wise/year-wise details of quantum of raw silk imported during the last three years

(Quantity in Kgs.)

Country	1991-92	1992-93	1993-94
Austria	598	—	—
Australia	—	2751	—
Brazil	67,183	80,274	1,23,000
Bulgaria	9,535	—	—
China Taipei	13,00,595	9,63,353	2,56,222
China PRP	37,247	8,18,019	29,35,729
Colombia	—	3,000	6,068
France	110	2,024	—
German RP	30	220	45
Hong Kong	1,56,178	6,03,443	8,49,288
Hungary	1,148	—	—
Indonesia	—	1,000	—
Italy	195	520	3,176
Japan	13,565	4632	63,020
Korea DP RP	70,625	1,03,197	2,03,989
Korea RP	1,49,770	1,09,480	2,56,241
Netherlands	2,299	—	1,815
Paraguay	—	—	5,000
Russia	—	—	6,937
Singapore	73,800	35,940	82,054
Spain	840	1,060	—
Switzerland	15,300	300	—
Thailand	—	450	—
Turkey	2,739	7,850	—
U.K.	—	—	100
USA	4,642	—	8,612
Uzbekistan	—	—	21,974
Vietnam Soc. Rep.	1,70,013	30,963	69,184
	20,76,412	27,68,476	48,92,454

(Source: DGCIS, Calcutta)

Closure of Sick PSUs by BIFR

2682. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether the BIFR has decided to close down some of the sick PSUs, without receiving any revival plan from the operating agencies;

(b) whether lack of support from the concerned Ministry have been noticed during the ongoings before BIFR; and

(c) if so, the facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) The Board for Industrial and Financial Reconstruction (BIFR) has reported that of the 8 public sector undertakings (3 Central and 5 State) recommended by it for winding up as on 31.10.1994, in respect of two state public sector undertakings the BIFR did not consider it necessary or expedient in public interest to appoint an Operating Agency pursuant to Section 17 (3) of the Sick Industrial Companies (Special Provisions) Act, 1985.

(b) No, Sir.

(c) Does not arise.

[Translation]

International Monetary Fund

2683. DR. MUMTAZ ANSARI.
SHRIMATI SHEELA GAUTAM:

Will the Minister of FINANCE be pleased to state:

(a) whether the World Bank and the International Monetary Fund have suggested to bring about several infrastructural changes in the banking system of the Country;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) In their Annual Report for the year 1994, the international Monetary Fund (IMF) has observed that progress towards fiscal sustainability would help to alleviate pressures on domestic interest rates in India, which had played a role in attracting capital inflows. Lower interest rates would promote recovery of private investment, facilitate progress in financial sector reform and help strengthen bank portfolios. The IMF have, *inter alia*, suggested that remaining interest rate controls be eliminated and scope of priority sector reduced.

(c) The Reserve Bank of India as a part of ongoing

financial sector reforms has already taken steps for simplification of the interest rate structure and with effect from 18th October, 1984, it has freed lending rates of scheduled commercial banks for credit limits of over Rs. 2 lakh. Government does not, however, consider it necessary to reduce the scope of priority sector lending.

Child Labour

2684. SHRI CHANDRESH PATEL:
SHRI SRIKANTA JENA:
SHRI ANKUSHRAO RAOSAHEB TOPE:
SHRIMATI SAROJ DUBEY:
SHRI SHANKERSINH VAGHELA:
SHRI RATILAL VARMA:
SHRI RAJENDRA AGNIHOTRI:
SHRI N. DENNIS:
SHRI VILASRAO NAGNATHRAO
GUNDEWAR:
SHRI JAGMEET SINGH BRAR:
SHRI BARE LAL JATAV:
SHRI SANAT KUMAR MANDAL:
DR. P.R. GANGWAR:

Will the Minister of LABOUR be pleased to state:

(a) the number of child labourers in the country, State-wise;

(b) whether the Government have evolved any scheme to rehabilitate the child labourers;

(c) if so, the details thereof;

(d) the number of child labourers freed and rehabilitated during each of the last three years; and

(e) the concrete steps taken by the Government for abolition of child labour in the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) A Statement showing the number of child labour in the country State-wise as per 1981 census is annexed.

(b) and (c) Yes, Sir. Schemes of the Labour Ministry for welfare of child labourers include setting up of National Child Labour Projects under the National Child Labour Policy, 1987 in areas of concentration of child labour and financing of Non-Governmental Organisations for undertaking action-oriented programmes to tackle the problem of child labour. Under the National Child Labour Policy, 1987 there are project-based action programmes for the benefit of working children. 14,800 child labourers are benefited under this scheme so far. Through these projects children are brought out of the world of work and diverted to special schools where they are given primary level education to enable them to join regular schools from the VI class onwards. These children are also given stipends, nutrition and health aid. At present the National Child Labour Projects cover the carpet, glass and brassware industries in U.P., the Carpet industry in Bihar, the beedi rolling industry in Orissa, the slate and

pencil industry in Madhya Pradesh, the slate and tile industries in Andhra Pradesh, the match and fireworks industry in Tamilnadu.

The Grants in Aid Scheme is for financing of Non-Governmental Organisations in the areas of concentration of child labour for undertaking action oriented programmes. Under this scheme 2832 child labourers are benefited so far. Programmes for the welfare of working children are also implemented under the International Programme for Elimination of Child Labour (IPEC) which is an ILO programme to which India is a participant. 33,138 child labourers are benefited under this programme so far.

(d) The numbers of child labourers freed and rehabilitated during the last three years State-wise is not maintained.

(e) Under the Scheme to eliminate Child labour in hazardous occupations by the year 2,000, it is proposed to bring 2 million children engaged in hazardous occupations and processes out of the world of work and diverting them to special schools where they will be given primary level education to enable them to join regular schools from the VI Class onwards. These children will also be given stipend, nutrition and health aid. It is also proposed to raise the income levels of parents of children who are being brought out of hazardous occupations through other schemes of the Government. These, inter alia, include schemes like ICDS, IRDP, Employment Assurance Schemes and JRY etc.

STATEMENT

State-wise Distribution of Child Workers (0—14 Age Group) According to 1971 and 1981 Census

Sl. No.	States/Union Territories	Workers in the age group 0—14
		1981 Census
1	2	3
1.	Andhra Pradesh	1,951,312
2.	Assam	...
3.	Bihar	1,101,764
4.	Gujarat	616,913
5.	Haryana	194,189
6.	Himachal Pradesh	99,624
7.	Jammu & Kashmir	258,437
8.	Karnataka	1,131,530
9.	Kerala	92,854
10.	Madhya Pradesh	1,698,597
11.	Maharashtra	1,557,756
12.	Manipur	20,217
13.	Meghalaya	44,916
14.	Nagaland	16,235
15.	Orissa	702,293
16.	Punjab	216,939
17.	Rajasthan	819,605
18.	Sikkim	8,561
19.	Tamil Nadu	975,055
20.	Tripura	24,204

1	2	3
21.	Uttar Pradesh	1,434,675
22.	West Bengal	605,263
23.	Andaman & Nicobar	1,309
24.	Arunachal Pradesh	17,950
25.	Chandigarh	1,986
26.	Dadra & Nagar Haveli	3,615
27.	Delhi	25,717
28.	Goa, Daman & Diu	9,378
29.	Lakshadweep	56
30.	Mizoram	6,314
31.	Pondicherry	3,606
TOTAL		13,840,872

** 1981 Census could not be conducted in Assam due to disturbed conditions prevailing there then.

*** Census figures of 1971 in respect of Mizoram included under Assam.

[Translation]

Fiscal Reliefs

2685. SHRI JAGMEET SINGH BRAR: Will the Minister of FINANCE be pleased to state:

(a) whether some States particularly Punjab, are under severe financial stress, for a long time;

(b) if so, the details thereof;

(c) whether some fiscal reliefs have been provided to small scale industrial units and medium scale industrial units located in States and Union Territories which are under severe stress; and

(d) if so, the details thereof, State-wise and Union territory-wise, separately for small scale industrial units and medium scale industrial units?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

Export of Cotton Yarn

2686. SHRI NITISH KUMAR:
SHRI MANORANJAN BHAKTA:
SHRI GUMAN MAL LODHA:
SHRI RAJENDRA AGNIHOTRI:
SHRI ANKUSHRAO RAOSAHEB TOPE:
SHRI SULTAN SALAHUDDIN OWAISI:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have from time to time fixed the maximum limit of export of cotton yarn during 1994;

(b) if so, the details thereof alongwith the reasons for changing this limit several times in a year;

(c) the total quantum of cotton yarn exported during 1991-92, 1992-93 and 1993-94 separately; and

(d) the foreign exchange earned through this export during the said period, separately?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) and (b) The export of cotton yarn (other than exports by 100% EOUs and exports under Advance Licensing Scheme) is regulated within an annual ceiling fixed on a year to year basis. For the calendar year 1994, initially, a ceiling of 100 million kgs. was announced which was exhausted in July, 94 itself. After careful consideration of all relevant factors the ceiling was raised by 15 million kgs. in September, 94 and by another 15 million kgs. in November, 94.

(c) and (d): The quantity and value of our cotton yarn exports during 1991-92, 1992-93 and 1993-94 is given below:

Year	Quantity (Million Kgs.)	Value (Million Rs.)
1991-92	125.15	9802.9
1992-93	128.33	11590.3
1993-94	178.74	16018.5

[English]

Shares Racket

2687. SHRIMATI GIRIJA DEVI:
SHRI SRIKANTA JENA:
SHRI P. KUMARASAMY:

Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "CBI busts Orissa racket in shares" appearing in the Business Standard dated October 18, 1994;

(b) if so, the details thereof;

(c) the particulars of the persons found guilty in this regard;

(d) the action taken against each of them; and

(e) the steps taken or proposed to be taken to check recurrence of such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Yes, Sir.

(b) to (d) According to information furnished by the Central Bureau of Investigation (CBI), Shri Biman Kumar Aich, a sub-broker, in connivance with Shri Ranjit Kumar Das, an officer of Bank of India, Main Branch in Bhubaneswar substituted fresh share applications in the names of different persons against cheques and drafts presented by genuine applicants in respect of 212 applications for public issues of 11 companies during April and July 1994. On this basis, these companies issued share certificates and refund orders, and the refund orders were encashed through fictitious accounts opened in

Punjab National Bank, State Bank of India and Vijaya Bank in Bhubaneswar. Both Shri Aich and Shri Das were arrested and were released on bail subsequently. A case has been registered in this regard in the Bhubaneswar Branch of CBI.

(e) Continual vigilance is being taken by the law enforcing agencies to check the recurrence of such cases.

Import of gold and silver by MMTC

2688. SHRI DHARMANNA MONDAYYA SADUL:
SHRI M. KRISHNASWAMY:
SHRI PRABHU DAYAL KATHERIA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the import of gold and silver have increased substantially during each of the last three years;

(b) if so, the details thereof;

(c) whether the Government have received any proposal from the Minerals and Metals Trading Corporation for the import of gold and silver during the current year;

(d) if so, the details thereof;

(e) whether the MMTC has changed the present system for boosting the export of jewellery;

(f) if so, the details thereof and the target fixed by MMTC under the revised system during the current year; and

(g) the action taken by the Government in this regard?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) The details as follows:—

(Value in Rs. Crores)

Year	Gold	Silver
1991-92	NA	13.53
1992-93	638.01	17.80
1993-94	770.98	29.44

(Source: DGC&S, Calcutta)

Note: The value of gold imported in 1991-92 is under reconciliation by the Director General of commercial Intelligence & Statistics, Calcutta. The above figures do not include the value of gold/silver imported by passengers as baggage.

(c) No, Sir.

(d) Does not arise;

(e) No, Sir.

(f) Does not arise.

(g) Does not arise.

Setting up of EPZs in States

2689. SHRI VILASRAO NAGNATHRAO GUNDEWAR:
SHRI KHELAN RAM JANGDE:
SHRI RAM KRIPAL YADAV:
MOHAMMAD ALI ASHRAF FATMI:
SHRI HARIKEWAL PRASAD:
SHRI ARJUN SINGH YADAV:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have received any proposal from the private sector, State Governments and their organisations for setting up Export Promotion Zones (EPZs) under the centrally sponsored scheme in the country;

(b) if so, the details thereof, State-wise; and

(c) the action taken by the Government in this regard?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (c) Two proposals for developing Export Processing Zones in the private sector have so far been approved. One to be set up at Kandivali (East), Bombay (Maharashtra) will provide 9000 sq. mts. built-up area and is expected to accommodate 16 gem and jewellery units. The other private EPZ will be set up at Sachin, Surat (Gujarat) with an area of 100 acres which is proposed to be developed into 50 ready built sheds and 120 industrial plots.

There is, however, no centrally sponsored scheme for setting up EPZs either by State Governments or the private sector.

[English]

Slum Colonies in IAAI and in Bombay

2690. SHRI MOHAN RAWALE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of slum colonies situated on the lands belonging to the International Airports Authority of India in Greater Bombay as per 1976 and 1980 censuses;

(b) whether the Government of Maharashtra has sought 'No Objection Certificate' from his Ministry for providing basic civic amenities in these slum colonies;

(c) whether the said NOC has since been issued to the Government of Maharashtra;

(d) if so, the details thereof; and

(e) if not, the reasons for delay and the time by which the said NOC is likely to be issued?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) As per the Census conducted in 1976, there were 14,700 unauthorised hutments on the land belonging to International Airports Authority of India (IAAI) at Bombay Airport. No census of encroachments was conducted in 1980. However, number of hutments has now risen to 65,000.

(b) Yes, Sir.

(c) to (e) It is not possible to issue 'No objection Certificate' on account of operational and security considerations.

[Translation]

Export of Cattle

2691. SHRI CHINMAYANAND SWAMI: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to impose a ban on export of cattles;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (c) As per Export and Import Policy 1992-97, export of cattle is on the restricted list and permitted only under licence. There is presently no proposal under consideration for imposing a ban on such exports.

Export of a limited number of cattle is allowed on the recommendation of the Department of Animal Husbandry and Dairying, Ministry of Agriculture, mainly for breeding purposes, subject to the Government of the importing country giving an end use certificate. This limited export is permitted with a view to encourage farmers in rearing improved breeds of cattle buffaloes.

[English]

Unclaimed Provident Fund

2692. SHRI ATAL BIHARI VAJPAYEE: Will the Minister of LABOUR be pleased to state:

(a) whether a large amount of unclaimed provident fund is lying with the Employees Provident Fund Organisation;

(b) if so, the details of the unclaimed provident fund during each of the last three years, State-wise; and

(c) the steps Government have taken or proposed to be taken to ensure disbursement of the unclaimed provident fund to the beneficiaries?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) and (b) A statement showing the region-wise amount of the unclaimed Provident Fund during the last three years is attached.

(c) The Provident fund amount together with interest is paid as and when claims are made by the member/legal heir as per the Scheme framed under the Act. The RPFCS have been given instructions to give wide publicity including sending communications to the concerned establishments and trade unions asking them to trace and help the member/legal heir in getting their P.F. dues.

STATEMENT

Name of the Amount of the unclaimed Provident Fund

S.No.	Region	As on 31.3.92	As on 31.3.93	As on 31.3.94
1.	Andhra Pradesh	4,88,42,261.33	8,90,81,307.16	8,83,38,003.94
2.	Bihar	12,12,613.68	12,12,613.68	12,12,613.68
3.	Delhi	6,76,40,294.59	6,72,94,839.59	6,68,21,808.59
4.	Gujarat	4,76,37,121.31	5,08,52,040.31	5,14,67,175.31
5.	Haryana	6,21,82,109.00	7,13,92,552.00	6,93,62,182.00
6.	Karnataka	6,34,52,717.00	6,40,61,732.00	6,31,92,512.00
7.	Kerala	16,49,837.70	19,10,163.70	18,16,419.20
8.	Madhya Pradesh	28,39,035.28	31,50,162.78	31,20,888.78
9.	Maharashtra	18,88,27,919.20	18,88,27,919.20	18,88,27,919.20
10.	N.E. Region	43,09,338.68	43,73,299.18	45,48,636.18
11.	Orissa	8,05,798.08	8,05,798.08	8,04,434.08
12.	Punjab	13,26,47,626.27	14,18,12,824.37	13,98,73,329.37
13.	Rajasthan	1,35,85,514.89	1,29,51,783.89	1,24,32,148.89
14.	Tamil Nadu	28,23,675.12	28,19,085.12	28,19,085.12
15.	Uttar Pradesh	7,96,785.16	23,66,323.16	31,35,726.16
16.	West Bengal	2,50,69,263.53	2,50,69,263.53	2,71,49,178.34
TOTAL		66,43,21,910.82	72,79,81,707.75	72,49,22,059.94 (Actual)

Merger of Air India and Indian Airlines

2693. SHRIMATI PRATIBHA DEVISINGH PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government propose to merge the Indian Airlines with the Air India; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) There is no proposal at present to merge Indian Airlines and Air India. Merger of the two airlines would require detailed examination and planning which will take considerable time.

Loan Melas

2694. SHRI BAPU HARI CHAURE: Will the Minister of FINANCE be pleased to state:

(a) the total amount distributed as loans to the weaker sections, Scheduled Castes and Scheduled Tribes and other unemployed youths through 'Loan Melas' organised by the nationalised banks during the last three years all over the country, category-wise and State-wise;

(b) whether any complaints have been received by Government regarding the non-availability of loans; and

(c) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY):

(a) to (c) For the Integrated Rural Development Programme (IRDP) credit camps may be organised at the village level where the cases of beneficiaries upto the stage of sanction can be finalised. The date reporting system under the Programme does not generate information about the total amount of loans disbursed under such credit camps to various categories of borrowers. However, the total amount of loans extended by the public sector banks to the weaker sections of the society including Scheduled Castes/Scheduled Tribes and other unemployed youths, as at the end of March 1992, 1993 and 1994, was as under:—

Year ending	Amount of loans outstanding (Rs. in crores)
March 1992	10881.41
March 1993	11865.51
March 1994	12778.60

The loan applications are received by the bank branches directly from applicants or through some State sponsored agencies, and are sanctioned according to guidelines issued by Reserve Bank of India (RBI) from time to time in the matter. However, certain complaints are received containing various allegations against banks viz. non-sanctioning of loans, delay in sanctioning of loans, harassment of borrowers, non-adherence to the guidelines issued by RBI, various irregularities in dispensation of credit under Government sponsored schemes, etc. The data reporting system does not generate the total number and details of complaints against banks during a particular period. However all complaints received are followed up vigorously with the concerned banks/RBI depending upon the nature and seriousness of the complaint with a view to take remedial action. Earnest efforts are made to dispose of the complaints as early as possible.

FERA Offence

2695. SHRI N. DENNIS: Will the Minister of FINANCE be pleased to state:

(a) whether the import of gold made by Non-Resident Indians is an offence under FERA;

(b) if so, whether the Government propose to bring

such import out of the jurisdiction of the Foreign Exchange Regulation Act 1973; and

(c) if not, the protection to be given to the buyers of the NRI imported gold?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY): (a) to (c) The Scheme for import of gold by NRIs and other returning Indians was introduced in February, 1992 under the provision of Foreign Exchange Regulation Act, 1973 (FERA). With the amendment of Section 13 of FERA in January, 1993, the import of gold is no longer regulated under FERA, but under the provisions of the Import-Export Policy.

[Translation]

Transportation of Goods by IA and AI

2696. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the extent of increase in transportation of goods through aircraft after restructure of the Indian Airlines and the Air India by converting them into public limited companies;

(b) whether there has been heavy increase in the transportation of goods through private air lines due to frequent strikes or 'Work to Rule' campaign of the pilots and engineers working in both of these airlines;

(c) if so, the action taken in this regard; and

(d) the outcome thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Total cargo carried by Indian Airlines during 1st March to 31st October, 1994 increased by 7.4% over the corresponding period in 1993. On international sectors India has adopted an open sky policy for cargo. However, the weekly capacity of cargo carriage by Air India is presently 160 tonnes as compared to capacity of 90 tonnes per week prior to April, 1994;

(b) Information regarding carriage of cargo by private airlines/air taxi operators is not collected.

(c) and (d) Do not arise.

[English]

Economic Cooperation with Israel

2697. SHRI ANNA JOSHI;
DR. RAMKRISHNA KUSMARIA;
SHRI BRIJ BHUSHAN SHARAN SINGH;
SHRI PANKAJ CHOWDHARY:

Will the Minister of COMMERCE be pleased to state:

(a) Whether the Government have established Economic cooperation and bilateral relations with Israel,

(b) if so, the areas in which joint collaborations have been established so far,

(c) whether the Government have also signed any agreement with Israel under which the compulsion of licence for import and export has been done away with

(d) if so the details thereof and

(e) the time by which the said agreement is likely to be implemented?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) Yes, Sir

(b) Bilateral cooperation between India and Israel at the Government level has been established in the areas of agriculture science and technology civil aviation culture, education etc At the industry level joint collaborations between the companies of India and Israel have been approved in the areas of drip irrigation floriculture agriculture fertiliser, computer software chemicals engineering etc

(c) and (d) During the visit of the Israeli Minister of Industry and Trade to India from Dec, 19 to 22 1994 the two sides are expected to sign an Agreement on Trade and Economic Cooperation Under the terms of the Agreement the two sides shall accord to each other most Favoured Nation (MFN) treatment in respect of import and export licences custom duties etc in conformity with their respective national laws and regulations and in accordance with international practice

(e) The Agreement on Trade and Economic Cooperation between India and Israel will enter into force after the two sides inform each other of the completion of their internal procedures required for the entry into force of the Agreement

Foreign Tours by Chief Ministers

2698 SHRI R JEEVARATHINAM Will the Minister of FINANCE be pleased to state

(a) the names of the Chief Ministers who visited foreign countries during the current financial year and the countries visited by them and

(b) the total expenses incurred by the Government on their foreign tours separately?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) and (b) The information is being collected and will be laid on the Table of the House

Revival of Tannery and Footwear Corporation of India Limited

2699 SHRI V SREENIVASA PRASAD Will the Minister of FINANCE be pleased to state

(a) whether the case of revival of Tannery and Footwear Corporation of India Limited has been rejected

by the BIFR,

(b) whether the Government or the concerned Ministry/has not evinced any interest to revive the PSU through the assistance of BIFR, and

(c) if so the facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) and (b) No Sir

(c) Does not arise

Advances of Business Houses

2700 DR KD JESWANI Will the Minister of FINANCE be pleased to state

(a) the name of the top ten business houses in the country

(b) the stake of the financial institutions/public cooperative/private sector banks in each of these houses with institution wise details

(c) the finance advanced to each of these houses by the financial institutions during the last three years

(d) the names of the business houses which defaulted in repayment of advances/loans made by the financial institutions and banks during each of the last three years

(e) whether in consequence of default any penalties had been imposed on these business houses

(f) if so the details of the amount realised therefrom and

(g) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) to (g) The criterion for classifying top business houses has not been specified in the question. As per the information provided by the Reserve Bank of India (RBI) the fund based and non fund based credit limits enjoyed by ten big industrial houses ranked according to the size of fund based limits from all scheduled commercial banks and financial institutions as on March 31 1993 (latest available) amounted to Rs 11 945 99 crores and Rs 7 043 59 crores respectively. The details regarding the individual constituents of banks and financial institutions cannot be divulged in terms of the provisions of statutes governing public sector banks and financial institutions as also the provisions of Public Financial Institutions (Obligation as to Fidelity and secrecy) Act, 1983

Bank/financial institutions take action to recover their dues as per their laid down rules/procedures. With a view to facilitate expeditious adjudication and recovery of debts due to banks and financial institutions, Government have enacted the Recovery of Debts due to Banks and financial institutions Act 1993. RBI has also issued guidelines to all scheduled commercial banks and financial institutions on 23rd April 1994 with regard to disclosure of information regarding defaulting

borrowers of banks and financial institutions these guidelines, *inter-alia*, provide for submission by banks and financial institutions to RBI the details of borrowal accounts which have been classified as Doubtful, loss and Suit-filed with outstanding (both funded and non-funded) aggregating to Rs. 1 crore and above, and circulation by RBI to banks and financial institutions of this information which they may make use of while considering on merits the requests for new additional credit limits by existing and new constituents. Based on the information so collected, RBI has published the list of borrowal accounts against which banks have filed suits for recovery of funds (as on March 31, 1994) in a booklet form. A copy of the booklet will be placed in the Parliament House library.

Export of Agriculture Products under GATT Agreement

2701. SHRI SOBHANADREESWARA RAO VADDE:
SHRI SHRAVAN KUMAR PATEL:

Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has carried out a study on implications of Uruguay Round on Indian agriculture and agricultural exports;

(b) if so, the outcome of the study; and

(c) the steps taken for securing optimum advantage of the Uruguay negotiations and the resultant agreement for Indian agriculture and agricultural exports?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (c). The Reserve Bank of India occasional Papers, September 1994 issue (Vol. 15 No. 3) carried a study on "Implication of the Uruguay Round for Indian Agriculture" authored by one of the Bank's staff members. The views expressed in the study are that of the author and do not reflect those of the Reserve Bank.

The study finds that in India there would not be any strain on the existing government measures relating to domestic food aid and agricultural input subsidies because of the Uruguay Round Agreement. While the issues related to domestic food aid remains outside the purview of the GATT, subsidies to Indian agriculture both products-specific and non-product specific are below the levels permitted by the Uruguay Round Agreement. Further, this agreement would not curtail many of the customary rights of the Indian farmers. On the external front, the study argues that if the Uruguay Round Agreement is implemented India would get better prices for many of her agro-exports (e.g. price of rice may rise by 5-21 per cent, tea by 3 per cent, sugar by 13-29 per cent) and there will be less uncertainty about the prices and quantity of demand for Indian agro-exports. Further, there is no provision in the agreement which might result in large inflow of imported agricultural products into the Indian market.

The main aim of the Uruguay Round of GATT agreement is to develop a multilateral, rule-based and freer environment for international trade. This is in line with the present policy of the Government of India of creating a freer and competitive economic environment.

It has been decided to undertake studies on market

access opportunities created by the Uruguay Round of GATT Agreement with the objective of identifying India's export prospects.

Production of Silk

2702. DR. P.R. GANGWAR : Will the Minister of TEXTILES be pleased to state:

(a) whether the production of silk in Uttar Pradesh has increased.

(b) if so, the areas in which production of silk has increased; and

(c) the scheme formulated by the Government to increase the production of silk in Uttar Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) to (c). Till 1993-94 the figure for production of silk in Uttar Pradesh stood at around 20 M. Tonnes. However in the current year a slight increase is anticipated. In order to supplement the efforts of the Government of UP for increasing silk production in the state, the Central Silk Board (CSB) has taken up implementation of a World Bank/Swiss Development Cooperation assisted National Sericulture Project in Dehradun and Saharanpur districts of the State. Besides, the CSB has also taken up implementation of Poorvanchal Sericulture Development Project in collaboration with the State Government in Varanasi & Ghazipur districts of the State. In the districts of Basti, Gonda, Bahraich, Unnao and Lakhimpur Kheri a Mahila Resham Project is being implemented 90% of the outlay of this Project is funded by the Department of Women and Child Welfare, Government of India. In addition, the CSB has established a network of units in the State for extending necessary R&D extension, training & infrastructural support for the development of sericulture sector.

Loan to Unemployed Youths

2703. SHRI KHELAN RAM JANGDE: Will the Minister of FINANCE be pleased to state:

(a) The total amount deposited in nationalised bank in Madhya Pradesh during each of the last three years and the bank-wise details of loans granted to small/medium industrialists and unemployed youths by these banks for various projects;

(b) whether these banks have formulated several schemes for women and youth entrepreneurs during the current year;

(c) if so, the details thereof;

(d) whether a large number of schemes of Khadi Gramodyog have been pending for the last eight months with these banks;

(e) if so, the details thereof; and

(f) the steps proposed to be taken for granting sanction to these projects?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY):

(a) to (c). The amount of deposits of nationalised banks functioning in the state of Madhya Pradesh for the last three years ending March 1992, March 1993 and March 1994 is indicated below:—

Year ending	Amount of deposits (Rs. Crores)
March, 1992	4657.88
March, 1993	5023.44
March, 1994	5722.25

The information relating to the amount of loan

disbursed by banks to small/medium industrialists and unemployed youth for various projects, is not generated separately by the date reporting system of the Reserve Bank of India (RBI).

However, Govt. of India are operating various schemes where loans are granted to unemployed Youth as well as others for various activities including industries. As per the information provided by RBI details of total advances granted under various schemes in the State of Madhya Pradesh is as under:—

Scheme	year	No. of applications sanctioned	amount sanctioned Rs. Crores
Integrated Rural Development Programme (IRDP) (all commercial banks including nationalised banks)	1991-92	294810	6581.40*
	1992-93	184083	5654.15*
	1993-94	243673	7653.86*
Scheme of Urban Micro Enterprises (SUME) (all public sector banks)	1991-92	13220	764.48
	1992-93	13814	1005.48
	1993-94	17055	1516.37
Scheme for providing self employment to the educated unemployed youth (SEEUY)	1991-92@	7229	1685.10
	1992-93@	6173	1468.64
	1993-94@	5152	1308.73
Prime Minister's Rojgar Yojana (PMRY)	1993-94	2558	1810.47
Differential Rate of Interest (DRI) Scheme	1991-92	6766	233.48

@: date provisional, * data in respect of IRDP relates to amount disbursed

(d) to (f). In view of the importance attached to the creation of employment opportunities in the rural areas and as the Khadi and Village Industries Commission (KVIC) is playing an important role towards this and RBI has advised the banks, in July, 1991 and March, 1993, to ensure that programmes implemented by Khadi Village Industries Boards (KVIBs) and other associates as also implementing agencies of KVIC do not suffer on account of delays in taking credit decisions. Further, in order to encourage flow of more credit to the KVIC sector, RBI have advised banks that all advances to KVI sector would be treated as priority sector advances.

Financial Assistance to Sick Units

2704. SHRI SOMJIBHAI DAMOR: Will the Minister of FINANCE be pleased to state:

(a) the number of sick industries in each State alongwith details thereof;

(b) the details of financial assistance provided to these units during the last three years, year-wise;

(c) the number of proposal pending with Government as on date for providing financial assistance to sick units in each State;

(d) the time by which the proposals are likely to be disposed of finally?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (d). The information is being collected and will be laid on the Table of the House to the extent available and permissible under the rules.

Child Labour

2705. SHRI SHIVSHARAN VERMA:
SHRI MANIKRAO HODLYA GAVIT:
SHRI BAPU HARI CHAURE:

Will the Minister of LABOUR be pleased to state:

(a) whether there has recently been a conference in which leading social activities and representatives of non-Governmental organisations working in the field of child labour participated regarding the elimination of child labour or boycotting goods manufactured using child workers; and

(b) if so, the details regarding recommendations made at the Conference; and

(c) the reaction of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) Yes, Sir. Government is aware of a Conference held between 12-14th November, 1994 by a Non-Governmental Organisation called 'the Child Labour Action Network (CLAN) on 'Child Labour and Global Response'. It is understood that several social activists and representatives of Non-Governmental Organisations working in the field of child labour took part in it.

(b) A list of recommendations made at the Conference which was received from the Organisers on 16th December, 1994 is at Statement I attached.

(c) Under the Constitution, the Government is

committed to safeguard the interests of children. There are protective provisions in various labour laws such as the Factories Act, 1948, the Mines Act, 1952, the Motor Transport Workers Act, 1961 etc. In addition, Parts (A) and (B) of the Schedule of Child Labour (Prohibition & Regulation) Act, 1986 contains the occupations and processes where the employment of children below the age of 14 is prohibited. The Child Labour Technical Advisory Committee constituted under Section 5 (1) of the Act advises the Government for the purpose of additions of occupations and processes to the Schedule. On the advice of this Committee, the Central Government has made further additions to the Schedule of this Act. (parts A&B) of the Schedule to the Act incorporating the additions made is at Statement II attached. The approach of the Government is, inter-alia, to implement all the child related provisions of the various laws in a harmonious fashion and take steps to bring children out of work through a combination of educational, legislative and developmental initiatives.

STATEMENT-I

Gist of the recommendation of the IVth National Consultation of child labour action network held from 12 th to 14th November 1994 in New Delhi

Concerned by the extent and the gravity of the unmet needs of large numbers of children in most societies,

Aware that the situation of the children today shapes the world of tomorrow,

Convinced that the political will to improve the situation of the child is essential to any effort in this sense,

Recalling that the development strategies, the setting of priorities and the implementation of the necessary actions are important means for the sustainable improvement of the situation of working children,

Recalling furthermore the role of NGOs in collaboration with Governments, other concerned international agencies to identify unmet needs of children and to support the Government of India in planning and implementing appropriate action, as well as to promote awareness of these unmet needs and of available solutions,

1. The Child Labour Action Network urges all its member NGOs, other NGOs & Government of India to take into account the following aspects in the formulation and implementation of strategies for children:
 - (a) The purpose of development is the well being of all human beings through fulfilment of basic human needs and the building of human capacities in order to achieve this goal initial target should be preventive covering children in the 5—7 age group to ensure that they did not enter the labour force.
 - (b) Next, to try and wean away children below the age of ten years working in hazardous industries and gradually ELEMIMATE CHILD LABOUR.
 - (c) The strategies of children should be situated

within general development strategies and should take into account, inter-alia, national capacity building, poverty alleviation, people's in particular women's, empowerment and participation in planning and implementation, sustainability and environmental soundness, and co-ordinated and intersectoral policies, recognizing the necessity for adequate resources to achieve these objectives;

2. Keeping in view the Government's recent setting up of a national child labour elimination authority to end the exploitation of two million children working in hazardous occupations and the CLAN activities in the next five years will be focussed on this activity. It urged the NGOs to take up cause of atleast 30,000 children each year so the goal can be achieved.
3. CLAN demanded or basic education for all children and completion of primary education by at least 80%;
 - (b) enrolment of child workers in schools with the help of teachers unions;
 - (c) conducting of surveys to identify children working in hazardous occupations and informing the same to local authorities;
 - (d) CLAN also demands for life education for the child workers which have relevance in the future life of a child workers. This scheme is for those child workers who can not be withdrawn immediately from the workforce.
4. To Eliminate the child labour problem gradually, CLAN demanded the implementation of EMPLOYMENT GUARANTEE SCHEME in all the ten NCL areas and stress on payment of minimum wages, developing social safety nets for the poor to meet the challenges.
5. During the Consultation it was felt that elimination of child labour required political will, social organisation and reinforcement of family values.
6. The participants felt that in order to eliminate child labour it was essential to promote a cooperation strategy between the government authorities, international agencies and the NGOs.
7. CLAN feels that work with media is essential to sensitize journalists and provide them with information, to form journalists' groups at various levels in the country on the issue of child labour.
 - (a) Need was stressed to strengthen the child rights bulletin and it was demanded that production of child rights features and news letters should be promoted by the Government.
8. At the policy level CLAN demands:
 - (a) Promotion of research and the development of research capacity; development of quantitative and qualitative indicators and research methodologies for using them; guidelines on how to do rapid assessment and apply other monitoring

methodologies;

- (b) The development of partnerships, both with NGOs and government; and the development of their capacities for monitoring;
- (c) Inclusion of the CRC into curriculum in all kinds of academic and training institutions (legal social work, etc);
- (d) Support for information management systems, databases and statistics institutes in the field of child labour.
- (e) Provision of technical support and training in child rights for police, members of the judiciary system, awlayers, etc.
- (f) Support for social action litigation to promote children' rights.
- (g) The establishment of complaint mechanisms at District level such as Hotline/Tourture.

STATEMENT-II

THE SCHEDULE (See section 3)

PART A

Occupations

Any occupation connected with:—

- (1) Transport of passengers, goods or mails by railway;
- (2) Cinder picking, clearing of an ash pit or building operation in the railway premises;
- (3) Work in a catering establishment at a railway station, involving the movement of a vendor or any other employee of the establishment from one platform to another or into or but of a moving train;
- (4) Work relating to the construction of a railway station or with any other work where such work is done in close proximity to or between the railway lines;
- (5) A port authority within the limits of any port;
- (6) Work relating to selling of crackers and fireworks in shops with temporary licenses.
- (7) Abattoirs/Slaughter Houses.

PART B

Processes

- (1) Bidi-making.
- (2) Carpet-weaving.
- (3) Cement manufacture, including bagging of cement.
- (4) Cloth printing, dyeing and weaving.
- (5) Manufacture of matches, explosives and fire-works.
- (6) Mica-cutting and splitting.
- (7) Shellac manufacture.
- (8) Soap manufacture.

(9) Tanning.

(10) Wool-cleaning.

(11) Building and construction industry.

(12) Manufacture of slate pencils (including packing).

(13) Manufacture of products from agate.

(14) Manufacturing Processes using toxic metals and substances such as lead, mercury, manganese, chromium, cadmium, benzene, pesticides and asbestos.

(15) "Hazardous processes" as defined in Section 2 (cb) and 'dangerous operations' as notified in rules made under section 87 of the Factories Act, 1948 (83 of 1948).

(16) Printing as defined in Section 2 (k) (iv) of the Factories Act, 1948, (83 of 1948).

(17) Cashew and Cashewnut descaling and processing.

(18) Soldering processes in electronic industries.

*Ins. by Notification No. S.O. 404 (E) dated the 5th June, 1989, published in the Gazette of India, Extraordinary.

Ins. by Notification No. S.O. 263 (E) dated 29th March, 1994, published in the Gazette of India, Extraordinary.

Cotton Godowns

2706. SHRI CHETAN P.S. CHAUHAN: Will the Minister of TEXTILES be pleased to state:

(a) the details of cotton godowns-private co-operative or belonging to Cotton Corporation of India-destroyed in fire during last three years; and

(b) the extent of loss suffered on account thereof?

THE MINISTER OF STATE OF THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) (a) and (b) No information is maintained regarding private and co-operative cotton godowns by the Government. As regards, the Cotton Corporation of India, no godown of CCI has been destroyed in fire.

[Translation]

Duty Free Import of Consumer Goods

2707. SHRI MOHAN SINGH (DEORIA): Will the Minister of FINANCE be pleased to state:

(a) whether the Government have reduced customs duty on all goods including consumer goods to be imported in India under General Agreement on Tariff and Trade;

(b) whether the Union Government are aware that the countries falling under European Common Market have proposed to increase customs duty by 15 per cent to 80 per cent on garment, consumer goods including concentrates of fruits and flowers to be imported from India and all other developing countries; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY):

(a) No, Sir. The government have not reduced customs duty on imports of goods into India as a consequence of the negotiations under General Agreement on Tariffs and Trade in the Uruguay Round.

(b) The European Union is not contemplating any increase in its common customs tariff (MFN tariff) on Indian exports. However, under the European Community's new GSP scheme likely to be introduced with effect from 1st January, 1995, preferential imports of manufactured products from India listed as sensitive products, would no longer enter the Community at Zero tariff. Henceforth, such products will be charged a uniform rate of preferential tariff without any limitation on the quantities of preferential exports, as is the case at present. For instance, for the "very sensitive" category, which includes textiles, garments and ferro-alloys, the preferential duty rate will be 85% of the MFN tariff, for "sensitive" products, 70% of the MFN tariff and for "semi-sensitive" products, 35% of the MFN tariff. For non-sensitive products, the preferential tariff will continue to remain at zero. For agricultural products, including cut-flowers, the existing arrangements will continue in 1995. These provisions are equally applicable to other developing country beneficiaries of European Community's GSP scheme.

(c) The Government takes into account all relevant factors while prescribing the rates of customs duty.

[English]

STC.

2708. SHRI TARA SINGH:
SHRI RAJ NARAIN:
SHRI R. SURENDER REDDY:

Will the Minister of COMMERCE be pleased to state:

(a) the details of export and other items handled presently by the State Trading Corporation;

(b) the profit earned/loss suffered by STC from April 1 to November 30, 1994 in comparison to last year with its performance;

(c) whether STC has made any long-term plan to incorporate new areas of trade in its business to cover up the turnover deficit suffered by its due to decanalisation;

(d) if so, the details thereof indicating the joint-ventures and foreign collaborations envisaged for export oriented products in the coming years;

(e) whether the areas of business proposed to be entered into by STC are covered by MMTC;

(f) if so, the details thereof and the measures proposed for avoiding overlapping between the two Corporations;

(g) whether STC has any plan to expand its foreign and domestic trade operations by better utilising its network of its overseas offices; and

(h) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Major export items handled by STC include—extractions, rice, wheat, tea, coffee, cashew, sugar, chemicals and drugs, engineering items, consumer

products, construction materials, sports goods foods, spices, marine products, textiles, garments, leather, footwear and leather goods & garments.

On the import side, the major items handled are edible oils and sugar.

(b) profit before tax of STC for the period April-September, 1994 amounted to Rs. 23 crores as against Rs.33 crores during the corresponding period in the previous year.

(c), (d), (g) and (h): Total turnover of STC during the period April-November, 1994 at Rs. 1252 crores is more than double the total turnover of Rs. 584 crores during April-November, 1993. The Corporation has planned various strategies to further increase its turnover; such as:-

- Setting up of Joint ventures;
- Special emphasis on export of manufactures;
- Setting up of warehouses abroad;
- Tie-ups with foreign collaborations etc.

The Corporation plans to enter into joint ventures for export oriented products in the areas of agro products, consumer items, engineering goods, ferrous & non-ferrous metals, floriculture, gems and jewellery, horticulture, leatherware, marine products, port infrastructure, processed foods, etc.

The overseas offices of STC play an important role in its trade operations and STC intends to utilize this overseas network better expansion of its trade operations.

(e) and (f): Consequent upon the decanalisation of import and export of a number of items hitherto canalised through STC & MMTC the Government have been reviewing the need to re-orient both the Corporations in a manner consistent with the liberalised economy and competitive environment. Both the Corporations themselves have also been implementing plans and strategies to adapt to the current environment.

Export Support Measures.

2709. SHRI RAJENDRA AGNIHOTRI:
SHRI R. SURENDER REDDY:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have received any suggestion from the Federation of Indian Export Organisation for liberal approach in its various export support measures to sustain export growth at a high level by enabling good services to compete successfully in the international market;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) and (c) Do not arise.

Racket in Letter of Credit

2710. SHRI HARI KISHORE SINGH: Will the Minister of FINANCE be pleased to state:

- whether a multi crore racket in Letter of Credit has been unearthed in Assam by the CBI;
- if so, the details thereof;
- the action taken against the guilty; and
- the steps taken or proposed to be taken to check recurrence of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (d). The information is being collected and will be laid on the Table of the House.

[Translation]

Organisation of Trade Fairs

2711. SHRI MANJAY LAL: Will the Minister of COMMERCE be pleased to state:

- whether the India Trade Promotion Organisation (ITPO) has any proposal to organise the trade fairs during the remaining period of the current year;
- if so, the details thereof; location-wise;
- whether ITPO has invited application for the participation in the proposed fairs;
- if so, the details of Indian and foreign companies for their participation; and
- the criteria fixed for holding these fairs?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b). Yes, Sir. During the remaining part of the current financial year, ITPO has decided to organise 4 different fairs at Pragati Maidan, New Delhi and 4 other National International fairs at Bangalore, Bombay, Madras and Calcutta. Besides, ITPO will also organise Indian Exhibition at Yangon (Myanmar) in February, 1995. Participation in 7 different International/specialised Commodity Fairs in countries like Germany, France, Japan Switzerland, Hong Kong has also been decided by the ITPO.

(c) and (d). As regards fairs in India, a total of 999 Indian Companies and 73 foreign companies have confirmed their participation in exhibitions & fairs to be organised during the remaining period of current financial year. In so far as trade fairs abroad are concerned, a total of 262 Indian companies have so far confirmed participation.

(e) The exhibitions/fairs in India and abroad are held with the criterion of meeting the basic objective to promote specific sectors of industries and technology keeping in view the export potential of the exhibits and domestic business with concentration of the sectors in particular region of the country. The programme of participation in exhibitions/fairs abroad is approved by the Exhibition Advisory Committee of Ministry of Commerce every year keeping in view the

Govt. of India's policy, thrust areas and thrust commodities identified for export promotion purposes.

[English]

Misappropriation of Foreign Exchange

2712. SHRI SUDHIR SAWANT: Will the Minister of FINANCE be pleased to state:

- whether the Government have received the details from a voluntary organisation about the foreign exchange racket unearthed by it;
- if so, the facts and details thereof;
- whether the Government have taken or propose to take any step to investigate the matter;
- if so, the outcome thereof; and
- if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (d). Information was received from a voluntary organisation regarding misuse of passports of some individuals (who never travelled abroad) for obtaining foreign exchange against the Basic Travel Quota Scheme and misappropriation of the same. Investigations have been taken up and are in progress.

(e) Does not arise.

[Translation]

Export of Coal

2713. SHRI SIMON MARANDI: Will the Minister of COMMERCE be pleased to state:

- the total quantity of coal exported and the foreign exchange earned therefrom during each of the last three years, country-wise;
- whether the Government have formulated any policy for exporting coal;
- if so, the details thereof;
- whether there is any gap between demand and supply of coal in the country;
- if so, the details thereof;
- whether the Government propose to impose any ban on exporting coal; and
- if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) A Statement is attached.

(b) and (c). All restrictions on export of coal have been removed with effect from 1.4.93.

(d) and (e). Except for low ash coking coal and higher grades of non-coking coals, indigenous production of coal is adequate to meet the coal requirements of the country in full.

(f) No, Sir.

(g) Does not arise.

STATEMENT
Country Wise Exports of Coal by India

Qty: tonnes
Val: in lakhs

Country	1991-92		1992-93		1993-94	
	Q	V	Q	V	Q	V
Bangladesh	76478	981.51	293433	4277.03	459240	5258.19
Bhutan	248	2.31	667	7.10	2813	26.53
France	—	—	—	—	8	0.14
Nepal	58231	520.25	87501	717.48	82760	733.99
Total	134957	1504.08	381601	5001.62	544621	6018.85

Source: DGCI&S, Calcutta.

[English]

Seizure of consignment Containing Insects

2714. SHRI P. KUMARASWAMY: Will the Minister of FINANCE be pleased to state:

(a) whether the Customs Authorities seized a consignment containing several thousand of insects in Delhi during August, 1994;

(b) if so, the details thereof;

(c) whether some persons were detained in this regard;

(d) if so, the action taken against them; and

(e) the steps taken to check recurrence of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (d). Customs Authorities at IGI Airport seized insects from checked in bags of two German nationals who were departing from India on 15.8.94 by Lufthansa Flight No. LH761. The matter has been referred to Department of Wildlife Preservation, Ministry of Environment and Forests. Both the passengers who were detained in this regard were allowed to leave the country after clearance from the Department of Wildlife Preservation, Ministry of Environment and Forest.

(e) Anti smuggling campaign has been further intensified at all the International Airports including Indra Gandhi International Airport, Delhi. Measures taken to curb smuggling include greater surveillance over sensitive areas at the airports intensified intelligence and investigating activities, screening of baggages of passengers.

Sophisticated equipments such as baggage x-ray machines and metal detectors are being used. Close coordination is being maintained amongst all the agencies concerned in the detection and prevention of smuggling.

Foreign Capital Market

2715. SHRI MANORANJAN BHAKTA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have taken any decision on allowing non-banking financial institutions to tap foreign capital market;

(b) if so, the details thereof; and

(c) the assessment made so far on the performance of foreign institutional investors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). The information is being collected and will be laid on the Table of the House.

Pre-emptive Purchase of Properties

2716. SHRI K.T. VANDAYAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to increase the pre-emptive income tax limit for purchase of property in Delhi and Bombay;

(b) if so, the details thereof;

(c) the time by which the decision is likely to be implemented, and

(d) the way in which the Government is likely to be benefited by this move and the revenue implications of this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The Government has received several representations with a plea for raising of the existing limit of Rs. 10 lakhs of apparent consideration for the applicability of the provisions of the pre-emptive purchase of immovable property in the cities of Delhi and Bombay. These proposals are receiving consideration of the Government.

(c) Since the present limit has been fixed statutorily, raising of this limit will require an amendment of law. It is not possible to give any time frame by which date such amendment of law will take place.

(d) The raising of the existing limit will result into reduction or workload for the Appropriate Authority and also give relief to persons entering into transactions of immovable property upto such enhanced limit. In the period from 1.10.1988 to 30.9.1994, the income from sale of properties purchased under the scheme has exceeded the expenditure on such purchases.

[Translation]

Discrepancies in Salaries

2717. SHRI SANTOSH KUMAR GANGWAR Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received the report of working group constituted under the Chairmanship of Shri R.C. Gupta in regard to the discrepancies in salaries of employees of rural banks, and

(b) if so, the action being taken to implement the recommendation of the working group?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) (a) and (b). The Working Group was constituted under the Chairmanship of Shri R.C Gupta on Regional Rural Banks (RRBs) relating to issues arising out of implementation of National Industrial Tribunal (NIT) Award read with Equation Committee Report. The recommendations of the Working Group have been generally accepted by the Government on the advice of National Bank for Agriculture and Rural Development (NABARD). The recommendations broadly cover the issues such as the fitment of the employees in the pay scales, Staff Service Regulations and Recruitment and Promotion Policy. NABARD has issued instructions in regard to the recommendations concerning the fitment in the pay scales to all RRBs and Sponsor Banks on 20th March, 1993.

Drafts of the Staff Service Regulation and Recruitment and Promotion Policy have been prepared in consultation with NABARD and Sponsor Banks and they will be notified in consultation with the Ministry of Law.

[English]

Janata Cloth

2718. SHRI UDDHAB BARMAN: Will the Minister of TEXTILES be pleased to state:

(a) the target fixed for production of Janata cloth for the current year 1994-95 for each State of North Eastern region;

(b) whether any assessment of achievement of target has been made; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) Targets for production of Janata cloth has been fixed for only two States in North Eastern, Region, namely Assam and Tripura. For the current year 1994-95, Target for Tripura is 2.5 million sq. mtrs. and for Assam it is 27.0 million sq. mtrs.

(b) and (c). Yes, Sir. An assessment of achievement has been made upto the month of

September 1994. While the achievement made by the state of Tripura is 0.146 million sq. mtrs., State of Assam has made an achievement of 12.25 million sq. mtrs. upto the month of September, 1994.

Polyester Spinning Mills

2719. SHRI UDDHAB BARMAN: Will the Minister of FINANCE be pleased to state.

(a) whether a number of polyester spinning mills and process house in Assam established with public money and loan assistance from IDBI has been handed over to private hands taking all liabilities in Government account,

(b) if so, the steps taken/proposed to be taken by the Government to realise the IDBI loans from the Government of Assam, and

(c) the details of guidelines and procedure declared/proposed to be declared by the Government so that State Government may not continue with liabilities with additional interest burden?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY). (a) to (c) The information is being collected and will be laid on the Table of the House to the extent available and permissible under the rules.

Smuggling of Heroin

2720. SHRI SHRAVAN KUMAR PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether an Indian national has lately been sentenced to death in Jakarta on charges of smuggling heroin;

(b) if so, the details of the charges agmst the Indian involved in the smuggling;

(c) whether this case reveals the operations of any well knit gang of smugglers of narcotics operating in or through India; and

(d) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). As per the reports available an Indian and two Thai nationals were sentenced to detain by Medan District Court, Indonesia on September, 8, 1994 on charges of smuggling of Heroin. The accused were charged with smuggling of 12.19 Kg. of heroin into Indonesia in February, 1994.

(c) and (d). Details of the international linkages of the accused are not available.

Modernisation of Powerlooms

2721. DR. SAKSHIJI: Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Uttar Pradesh for providing financial assistance for modernisation of powerlooms in the State;

(b) if so, the details thereof, and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY). (a) No, Sir

(b) and (c) Do not arise.

Revitalisation of Co-Operative Banks

2722. SHRI P.P. KALIAPERUMAL: Will the Minister of FINANCE be pleased to state:

(a) whether in several States, the elections could not be held in Cooperative Banks during the last two years.

(b) if so, the details thereof and the reason therefor; and

(c) the steps being taken by the Government to conduct elections in these banks and to revitalise the cooperative banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). National Bank for Agriculture and Rural Development (NABARD) has reported that in several States the election could not be held in Cooperative Banks during the last two years. As on 31.8.1994, out of 20 State Land Development Banks (SLDBs) only 10 have elected Boards at apex levels, and the rest do not have elected Boards at apex level. Similarly, out of 28 State Cooperative Banks (SCBs) in the country only 20 SCBs have elected Boards and 8 SCBs in the States of Tripura, Tamil Nadu, Delhi, Jammu & Kashmir, Bihar, Assam, Manipur and in the Union Territory of Pondicherry have no elected Boards.

(c) NABARD has been impressing upon the State Governments and the co-operative banks to hold elections and constitute democratically elected boards in these banks. The holding of election is one of the major steps towards restoration of democracy and autonomy needed for their effective functioning and has therefore been included as one of the action points in the Memoranda of Understanding (MOUs) being signed by NABARD with the State Governments and respective State Co-operative Banks and State Land Development Banks. The basic objective of MOU is to remove inadequacies in the Co-operative Banking System to enable the system to become viable.

Self-Employed Productive Ventures

2723. SHRI BHOGENDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has sent a team to Darbhanga and issued directions to Madhubani bank officials to help financing self-employed productive ventures;

(b) if so, the details thereof and steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The information is being collected and to the extent available will be laid on the Table of the House.

Export of Natural Rubber

2724. SHRI KODIKUNNIL SURESH.
SHRI PALA K.M. MATHEW:
SHRI RAMESH CHENNITHALA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have fixed any target for the export of natural rubber during the current year;

(b) if so, the details thereof;

(c) whether there is any proposal to revise the minimum support price of natural rubber;

(d) if so, the details thereof, and

(e) when was the last revision done?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) Does not arise

(c) to (e) Government have been revising the Bench Mark Price for natural rubber from time to time by taking into account the cost of production of natural rubber. The last such revision was announced on the recommendation of the Cost & Accounts Branch of the Ministry of Finance on 22.2.94. Since the last revision was done this year only, it is too early to take a view in the matter.

Collection of Compound Interest from Farmers

2725. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware of the fact that the banks in Kerala are collecting compound interest from small farmers in violation of RBI direction; and

(b) if so, the action taken to stop this practice?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The National Bank for Agriculture and Rural

Development (NABARD) has reported that Cooperative Banks (including Land Development Banks) and Regional Rural Banks in Kerala are not collecting compound interest from farmers in respect of agricultural loans. Position in respect of commercial banks is being collected and will be laid on the Table of the House to the extent available

Air Taxi Services

2726. DR. SHRIMATI K.S. SOUNDARAM. Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) the number of pending applications for operating air taxis in the country;
- (b) whether any last date has been fixed for submission of fresh applications for the purpose, and
- (c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) Twenty four applications for issue of No Objection Certificate for Air Taxi operator's permit are pending.

- (b) No, Sir
- (c) Does not arise.

[Translation]

Regional Office of RBI

2727. SHRI SURAJBHANU SOLANKI. Will the Minister of FINANCE be pleased to state:

- (a) whether the Regional Office of the Reserve Bank of India has been functioning at Bhopal, and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) (a) and (b). Reserve Bank of India has intimated that its Regional Office at Bhopal has been functioning since 1972. [English]

Overhead Expenditure of LIC

2728. SHRI GEORGE FERNANDES. Will the Minister of FINANCE be pleased to state.

(a) whether the overhead expenditure of Life Insurance Corporation of India is more as compared to the expenditure of insurance companies of America and England;

(b) the steps taken to reduce the overhead expenditure of the Corporation; and

(c) the overhead expenditure incurred by Life Insurance Corporation during 1993-94 and the expenditure estimated for 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Life Insurance Corporation of India (LIC) have reported that since a large number of insurance companies operate

in the U.S.A. and U.K. and since the accounting practices and legal requirements differ considerably, no rational comparison will be possible in the matter of overall expense ratio of the LIC vis-a-vis these companies.

(b) Through constant budgetary control and continuous administrative efforts, LIC have brought down the ratio of management expenses to total premium income from 25.52% in 1988-89 to 21.53% in 1993-94.

(c) Actual Total Management Expenditure Incurred

Year	Rupees in Crores
1993-94	2124.85
Estimated Total Management Expenditure Year	Rupees in Crores
1994-95	2506.23

[Translation]

Air Taxi Operators

2729. SHRIMATI SHEELA GAUTAM.
SHRI RAJESH KUMAR:
SHRI RAMESHWAR PATIDAR:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state.

(a) the names of those air taxi operators who have sought permission to start air services during the last three years and the current year so far,

(b) the details of their fleets indicating the types of aircraft possessed by them and the areas where they propose to start air services;

(c) the names of those air taxi operators who have been granted permission in this regard;

(d) the names of the such operators who have started their air services; and

(e) the details of those air taxi operators who are likely to start their air services during 1994 and 1995?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD). (a) and (b). The names of air taxi operators who had sought permission to start scheduled air transport services along with details of their fleet are given at Statement-I. Details of the areas proposed/operated by them are given at Statement-II

(c) to (e). The following six among the existing Air Taxi Operators have been granted permission to operate scheduled Air Transport Services within the country.

1. M/s. East West Travel and Trade Links Ltd.

2. M/s. Jet Airways (Pvt.) Ltd. (subject to foreign investment approval by Government) 3. M/s. Damania Airways Ltd. 4. M/s. Modiluft Ltd. 5. M/s. NEPC Micon Ltd. 6. M/s. Archana Airways. Requests of M/s. Sahara India Airlines, M/s. Raj Air, and M/s. Jagson Airlines have been accepted in principle. They will be given the permission after they fulfil the minimum operational requirements. The application of M/s. India International has not yet been acceded to; a decision in their case will be taken later on merits. In the meanwhile, they have however been permitted to import three aircraft of 30+ seat capacity. Modiluft and Damania Airways have started operating from 1.12.84. East West & Jet Airways are expected to start operating in the near future.

STATEMENT-I

Details of Air Taxi Operators who had sought permission to operate scheduled air transport service

	Fleet Strength	
1. M/s. East West Travel & Trade Links Ltd.	B-737 F-27	7 3
2. M/s. Damania Airways Ltd.	B-737	4
3. M/s. Modiluft Ltd.	B-737	4
4. M/s. NEPC Micon Ltd.	F-27	4
	Beach King C90	
5. M/s. Archana Airways	L-410	3
6. M/s. Jet Airways (Pvt.) Ltd.	B-737	6
7. M/s. Sahara Indian Airlines	B-737	3
8. M/s. Raj Air*	—	—
9. M/s. India Int'l Airways Pvt. Ltd.	HS-125 Bell Jet Ranger 206-B	1 2
10. M/s. Jagson Airlines	DO-228	3

*The Operator had one F-27 aircraft which has since been taken back by the lessor. To enable them to be eligible for Scheduled operations, the airline has been permitted to import 3 Dornier-328.

STATEMENT-II

Stations operated/proposed to be operated by Private Airlines

M/s. East West Airlines

1. Ahmedabad	16. Jodhpur
2. Aurangabad	17. Madras
3. Bangalore	18. Madurai
4. Belgaum	19. Mangalore
5. Bhavnagar	20. Nagpur
6. Bombay	21. Porbander
7. Calcutta	22. Pune
8. Calicut	23. Rajkot
9. Cochin	24. Trivandrum
10. Coimbatore	25. Vadodara
11. Delhi	26. Vizag
12. Diu	27. Dibrugarh
13. Goa	28. Guwahati
14. Hyderabad	29. Silchar
15. Jaipur	

M/s. Modiluft

1. Ahmedabad	9. Jaipur
2. Amritsar	10. Khajurao
3. Bangalore	11. Pune
4. Bombay	12. Udaipur
5. Calcutta	13. Varanasi
6. Cochin	14. Jammu
7. Delhi	15. Srinagar
8. Goa	

M/s. NEPC AIRLINES

1. Ahmedabad	13. Kashod (Junagarh)
2. Bangalore	14. Madras
3. Belgaum	15. Madurai
4. Bhavnagar	16. Mangalore
5. Bombay	17. Porbander
6. Calcutta	18. Pune
7. Cochin	19. Tirchy
8. Agatti	20. Trivandrum
9. Coimbatore	21. Vadodara
10. Goa	22. Vijayawada
11. Hubli	23. Vizag
12. Jamnagar	

M/s. DAMANIA AIRWAYS

1. Ahmedabad	7. Goa
2. Bangalore	8. Indore
3. Bombay	9. Madras
4. Calcutta	10. Dibrugarh
5. Coimbatore	11. Guwahati
6. Delhi	

M/s. JET AIRWAYS

1. Ahmedabad	12. Mangalore
2. Bangalore	13. Bhopal
3. Bombay	14. Chandigarh
4. Calcutta	15. Jabalpur
5. Calicut	16. Kullu
6. Cochin	17. Ludhiana
7. Coimbatore	18. Raipur
8. Delhi	19. Shimla
9. Goa	20. Agartala
10. Hyderabad	21. Dibrugarh
11. Madras	22. Guwahati

M/s. Archana Airways Ltd.

1. Chandigarh	4. Ludhiana
2. Delhi	5. Shimla
3. Kullu	

M/s. Raj Aviation Ltd.

1. Ahmedabad	4. Chandigarh
2. Akola	5. Kullu
3. Bombay	6. Nagpur

Credit to Priority Sector

M/s. India International Ltd.

- | | |
|---------------|--------------|
| 1. Agra | 9. Jabalpur |
| 2. Amritsar | 10. Kanpur |
| 3. Bhopal | 11. Kullu |
| 4. Chandigarh | 12. Lucknow |
| 5. Dehradun | 13. Ludhiana |
| 6. Delhi | 14. Raipur |
| 7. Jammu | 15. Shimla |
| 8. Jaipur | |

2730. SHRI CHHEDI PASWAN:
SHRI MOHAMMAD ALI ASHRAF FATMI:
SHRI RAM KIRPAL YADAV:

Will the Minister of FINANCE be pleased to state:

(a) the targets and achievements under priority sector in respect of public sector banks in each State under Annual Credit Plan during each of the last three years and the current year, so far, sector-wise and category-wise; and

(b) the steps taken or proposed to be taken to ensure that adequate credit is made available to the priority sector in all the States and the loanees do not face any problems in getting their loan sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :
(a) Sector wise targets and achievements under Annual Credit Plans for the years 1991-92, 1992-93 and 1993-94 in each State by all institutions including public sector banks are given in the enclosed Statements-I, II and III.

(b) Annual Credit Plans under Services Area Approach are drawn after taking into account the credit needs of the borrowers in the service area on the basis of village plans based on the village profiles, etc. All banks have been advised by Reserve Bank of India (RBI) to adhere to the priority sector targets and to take effective steps to correct any shortfall. The performance of public sector banks in the matter of extending credit assistance to priority sector is reviewed by the Government as well as Reserve Bank of India. I, periodically and suitable steps are taken to make up the deficiencies noticed. The matter is also monitored by State Level Bankers Committee and State Government on a regular basis.

M/s. Sahara India Airline

- | | |
|--------------|--------------|
| 1. Agra | 10. Jodhpur |
| 2. Bhopal | 11. Jammu |
| 3. Bagdogra | 12. Kanpur |
| 4. Bombay | 13. Lucknow |
| 5. Bangalore | 14. Indore |
| 6. Cochin | 15. Madras |
| 7. Calcutta | 16. Srinagar |
| 8. Delhi | 17. Jaipur |
| 9. Guwahati | |

M/s. Jagon Airlines

- | | |
|---------------|--------------|
| 1. Chandigarh | 5. Kanpur |
| 2. Delhi | 6. Jodhpur |
| 3. Dehradun | 7. Jaisalmer |
| 4. Kullu | 8. Shimla |

STATEMENT-I

Performance of all institutions including Public Sector Banks under Annual Credit Plan 1991-92

(Rs. Crore)

State/U.Ts.	Agriculture & Allied Activities		Small Scale Industries		Services	
	Target	Achievement	Target	Achievement	Target	Achievement
Haryana	863.29	661.47	141.62	134.36	106.22	71.03
Himachal Pradesh	49.56	38.16	18.12	17.66	36.19	39.91
Jammu & Kashmir	23.99	7.29	25.53	12.91	33.00	17.99
Punjab	900.87	1001.74	171.80	236.59	120.12	89.20
Rajasthan	483.16	400.38	131.20	133.34	107.39	76.65
Chandigarh	0.36	0.30	0.17	0.14	0.69	0.70
Delhi	3.12	2.23	0.77	1.65	6.32	1.50
Arunachal Pradesh	1.75	1.18	0.81	0.18	2.03	0.93
Assam	550.25	25.33	20.82	15.63	35.99	23.31
Manipur	26.95	4.26	5.02	2.86	10.87	0.84
Meghalaya	8.08	3.24	1.18	0.77	4.44	2.62
Mizoram	2.98	1.20	0.77	0.39	2.29	1.20
Nagaland	9.66	3.31	1.57	0.46	11.11	1.07
Tripura	13.13	6.07	3.39	1.16	10.91	3.39
Bihar	575.08	214.31	134.44	41.69	157.57	72.92
Orissa	266.67	173.48	101.80	67.40	86.24	65.41
Sikkim	2.93	1.37	0.69	0.39	0.91	0.66
West Bengal	408.14	268.85	218.76	156.80	166.32	136.39

State/U.Ts.	Agriculture & Allied Activities		Small Scale Industries		Services	
	Target	Achievement	Target	Achievement	Target	Achievement
Andaman & Nikobar Island	8.51	0.90	0.80	0.90	8.43	1.11
Madhya Pradesh	836.11	752.88	144.99	82.79	188.08	99.00
Uttar Pradesh	1585.58	1464.54	329.82	236.48	345.00	228.20
Goa	8.92	6.81	28.89	30.80	28.07	32.87
Gujarat	878.24	788.88	145.28	178.72	113.94	88.81
Maharashtra	1471.42	1247.95	230.38	282.32	267.78	271.48
Dadra & Nagar Haveli	0.78	0.48	8.00	0.73	0.54	0.88
Daman & Diu	0.40	0.18	0.84	1.88	0.88	0.83
Andhra Pradesh	1748.89	1881.18	876.48	180.02	288.81	181.71
Karnataka	741.88	871.88	188.07	238.17	248.70	170.80
Kerala	695.70	811.88	159.38	178.73	411.80	342.03
Tamil Nadu	1429.34	1468.88	358.70	348.75	387.81	288.34
Lakshadweep	0.16	0.14	0.03	0.02	0.18	0.05
Pondicherry	19.79	20.25	15.87	12.72	9.36	8.12
All India	12915.43	11102.33	2288.88	2588.28	3127.52	2288.83

STATEMENT-II

Performance of all institutions including Public Sector Banks under Annual Credit Plan 1992-93

(Rs. Crore)

State/U.Ts.	Agriculture & Allied Activities		Small Scale Industries		Services	
	Target	Achievement	Target	Achievement	Target	Achievement
Haryana	884.88	1028.28	142.82	213.82	82.37	82.85
Himachal Pradesh	48.87	37.85	17.84	21.20	40.20	48.58
Jammu & Kashmir	21.81	8.58	81.08	8.81	40.58	12.75
Punjab	1081.00	1131.80	288.00	347.84	148.00	87.87
Rajasthan	837.88	483.18	180.88	121.38	118.88	80.77
Chandigarh	0.44	0.43	0.18	0.40	0.52	0.88
Delhi	2.28	2.03	0.88	1.21	8.08	2.87
Arunachal Pradesh	3.38	1.88	1.21	0.20	3.18	1.48
Assam	80.91	27.88	80.18	8.88	44.08	181.88
Manipur	18.37	8.8	5.17	3.88	8.81	3.88
Meghalaya	10.41		2.8	0.44	8.52	2.88
Mizoram	3.47			0.38	0.80	0.93
Nagaland	7.54		1.10	0.30	1.80	8.88
Tripura	11.31	2.90	3.31	0.58	7.59	1.57
Bihar	533.11	195.82	102.72	37.18	124.45	58.85
Orissa	234.52	148.72	53.75	44.27	57.85	57.80
Sikkim	1.98	1.58	1.18	0.12	0.54	1.10
West Bengal	410.80	287.84	205.36	113.85	183.84	133.78
Andaman & Nikobar Island	3.38	1.11	0.78	0.35	2.18	1.18
Madhya Pradesh	871.83	102.48	121.18	87.41	148.58	104.50
Uttar Pradesh	1784.83	1821.07	385.87	304.53	322.70	218.38
Goa	8.98	7.88	38.37	48.57	38.80	48.71
Gujarat	824.77	877.17	189.51	244.53	127.85	87.22
Maharashtra	1282.72	1251.13	248.89	277.13	238.53	211.84
Dadra & Nagar Haveli	0.78	0.44	1.27	0.96	0.48	0.85
Daman & Diu	0.25	0.88	0.79	2.48	0.77	1.78
Andhra Pradesh	1833.33	1803.91	282.91	199.82	235.84	155.48
Karnataka	892.44	725.12	211.73	247.48	202.82	191.38

State/U.Ts.	Agriculture & Allied Activities		Small Scale Industries		Services	
	Target	Achievement	Target	Achievement	Target	Achievement
Kerala	669.75	614.36	192.87	225.32	351.18	363.39
Tamil Nadu	1502.84	1573.32	467.40	471.90	357.40	279.39
Lakshadweep	0.20	0.18	0.03	0.01	0.11	0.09
Pondicherry	19.43	23.86	19.92	19.93	14.83	6.36
All India	13210.44	12375.65	6110.89	2607.79	2933.60	2176.65

STATEMENT-III

Performance of all institutions including Public Sector Banks under Annual Credit Plan 1993-94

(Rs Crore)

State/U.Ts.	Agriculture & Allied Activities		Small Scale Industries		Services	
	Target	Achievement	Target	Achievement	Target	Achievement
Haryana	846.87	1054.08	230.23	315.01	99.69	122.69
Himachal Pradesh	45.38	40.78	17.67	19.15	44.63	49.98
Jammu & Kashmir	32.39	16.87	21.54	19.33	47.61	26.58
Punjab	1207.11	1325.13	356.97	364.24	136.61	113.59
Rajasthan	611.36	545.84	127.72	153.01	91.67	81.73
Chandigarh	0.99	0.43	0.43	0.48	0.48	0.48
Delhi	2.12	211.26	1.40	139.92	6.92	591.53
Arunachal Pradesh	4.84	1.90	0.99	0.65	2.13	1.38
Assam	47.77	1.48	21.11	0.94	35.20	3.84
Manipur	17.85	0.78	3.82	2.86	4.08	1.56
Meghalaya	6.99	1.72	1.45	0.22	8.03	0.65
Mizoram	2.62	1.33	1.28	0.64	2.56	1.08
Nagaland		0.81		0.21		0.23
Tripura	9.46	5.47	2.88	1.59	6.88	4.00
Bihar	479.72	310.83	88.99	79.18	106.01	66.80
Orissa	250.16	229.72	77.03	52.66	84.00	100.78
Sikkim	1.23	1.13	0.19	0.14	0.97	1.36
West Bengal	408.23	284.98	176.95	104.54	180.29	100.95
Andaman & Nikobar Island	4.39	1.31	0.83	0.37	3.51	1.47
Madhya Pradesh	911.71	567.82	169.22	46.16	176.80	63.73
Uttar Pradesh	1916.82	1485.07	430.10	350.23	332.71	236.88
Goa	6.37	13.01	36.82	48.66	48.21	63.60
Gujarat	1026.89	994.94	336.88	327.39	136.91	108.18
Maharashtra	1432.87	1620.46	295.87	288.47	217.44	239.07
Dadra & Nagar Haveli	0.77	0.51	1.10	0.41	0.45	1.19
Daman & Diu	0.34	0.27	0.90	1.18	0.70	1.89
Andhra Pradesh	2127.70	1914.84	289.86	285.96	197.35	199.10
Karnataka	845.30	888.47	294.57	330.41	271.11	254.19
Kerala	708.39	789.98	237.31	286.88	416.71	498.02
Tamil Nadu	1107.60	1870.92	428.94	709.80	246.95	307.20
Lakshadweep	0.25	0.21	0.03	0.02	0.11	0.11
Pondicherry	25.34	25.62	20.83	20.27	7.42	6.52
All India	13973.75	13755.78	3563.55	3669.15	2904.66	3226.06

(English)

Labour Standard

2731. SHRI ANKUSHRAO RAOSAHEB TOPE:
DR. LAXMINARAYAN PANDEYA:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to link labour standards with international trade as per ILO conventions, and

(b) if so, the reaction of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF
LABOUR AND HOLDING ADDITIONAL CHARGE OF THE
MINISTER OF STATE OF THE MINISTRY OF COAL

(SHRI P. A. SANGMA) (a) to (b). No, Sir. It is the policy of the Government of India to recognise and enforce International Labour Standards adopted by the ILO and ratified by the country, but the Government of India opposes any linkage of labour standards with International Trade

*[Translation]***Loan to Industrial Entrepreneurs by IFCI**

2732. SHRI RATILAL VERMA: Will the Minister of FINANCE be pleased to state:

(a) the total number of entrepreneurs to whom the IDBI and IFCI sanctioned loan during the last three years and the total amount sanctioned, year-wise; and

(b) the amount of loan provided to entrepreneurs belonging to Scheduled Castes and Scheduled Tribes and the number of such entrepreneurs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The Industrial Development Bank of India (IDBI) has reported that it does not maintain entrepreneur-wise data of sanctions and disbursements. However, the details of assistance sanctioned under the direct loans by IDBI during the last three years are as under:

	No of Applications	Amount (Rs crore)
1991-92	956	4404.2
1992-93	1130	5844.5
1993-94	1132	7937.4

The Industrial Finance Corporation of India Limited (IFCI) has reported that it provides financial assistance to companies incorporated in India and co-operative societies registered under the Co-operative Societies Act, and not to individual entrepreneurs. However, the details of financial assistance provided by IFCI during the last three years are given hereunder:

	No of projects	Amount (Rs crore)
1991-92	557	2445.8
1992-93	425	2372.7
1993-94	416	3915.3

Incentives for Exports

2733. SHRI PANKAJ CHOUDHARY: Will the Minister of COMMERCE be pleased to state:

(a) whether there is any proposal for providing finance to the States for export promotion as well as for setting up an Export Promotion Cell in all States;

(b) whether the payment received by Indian Companies in rupee for the supplies made by them will also be treated as indirect export and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) A centrally sponsored "Export Promotion Industrial Parks" Scheme for providing financial assistance to State Govts. for setting-up and maintaining appropriate infrastructural facilities has been drawn-up. As on date proposal from eleven State Govt. (Punjab, Himachal Pradesh, Haryana, Karnataka, Rajasthan, Maharashtra, Uttar Pradesh, Andhra Pradesh, Tamil Nadu and Gujarat) have been approved. There is no provision for providing finance to the State

Governments in regard to setting-up of Export Promotion Cells in all States.

(b) and (c). Payment received by Indian Companies in Indian rupee for the supplies made with in the country will be treated as indirect exports i.e. "Deemed Exports" provided such supplies are covered under Chapter X of the current Exim Policy. However, physical exports made out side the country will be regarded as exports even if the payment is received in Indian rupees.

*[English]***Re-opening of Ambari-Falakasa/Panga Airport**

2734. SHRI JITENDRA NATH DAS: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have any proposal to re-open Ambari-Falakasa/Panga Airport at Jalpaigun;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) to (c). The airstrips at Ambari and Panga belong to private parties. Due to lack of demand from airlines, National Airports Authority has no plan to develop a new airport in Jalapaigun.

*[Translation]***Assistance Provided by I.D.B.I**

2735. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of FINANCE be pleased to state:

(a) the number of applications received by the Industrial Development Bank of India from Madhya Pradesh seeking financial assistance;

(b) the number of applications approved/rejected, and

(c) the financial assistance provided by the Industrial Development Bank of India during the said period to set up Industries in the state?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The number of applications from Madhya Pradesh received, sanctioned and rejected by the Industrial Development Bank of India (IDBI) during 1993-94 is given be below:

	1993-94
Applications received	72
Applications sanctioned	52
Applications rejected/withdrawn/closed	7

(c) IDBI has reported that during the year 1993-94, it has sanctioned Rs. 618.2 crores and disbursed Rs. 283.8 crores to industries in Madhya Pradesh under its direct loan schemes.

*[English]***Agreements with U.K.**

2736. DR. VASANT NIWRUTTI PAWAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether some agreements were signed during his recent visit to United Kingdom; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) Does not arise.

Free Coaches for Passengers

2737. SHRI GOPI NATH GAJAPATHI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the free coaches for transfer of passengers from international terminal to domestic terminal and vice-versa are available at Delhi and Bombay international airports;

(b) whether such facility exists at Madras and Trivandrum Airports;

(c) if not, the reasons therefor; and

(d) the steps taken or proposed to be taken to provide free coaches at Madras and Trivandrum airports?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) to (d) The international and domestic terminals at Madras, Calcutta and Trivandrum airports are situated adjacent to each other and within walking distance. Therefore, coaches for transfer of passengers between international and domestic terminals are not required at these airports.

Export of Plywood and Its Products

2738. SHRI M.V.V.S. MURTHY: Will the Minister of COMMERCE be pleased to state:

(a) the total quantity of plywood and its products exported and foreign exchange earned therefrom during each of the last three years; country-wise;

(b) whether the Government have fixed any target for the export of these items during the current year;

(c) if so, the details thereof; and

(d) the steps being taken by the Government for boost the export of these items?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE)

(a) Export of Plywood and its products during the last three years in value terms are as follows:

	(Rs. in lakhs)		
	1991-92	1992-93	1993-94
	1743	2881	15909

Major country-wise export figures are as follows:

(Rs. in lakhs)

Country	Year		
	1991-92	1992-93	1993-94
1. Bahrain	28.00	213.00	1012.00
2. Bangladesh	1.00	127.00	120.00

Country	Year		
	1991-92	1992-93	1993-94
3. Belgium	16.00	83.00	54.00
4. Japan	314.00	82.00	531.00
5. Jordan	—	10.00	125.00
6. South Korea	—	—	395.00
7. Hongkong	289.00	242.00	884.00
8. Nepal	5.00	185.00	74.00
9. Oman	—	28.00	49.00
10. Saudi Arabia	187.00	226.00	2023.00
11. Singapore	1.00	60.00	1783.00
12. Sri Lanka	170.00	118.00	870.00
13. U.A.E.	130.00	389.00	4985.00
14. U.K.	13.00	154.00	36.00
15. U.S.A	86.00	277.00	157.00

Source: Chemicals & Allied Products Export Promotion Council, Calcutta.

(b) and (c) Export target projected by the Chemicals & Allied Products Export Promotion Council for the year 1994-95 is Rs. 12,200 lakhs.

(d) The Government and Chemicals & Allied Products Export Promotion Council have been taking on an on-going basis, several measures for the promotion of export of Plywood & its products. These include besides Government's economic liberalisation measures, sponsoring sales-cum-study teams to overseas countries, publicity campaign, participation in fairs and exhibitions abroad, availability of market development assistance etc.

Claims settled by Oriental Insurance Company Ltd.

2739. SHRI GURUDAS KAMAT:
KUMARI SUSHILA TIRIYA:
SHRI RAM NAIK:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware of the recent spurious claims received and settled by Oriental Insurance Company;

(b) if so, the number of such cases and the total amount involved therein;

(c) the action taken against the guilty officials; and

(d) the steps taken or proposed to be taken to check recurrence of such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) (a) to (d). The claims are settled by the Oriental Insurance Company (OIC) only after proper scrutiny. If any spurious cases come to the notice of the company, after due investigation appropriate action will be taken by the company against the employees who are found guilty. The OIC have reported that in Five medi-claim and personal accident claims a involving an amount of Rs. 3.79 lakhs, non-existent individuals have apparently got insured and preferred claims on the basis of fabricated/spurious medical certificates. These cases have been handed over to CBI for investigation.

ICPA Directives

2740. SHRI SIVAJI PATNAIK:
SHRIMATI BUSEELA GOPALAN:
DR. ASIM BALA:
SHRI ANIL BASU:
SHRI SUBRATA MUKHERJEE:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government are aware of recent directions issued by the Indian Commercial Pilots' Association particularly against a flight attendant and some other related matters;

(b) if so, whether the matter has been taken up with the ICPA,

(c) whether the Government propose to take action against the erring officials in this regard; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD). (a) Yes, Sir.

(b) to (d) On complaint of a pilot, Indian Commercial Pilots' Association (ICPA) has issued a directive to its member against an Airhostess. Management of Indian Airlines have asked explanation of both pilot and the Airhostess. The matter has also been taken up with ICPA and Air Corporation Employees Union.

Loss to Reserve Bank of India in US Bond Market

2741. SHRI TARIT BARAN TOPDAR:
SHRI SUDHIR GIRI:

Will the Minister of FINANCE be pleased to state

(a) whether the Reserve Bank of India has lost substantial amount of money in US bond market as reported in the Observer of Business and Politics dated September 22, 1994;

(b) if so, the details thereof;

(c) whether the Government have fixed any responsibility in this regard; and

(d) if so, the details thereof and the action taken in this regard;

(e) the steps being taken by the Government to prevent such losses in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) the Reserve Bank of India has indicated that the reference in the question is to changes in security prices in international financial markets, and that it is not correct to consider these variations as a loss incurred on investment of foreign exchange reserves. RBI has also indicated that its earning on foreign exchange reserves has all along been positive.

(c) to (e) Do not arise.

Child Labour

2742. SHRI C.K. KUPPUSWAMY: Will the Minister of LABOUR be pleased to state:

(a) whether the Government are aware that the child labour is rampant in hosier units in Thruppur and Northern State Industries in Sivakasi and Tamil Nadu; and

(b) if so, the steps taken to rehabilitate the child labour and enforce the law and guidelines relating to the abolition of child labour in these units and industries?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA). (a) and (b). The information is being collected and will be laid on the Table of the House.

Bipartite Settlement with Bank Workers

2743. SHRI HARIN PATHAK: Will the Minister of FINANCE be pleased to state.

(a) whether the Indian Banks Association has made 6th Bipartite Settlement with Bank Workers' trade unions,

(b) if so, the details thereof;

(c) whether the Government are going to make settlement with officers' associations of Banks about the wages revision; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (d). Indian Banks' Association has signed on 8.10.94 a Memorandum of Understanding (MoU) on wage revision with major trade unions in the banking industry providing for an overall increase in wage bill to the tune of 10.5% covering the banking industry Rs. 388 crores p.a., in respect of the award staff employees in public sector banks. The IBA has further informed that modalities of implementation of the said MoU are being negotiated with the trade unions. Similar discussions with officers' associations are in progress.

Reservation in Promotions in Syndicate Bank

2744. SHRI RAM VILAS PASWAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Supreme Court had upheld the reservation in promotions within officers cadre in the syndicate Banks;

(b) if so, the details thereof;

(c) whether the Government have implemented the decision of the Court;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (e). In pursuance of the Supreme Court Judgement dated 10th August, 1990 in the Writ Petition No. 847/87 filed by Syndicate Bank SC/ST Employees' Association versus Union of India and others, Syndicate Bank provides for reservations in favour of SC/ST in promotions

within its officers cadre.

Following the Department of Personnel and Training instructions dated 1st Nov, 1990 to the effect that there is no reservation in promotions based on selected method within Group A posts, Syndicate Bank discontinued reservations in promotions with its officers cadre. A contempt petition filed by Syndicate Bank SC/ST Employees Association before the Supreme Court against the Officers of the bank and others was dismissed by the latter on 19th July, 1993.

Workers of Tea Industry

2745. DR. JAYANTA RONGOPI Will the Minister of LABOUR be pleased to state:

(a) the number of workers employed in the tea industries throughout the country, State-wise,

(b) the details of the demands made by the tea workers in Assam awaiting clearance, and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA). (a) to (c) The information is being collected and will be laid on the table of the House.

[Translation]

Small Industries Development Bank of India

2746. SHRI RAJ NARAIN Will the Minister of FINANCE be pleased to state

(a) the names of the countries from which Small Industries Development Bank of India has taken loan during the last two years, year-wise and the details of amount taken from each country alongwith interest to be paid;

(b) the steps taken to ensure that this amount be utilised in long-term loans being advanced to small scale entrepreneurs by Small Industries Development Bank,

(c) whether any guidelines have been framed to streamline the procedure of advancing loan;

(d) if so, the details thereof;

(e) whether any special programmes have been prepared for female entrepreneurs so as to encourage them to set up industries on priority basis as well as giving them concession in interest rates; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) the details of assistance availed of by Small Industries

Development Bank of India (SIDBI) from other countries during 1992-93 and 1993-94 are as under.

Name of Country	Amount of loan	Year	Interest (% p.a.)
Japan	JY 20 billion	1992-93	8%
Japan	JY 30 billion	1993-94	8%
Germany	DM 35 million	1993-94	13.5%

(b) to (d). The major activity of SIDBI is refinancing of loans to the primary lenders who have assisted the small scale entrepreneurs. The loans granted by the Overseas Economic Co-operation Fund (OECF), Japan are disbursed by way of reimbursement only after SIDBI has provided finance to primary lenders ensuring the end-use before disbursement. Loans granted by KfW, Germany are channelised through direct schemes of assistance granted by SIDBI to small scale units. KfW, disburses the loan to SIDBI after necessary disbursements are effected by the latter, thus ensuring end-use of funds before disbursements.

(e) and (f) The Small Industries Development Bank of India (SIDBI) has been operating Mahila Udyam Nidhi (MUN) Scheme to provide equity type of assistance of women entrepreneurs for setting up new industrial projects in the Small Scale Industrial (SSI) sector. All new industrial projects in the SSI sector as also service activities which are eligible for finance as per SSI norms and set up by women entrepreneurs are eligible for assistance under the scheme provided the project cost does not exceed Rs. 10 lakhs. Assistance under the scheme is in the form of soft loan to meet the gap in the equity after taking into account the promoters' contribution to the project subject to a maximum of 15% of the project cost. No interest is levied on the soft loan but a nominal service charge of 1% per annum is payable annually. The repayment of assistance under MUN is required to be made in 10 years including a moratorium upto five years.

SIDBI has also been operating a scheme for voluntary agencies under 'Mahila Vikas Nidhi' (MVN) for creation of self employment and wage and employment opportunities in the industrial sphere. The assistance under this scheme is provided in the form of either grant or loan. SIDBI also provides assistance under a special scheme viz. Women Entrepreneurs Scheme (WES) under which financial assistance on liberal terms for setting up of industrial units in the SSI sector is given.

Long term loans

2747. SHRIMATI SUMITRA MAHAJAN: Will the Minister of FINANCE be pleased to state.

(a) whether the Government of India have any proposal to provide financial assistance to 16 week Central Cooperative Banks, and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). Presumably, the Hon'ble Member is referring

to Central Cooperative Banks (CCBs) in the State of Madhya Pradesh. National Bank for Agriculture and Rural Development (NABARD) has reported that the State Government has not submitted any proposal to Government of India for long term loans to CCBs.

[English]

Tour by Minister

2748. SHRI SUBRATA MUKHERJEE: Will the Minister of TEXTILES be pleased to state:

(a) the number of days during this financial year the Minister went on tour within the country and outside separately;

(b) the details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses was borne by the Central Government budget; and

(e) if not, the source of Fund?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) to (c). The Minister of State for Textiles visited the States of Andhra Pradesh, Uttar Pradesh, Maharashtra, Karnataka, Gujarat, Tamil Nadu, West Bengal, Rajasthan, Manipur and Jammu & Kashmir for approximately 126 days (including journey periods) during the current financial year. The Minister visited abroad only once during the year and the visit included U.K. U.S.A., Mexico and Brazil for a period of 15 days (including journey period).

The approximate expenses on domestic tours and on tour abroad was respectively Rs. 2.88 lakhs and Rs. 2.61 lakhs.

(d) Yes..

(e) Not applicable.

[Translation]

Pension scheme for Bankmen

2749. SHRI HARIN PATHAK: Will the Minister of FINANCE be pleased to state:

(a) whether an agreement has been signed between the major bank employees and officers' unions for a pension scheme for the bank employees and officers;

(b) If so, the details of the pension scheme and the agreement;

(c) whether there has been a very poor response to the scheme on the part of bankmen and insignificant percentage of them have given option in favour of the scheme till the last date fixed for giving the option;

(d) if so, the details thereof and the reasons therefor;

(e) whether in view of the back-tracking in the scheme by some of the bankmen's unions there are little chances of the scheme taking off in near future;

(f) if so, the details thereof and the reasons therefor;

(g) whether the Government propose to take any further initiative in the matter; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a): Yes, Sir.

(b) The settlement provides for the bank employees who were in service as on 1.11.1993, an option between pension as second retiral benefit as compared to the contributory Provident Fund. Employees joining on or after 1.11.93 will be eligible only for pension and the facility of Contributory Provident fund is not available to them. Pension benefit has also been extended to ex-employees who retired on or after 1.1.86, provided they surrender the employer's contribution of P.F. together with interest received and a further 6 per cent interest on that amount from the date of drawal to the date of refund. The pension will be payable to them w.e.f. 1.11.93.

The pension scheme for bank employees is generally on the lines of the pension scheme applicable to Central Government employees.

(c) to (h). The banks, as per the agreement/settlement, had invited options from the existing employees and the same had to be exercised by 30.11.94. Compilation of this information by banks has not so far been completed and therefore, it is not possible to assess the responses of the employees.

[English]

Long term loans for cooperative mills

2750. SHRI HARISINH CHAVDA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Gujarat has sent any request to the Central Financial Institutions for sanctioning long term loans for co-operative mills proposed to be set up in that State;

(b) if so, the action taken by the Government in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) The Industrial Development Bank of India (IDBI) has reported that the financial institutions have not received any request from the Government of Gujarat for extending long term loans to Cooperative Textile Mill proposed to be set up in that State.

(b) and (c). Do not arise.

[Translation]

Economic Loss due to Plague

2751. SHRI KASHIRAM RANA:
SHRI INDERJIT GUPTA:
SHRI SHANKERSINH VAGHELA:
SHRIMATI GEETA MUKHERJEE:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have made any assessment of the economic/financial loss suffered due to outbreak of plague in the country;

(b) if so, the details thereof;

(c) whether the Central Government propose to provide some financial assistance to the most affected States;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (e). The outbreak of plague was limited in some areas of Beed District in Maharashtra and Surat city in Gujarat. The total number of deaths was 54. It is rather difficult to assess direct or indirect losses due to this incidence. However, due to a number of reasons, plague was totally contained. The Government provided assistance for containment and treatment of plague, comprising technical support for survey, analysis of samples, supply of drugs, insecticides, ayurvedic medicines, fumigation packets and also publicity material.

The close surveillance and implementation of precautionary and preventive measures are continuing. A sum of Rs. 20 crore was sanctioned for meeting the expenditure on purchase of materials and supplies and other measures.

[English]

Foreign Exchange reserves

2752. SHRI SUSHIL CHANDRA VARMA: Will the Minister of FINANCE be pleased to state:

(a) the amount out of total foreign exchange reserves invested in US bonds, the percentage of interest received on these bonds, the net profit actually being earned by the Reserve Bank of India in view of the inflation of dollar;

(b) the net profit actually being earned by the foreign investors who are investing in Indian capital market in view of inflation in India; and

(c) the amount of loss being suffered by the Reserve Bank of India in view of all aspect of foreign capital investment and the manner in which this situation is being dealt with?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) The investment of the foreign exchange reserves by Reserve Bank of India is undertaken in certain assets in accordance with the provisions of the Reserve Bank of India Act. Central Banks generally do not disclose the composition or maturity structure of their foreign exchange reserves.

(b) It is not possible to provide an estimate of the net profit earned by foreign investors investing in the Indian capital market as it depends on a number of factors such as timing of investments, maturity of investment, the

performance of the market and the particular scripts that they invest in.

(c) The Reserve Bank has all along a positive return on its investments

Fraud In Indian Banks in U.K.

2753. SHRI VIJOY KUMAR YADAV:
SHRI LOKANATH CHOUDHURY:
SHRIMATI GIRIJA DEVI:
SHRI RAM VILAS PASWAN:

Will the Minister of FINANCE be pleased to state:

(a) whether a special investigation team from U.K. came to India to investigate a massive fraud involving Indian banks branches in the United Kingdom; and

(b) if so, the details of the banks involved and the fraud committed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) As per information available with the Reserve Bank of India (RBI), the Kent Police Squad under the direction of Serious Fraud Office of U.K. are investigating into the companies of the LETAP Group which defrauded the Indian banks. The banks involved are Canara Bank, Bank of Baroda, Syndicate Bank, Bank of India and UCO Bank. The fraud was perpetrated by the LETAP Group operating from U.K and it went into liquidation in 1992. The extent of liabilities of the Group with the Indian banks as on 31.3.1994 has been estimated at U.S. \$ 15.80 million. RBI has also reported that officials of the Serious Fraud Office came to India in September, 1994 for discussions about certain instructions issued by RBI.

[Translation]

Urban Cooperative Banks

2754. DR. GUNVANT RAMBHAU SARODE: Will the Minister of FINANCE be pleased to state:

(a) whether any amendment has recently been made by the Government in the existing law for representation of backward Castes and economically weaker sections in the Urban Cooperative Banks;

(b) if so, the details thereof; and

(c) whether this amendment has been implemented all over the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). The information is being collected and will be laid on the Table of the House to the extent available.

[English]

General Insurance Corporation

2755. SHRI RAM NIHOR RAI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to convert the General Insurance Corporation from its present status as Holding Company to a Monolithic Corporation with complete autonomy;

(b) if so, the details thereof;

(c) whether it is also proposed to utilise the workforce to the optimum to increase the productivity and introduce the incentive oriented service conditions for the employees belonging to all categories; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). No such proposal is under consideration of the Government.

(c) and (d) In an endeavour to improve the work culture and optimise productivity, the General Insurance Corporation of India (GICI) had reported that it has been decided to ensure that offices are properly manned; responsibilities and accountability of different members of staff properly assigned; and regular meetings held between the head of the offices and his team to monitor the smooth and timely progress of work, in the general insurance industry. The GICI have also reported that they have launched full scale computerisation programme, with state of art technology to improve productivity and ensure efficient customer service. At present only the development staff have a profit/growth linked incentive scheme.

[Translation]

Woman locked up in UCO Bank, Calcutta

2756. SHRI ANAND AHIRWAR: Will the Minister of FINANCE be pleased to state:

(a) whether a woman remained locked up for three days in a locker of UCO Bank at Calcutta;

(b) whether any inquiry has been conducted in this regard;

(c) if so, the action taken against the guilty persons; and

(d) the steps taken or proposed to be taken to check recurrence of such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). Yes, Sir.

(c) The concerned employees have been placed under suspension.

(d) UCO Bank have advised their branches to follow prescribed procedure scrupulously and check locker vaults and branch premises thoroughly at the time of closing.

Loans to Farmers

2757. SHRI RAM KRIPAL YADAV:
SHRI CHHEDI PASWAN:
SHRI GIRDHARI LAL BHARVAGA:

Will the Minister of FINANCE be pleased to state:

(a) the steps taken by the Government to ensure timely availability of adequate agricultural loans to the farmers;

(b) whether the Government have made any amendment in policy relating to provision of short-term, mid-term and long-term loans to farmers;

(c) if so, the details thereof;

(d) the amount of term-wise loans provided to the farmers during the current year in each State;

(e) whether any provision has also been made to provide loans to the farmers out of Agriculture and Rural Debt Relief Scheme; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) to (c) In order to ensure timely availability of agricultural loans to farmers Reserve Bank of India (RBI) have issued detailed guidelines to commercial banks for adopting simplified and liberalised lending procedure and simplified application forms. Banks have been advised that all loan applications upto a credit limit of Rs. 25,000 should be disposed of within a fortnight and those over Rs. 25,000 within 8 to 9 weeks. Branch Managers have been vested with discretionary powers to sanction proposals from weaker sections without reference to higher authorities. The margin and security norms prescribed for agricultural loans are liberal and banks are not required to take any margin for crop loan upto Rs. 10,000 and term loans upto Rs. 10,000. For loan amount above Rs. 10,000 a margin of 15% to 25% can be taken depending on the purpose and quantum of loan. RBI have advised banks vide its circular dated 26.10.1994 to extend a flexible line of credit facility to meet credit requirement. The facility will be granted to farmers with good track record.

(d) The information is being collected and to the extent available will be laid on the Table of the House.

(e) and (f) The Agriculture & Rural Debt Relief (ARDR) Scheme was formulated by the Government to provide relief to the farmers from their debt burden. It was a one time measure of providing waiver of loan to a maximum extent of Rs. 10,000 per borrower. There is no provision to provide loans to the farmers under the scheme.

[English]

Production of Cardamum

2754. SHRI JAGAT VIR SINGH DRONA: will the Minister of COMMERCE be please to state:

(a) whether there is a difference of opinion among the various ministries with regard to increase the production

and export of cardamom;

(b) If so, the details thereof and the reasons therefor; and

(c) the steps being taken by the Government to settle the issue?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) and (c) Do not arise.

Social Safety Net

2759. SHRI PARASRAM BHARDWAJ:
DR. LAXMINARAYAN PANDEY:

Will the Minister of FINANCE be pleased to state:

(a) whether a report on Social Safety Net has been prepared by the National Council of Applied Economic Research,

(b) If so, the details thereof;

(c) whether council has also pointed out shortcomings in the report in regard to the Jawahar Rozgar Yojana the Integrated Child Development Services and Rural Development Programmes for remedial action; and

(d) If so, the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Yes, Sir.

(b) The Social Safety Net Programmes cover the fields of Education, Health and Family Welfare, Rural Development, Social Welfare and the Public Distribution System. The NCAER study of September, 1993 entitled "Efficiency and Funding of Social Safety Net Programmes" basically focusses on the need to ensure adequate funding for these programmes, and to improve their efficiency by convergence of objectives and services through better coordination and avoidance duplication.

(c) Yes, Sir.

(d) Some of the shortcomings pointed out in the NCAER report for different programmes and action taken thereon are as roll follows:

Jawahar Rozgar Yojana:

(i) Delay in preparation of action plans; (ii) inadequate training; (iii) inadequate monitoring.

Integrated Rural Development Programme (Including DWCRA & TRYSEM):

(i) Wrong selection of beneficiaries; (ii) poor follow-up; (iii) wrong selection of activities; (iv) lack of linkages; (v) problems of finance and linkages in case of DWCRA; (vi) lack of integration of TRYSEM with IRDP.

I.S.D.S.

(i) Large no. of vacancies; (ii) weak training infrastructure (iii) poor monitoring and review; (iv) underfunding of nutrition component.

Rural Water Supply & Sanitation:

(i) Unsatisfactory planning and maintenance of water sources; (ii) lack of community maintenance.

The NCAER study was examined in detail by the Standing Social Sector Coordination Committee comprising of the Secretaries of the concerned Ministries. Based on its deliberations, the Planning Commission has issued guidelines to concerned ministries and to all States/UTs in April, 94 for improving efficiency of Social Safety Net Programmes. The guidelines basically seek to ensure coordinated delivery of inter-related services by means of structural/procedural changes, community participation, decentralization of decision making and micro-level planning to ensure enhanced coverage of the most disadvantaged areas and the most deprived groups of the country.

11.14 hra.

The Lok Sabha then adjourned till Fourteen of the clock

14.00 hra.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri P.C. Chacko in the Chair).

.(Interruptions)

[English]

MR. CHAIRMAN: Now, we shall take up Papers to be laid on the Table

14.0-1/2 hra.

PAPERS LAID ON THE TABLE

Annual Reports and Reviews on the working of International Airports Authority of India for 1993-94; National Airports Authority for 1992-93 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (DEPARTMENT OF TOURISM) (SHRIMATI SUKHBUN KAUR): Sir, on behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1993-94 alongwith Audited Accounts under sub-section (4) of section 24 and sub-section (2) of section 25 of the International Airports Authority Act, 1971.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the International Airports Authority of India for the year 1993-94.

[Placed in Library. See No. LT-6921/94]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Airports Authority for the year 1992-93 alongwith Audited Accounts under sub-section (4) of section 24 and section 25 of the National Airports Authority Act, 1985. . .

(ii) Statement (Hindi and English versions)

regarding Review by the Government of the working of the National Airports Authority for the year 1993-94.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-6922/94].

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, for the year 1992-93 alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, for the year 1992-93.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-6923/94].

Annual Report and Review on the working of the Overseas Construction Council of India, New Delhi for 1993-94.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): Sir, on behalf of Shri Pranab Mukherjee, I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, New Delhi, for the year 1993-94 alongwith Audited Accounts.

- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Construction Council of India, New Delhi, for the year 1993-94.

[Placed in Library. See No. LT-6924/94].

Notifications under the Employees Provident Funds and Miscellaneous Provisions Act, 1952, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): Sir, on behalf of Shri P.A. Sangma, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—

(i) The Employees Family Pension (Second Amendment) Scheme, 1994 published in Notification No. G.S.R. 577 in Gazette of India dated the 10th November, 1994.

(ii) The Employees' Deposit-Linked Insurance (Third Amendment) Scheme, 1994 published in Notification No. G.S.R. 576 in Gazette of India dated the 10th November, 1994.

(iii) The Employees' Provident Fund (Second Amendment) Scheme, 1994 published in Notification No. G.S.R. 718(E) in Gazette of India dated the 23rd September, 1994.

[Placed in Library. See No. LT-6925/94].

- (2) A copy of the Employees State Insurance (General) (Fourth Amendment) Regulations, 1994 (Hindi and English versions) published in Notification No. N-12/13/1/94-P&D in Gazette of India dated the 3rd December, 1994 under sub-section (4) of section 97 of the employees' State Insurance Act, 1948.

[Placed in Library. See No. LT-6926/94].

Notifications under Major Port Trusts Act, 1963, etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri Jagdish Tytler, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

(i) G.S.R. 446(E) published in Gazette of India dated the 10th May, 1994 approving the Tuticorin Port Employees (Leave Travel Concession) Second Amendment Regulations, 1994.

(ii) G.S.R. 554(E) published in Gazette of India dated the 29th June, 1994 approving the Calcutta Port Trust (Interest Subsidy on House Building Advance) Regulations, 1994.

(iii) G.S.R. 596(E) published in Gazette of India dated the 27th July, 1994 approving the Cochin Port Employees (Leave Travel Concession) Amendment Regulations, 1994.

(iv) G.S.R. 601(E) published in Gazette of India dated the 1st August, 1994 approving the Paradip Port Employees (General Provident Fund) First Amendment Regulations, 1994.

(v) G.S.R. 606(E) published in Gazette of India dated the 4th August, 1994 approving the New Mangalore Port Trust (Recruitment of Head of Department) Amendment Regulations, 1994.

(vi) G.S.R. 691(E) published in Gazette of India dated the 16th September, 1994 approving the Bombay Port Trust Employees Housing Loan Amendment Regulations, 1994.

[Placed in Library. See No. LT-6927/94].

- (2) A copy each of the following Notifications (Hindi and English versions) under section 36 of the Inland Waterways Authority of India Act, 1985:—

(i) The Inland Waterways Authority of India (Pension Fund) Regulations, 1993 published in Notification No. IWA/FIN/PQ/4325/92 in Gazette of India dated the 31st March, 1994.

(ii) The Inland Waterways Authority of India (General Provident Fund) Regulations, 1993 published in Notification No. IWA/FIN/PQ/

4325/92 in Gazette of India dated the 31st March, 1994.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-6928/94].

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government of the working of the Shipping Corporation of India Limited, Bombay, for the year 1993-94.
- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6929/94].

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Dock Labour Board, for the year 1993-94.

[Placed in Library. See No. LT-6930/94].

M.Ps. Local Area Development Scheme—Guidelines

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR CAMANG): Sir I beg to lay on the Table a copy of the M.Ps. Local Area Development Scheme—Guidelines (Hindi and English versions).

[Placed in Library. See No. LT-6931/94].

Manufacture, Storage and Import of Hazardous Chemicals (Amendment) Rules, 1994; Annual Report and Review of the working of Wildlife Institute of India, Dehradun for 1993-94, etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): Sir, on behalf of Shri Kamal Nath, I beg to lay on the Table:—

- (1) A copy of the Manufacture, Storage and Import of Hazardous Chemicals (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. S.O. 2892 in Gazette of India dated the 22nd October, 1994 under section 26 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. LT-6932/94].

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Wild Life Institute of India, Dehradun, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wild Life Institute of India, Dehradun, for the year 1993-94.

[Placed in Library. See No. LT-6933/94].

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Madras, for the year 1993-94.

[Placed in Library. See No. LT-6934/94].

Annual Reports and Reviews on the working of Man Made Textiles Research Association, Surat for 1993-94; Silk and Art Silk Mills Research Association, Bombay for 1993-94, etc.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): Sir, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review by the Government of the working of the Man Made Textiles Research Association, Surat, for the year 1993-94.

[Placed in Library. See No. LT-6935/94].

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills Research Association, Bombay, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Silk and Art Silk Mills Research Association, Bombay, for the year 1993-94.

[Placed in Library. See No. LT-6936/94].

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1993-94.

[Placed in Library. See No. LT-6937/94].

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association Thane, for the year 1993-94.

[Placed in Library. See No. LT-6938/94].

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Bombay, for the year 1993-94.

[Placed in Library. See No. LT-6939/94].

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society, Limited, Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society, Limited, Delhi, for the year 1993-94.

[Placed in Library. See No. LT-6940/94].

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1993-94.

[Placed in Library. See No. LT-6941/94].

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Madras, for the year 1993-94. [Placed in Library. See No. LT-6942/94]
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6948/94]
- (b) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Bombay, for the year 1993-94.
- (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1993-94

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6944/94]

- (c) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1993-94.
- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (9) above. [Placed in Library, See No. LT-6945/94]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, Delhi for the year 1993-94. [Placed in Library. See No. LT-6946/94]

The Coconut Development Board (Hindi Officer) Recruitment Regulations, 1993

Annual Report and Review on the working of Karnataka Cashew Development Corporation Limited, Mangalore for 1990-91, 1991-92 etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): Sir, beg to lay on the Table:—

- (1) A copy of the Coconut Development Board (Hindi Officer) Recruitment Regulations, 1993 (Hindi and English versions) published in Notification No. G.S.R. 706(E) in Gazette of India dated the 12th November, 1993 under sub-section (3) of section 20 of the Coconut Development Board Act, 1979.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-6947/94]
- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the 1990-91.
- (ii) Annual Report (Hindi and English versions) of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon [Placed in Library See No. LT-6948/94]

- (b) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1991-92.

- (ii) Annual Report (Hindi and English versions) of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon

[Placed in Library See No. LT-6949/94]

- (c) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1992-93.

- (ii) Annual Report (Hindi and English versions) of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-6950/94]

- (d) (i) Statement regarding Review by the Government of the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1991-92.

- (ii) Annual Report (Hindi and English versions) of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-6951/94]

- (5) (i) Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1993-94 alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Dairy Development Board, Anand, for the year 1993-94.

[Placed in Library. See No. LT-6952/94]

Statement Correcting reply of USQ No. 2206 dated. 21.12.94 re: Expert Panel for Infrastructure development.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shrimati Krishna Sahi, I beg to lay on the Table:

Statement (Hindi and English versions) correcting the reply given on the 21st December 1994 to Unstarred Question No. 2206 by Shri Sarat Pattanayak, M.P. regarding Expert Panel for Infrastructure Development.

[Placed in Library. See No. LT-6953/94]

Annual Report and Review on the working of National Small Industries Corporation, Ltd., New Delhi for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): Sir, I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

- (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi for the year 1993-94.

- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6954/94]

Notifications under Customs Act, 1962, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY). Sir, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) The Customs House Agents Licensing (Third Amendment) Regulations, 1994 published in Notification No. G.S.R. 434(E) in Gazette of India dated the 5th May, 1994 together with an explanatory memorandum

- (ii) The Baggage (Amendment) Rules, 1994 published in Notification No. G.S.R. 513(E) in Gazette of India dated the 15th June, 1994 together with an explanatory memorandum.

- (iii) G.S.R. 514(E) published in Gazette of India dated the 15th June, 1994 together with an explanatory memorandum making certain amendments to Notification No. 136/90-Cus., dated the 20th March, 1990.

- (iv) G.S.R. 647(E) published in Gazette of India dated the 18th August, 1994 together with an explanatory memorandum regarding exemption to used bonafide personal and household effects belonging to a deceased person, when imported into India from the whole of the basic and additional duties of customs leviable thereon.

- (v) G.S.R. 669(E) published in Gazette of India dated the 2nd September, 1994 together with an explanatory memorandum making certain amendments to Notification No. 45/94-Cus., dated the 1st March, 1994.

- (vi) G.S.R. 753(E) published in Gazette of India dated the 30th September, 1994 together with an explanatory memorandum regarding exemption to gold when imported into India by an eligible passenger, from so much of duty of customs leviable thereon subject to certain conditions.
- (vii) G.S.R. 734(E) published in Gazette of India dated the 30th September, 1994 together with an explanatory memorandum regarding exemption to silver when imported into India by an eligible passenger from so much of the basic and whole of the additional duty of customs leviable thereon.
- (viii) The Import of Gold and Silver by passengers (Form of Bill of Entry) Regulation, 1994 published in Notification No. G.S.R. 735(E) in Gazette of India dated the 30th September, 1994 together with an explanatory memorandum.
- (ix) G.S.R. 823(E) published in Gazette of India dated the 21st November, 1994 together with an explanatory memorandum making certain amendments to Notification No. 182/92-Cus., dated the 6th May, 1992.
- (x) G.S.R. 841(E) published in Gazette of India dated the 6th December, 1994 together with an explanatory memorandum making certain amendments to Notification No. 13/81-Cus., dated the 9th February, 1981.
- (xi) G.S.R. 842(E) published in Gazette of India dated the 6th December, 1994 together with an explanatory memorandum making certain amendments to Notifications No. 133/94-Cus., dated the 22nd June, 1994.
- (xii) G.S.R. 843(E) published in Gazette of India dated the 6th December, 1994 together with an explanatory memorandum making certain amendments to Notification mentioned in the notification.
- (xiii) G.S.R. 844(E) published in Gazette of India dated the 6th December, 1994 together with an explanatory memorandum making certain amendments to Notification Nos. 95/93-Cus. and 96/93-Cus., dated the 2nd March, 1993.
- (xiv) G.S.R. 856(E) published in Gazette of India dated the 8th December, 1994 together with an explanatory memorandum providing certain changes as regards the condition of import by aquaculture units and also expending the list of items allowing duty free import.
- (xv) G.S.R. 518(E) and G.S.R. 519(E) published in Gazette of India dated the 20th June, 1994 together with an explanatory memorandum regarding exemption to goods specified in the notification when imported into India in connection with petroleum operations from the whole of the basic and additional duties of customs leviable thereon.
- (xvi) G.S.R. 562 (E) published in Gazette of India dated the 6th July, 1994 together with an explanatory memorandum making certain amendment to Notification No. 32/94-Cus., dated the 1st March, 1994.
- (xvii) G.S.R. 565(E) and G.S.R. 566(E) published in Gazette of India dated the 8th July, 1994 together with an explanatory memorandum regarding reduction of certain preferential rates of basic customs duty on specified goods when imported into India from Bangladesh, Republic of Korea or Sri Lanka having ratification of the Bangkok Agreement.
- (xviii) G.S.R. 590(E) published in Gazette of India dated the 20th July, 1994 together with an explanatory memorandum making certain amendments to the Notifications mentioned in the notification.
- (xix) G.S.R. 599(E) published in Gazette of India dated the 28th July, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 26/94-Cus., dated the 1st March, 1994.
- (xx) G.S.R. 661(E) published in Gazette of India dated the 31st August, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 98/94-Cus., dated the 1st March, 1994.
- (xxi) G.S.R. 672(E) published in Gazette of India dated the 5th September, 1994 together with an explanatory memorandum making certain amendments to Notification No. 252/90-Cus., dated the 12th October, 1990.
- (xxii) G.S.R. 682(E) published in Gazette of India, dated the 7th September, 1994 together with an explanatory memorandum seeking to restore the concessional rate of customs duty of 45 percent on 17 items subject to certain condition that the importer produces a valid registration cum membership certificate issued by the apparel export promotion council.
- (xxiii) G.S.R. 725(E) published in Gazette of India dated the 27th September, 1994 together with an explanatory memorandum regarding exemption to medicaments as well as bulk drugs for the manufacture of medicaments intended to be used for the treatment of plague both from customs duty and countervailing duty.
- (xxiv) G.S.R. 739(E) published in Gazette of India dated the 6th October, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 148/94-Cus., dated the 13th July, 1994.
- (xxv) G.S.R. 753(E) published in Gazette of India dated the 18th October, 1994 together with an

explanatory memorandum seeking to reduce the import duty on unwrought aluminium and aluminium waste and scrap from 25 percent to 10 percent *ad valorem*

- (xxvi) G.S.R. 761(E) published in Gazette of India dated the 20th October, 1994 together with an explanatory memorandum rescinding Notification No 243/88-Cus, dated the 1st September 1988
- (xxvii) G.S.R. 762(E) published in Gazette of India dated the 20th October, 1994 together with an explanatory memorandum making certain amendments to the Notification No 88/94-Cus, dated the 1st March, 1994
- (xxviii) G.S.R. 786(E) published in Gazette of India dated the 27th October, 1994 together with an explanatory memorandum rescinding the Notification No 170/94-Cus, dated the 27th September, 1994
- (xxix) G.S.R. 770(E) published in Gazette of India dated the 21st October, 1994 together with an explanatory memorandum making certain amendments to the Notification No 3-Cus/88 dated the 14th January, 1988
- (xxx) G.S.R. 771(E) published in Gazette of India dated the 21st October, 1994 together with an explanatory memorandum consolidating the respective notifications for gem and jewellery units in the five different Export Processing Zones into one and also providing additional facilities.

[Placed in library. See No LT 6955/94]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961—
- (i) S.O. 3239 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Institute of Chartered Accountant of India" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 to 1989-90
- (ii) S.O. 3240 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Bharatiya Vidya Bhavan, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (iii) S.O. 3241 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Tamil Nadu Ex-Services Personnel Benevolent Fund, Madras" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (iv) S.O. 3242 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Bharat Seva Sansthan, Lucknow"

under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions

- (v) S.O. 3243 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The India International Rural Cultural Centre, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (vi) S.O. 3244 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The India International Centre, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions
- (vii) S.O. 3245 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Sree Gadge Maharaja Mission, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions
- (viii) S.O. 3246 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Chief Minister's Relief Fund Maharashtra, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (ix) S.O. 3247 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Medical Research Foundation, Madras" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (x) S.O. 3248 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Defence Civilians Welfare (T.B., Cancer and Leprosy) Fund, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (xi) S.O. 3249 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Gandhigram Trust, Madurai" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1991-92 subject to certain conditions
- (xii) S.O. 3250 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Rashtriya Mahila Kosh, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered

- by the assessment years 1994-95 to 1996-97 subject to certain conditions
- (xiii) S O 3251 published in Gazette of India dated the 19th November 1994 regarding exemption to "The Forum of Financial Writers, New Delhi under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions
- (xiv) S O 3252 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Royal Commonwealth Society for the Blind, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (xv) S O 3253 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Muslim Education Society (Regd), Calicut under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (xvi) S O 3254 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Indian People's Natural Calamities Trust New Delhi under section 10(23C) of the Income-tax Act 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (xvii) S O 3255 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Jayprakash Institute of Social Change, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions
- (xviii) S O 3256 published in Gazette of India dated the 19th November 1994 regarding exemption to "The Divine Light Trust for the Blind, Bangalore under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (xix) S O 3257 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Centre for Advanced Strategic Studies, Pune" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions
- (xx) S O 3258 published in Gazette of India dated the 19th November, 1994 regarding exemption to 'The Cathedral Relief Services, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxi) The Income-Tax (Eighth Amendment) Rules, 1994 published in Notification No S O 589(E) in Gazette of India dated the 12th August, 1994
- (xxii) The Income-Tax (Ninth Amendment) Rules, 1994 published in Notification No S O. 626(E) in Gazette of India dated the 30th August, 1994
- (xxiii) The Income-Tax (Tenth Amendment) Rules, 1994 published in Notification No. S.O. 786(E) in Gazette of India dated the 1st November, 1994
- (xxiv) The Income-Tax (Eleventh Amendment) Rules, 1994 published in Notification No S O. 837(E) in Gazette of India dated the 23rd November, 1994
- (xxv) The Income-Tax (Twelfth Amendment) Rules, 1994 published in Notification No S O 856(E) in Gazette of India dated the 29th November, 1994
- [Placed in Library, See No LT-6956/94]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1994 —
- (i) The Central Excise (Amendment) Rules, 1994 published in Notification No G S R 619(E) in Gazette of India dated the 11th August, 1994 together with a corrigendum thereto published in Notification No G S R 656(E) dated the 30th August 1994 [Placed in Library See No LT-6856/94]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1994 —
- (ii) The Central Excise (Eleventh Amendment) Rules 1994 published in Notification No G S R 699(E) in Gazette of India dated the 22nd September, 1994
- (iii) The Central Excise (Amendment) Rules, 1994 published in Notification No G S R 792(E) in Gazette of India dated the 7th November, 1994 together with an explanatory memorandum
- (iv) G S R 830(E) published in Gazette of India dated the 30th November, 1994 together with an explanatory memorandum seeking to invests the Collector of Central Excise (Appeals), Bangalore with all the powers exercisable by the Collector of Central Excise (Appeals), Hyderabad
- (v) G S R 831(E) published in Gazette of India dated the 30th November, 1994 together with an explanatory memorandum seeking to invests the Collector Central Excise (Appeals), Ghaziabad with all the powers exercisable by the Collector of Central Excise (Appeals), Allahabad.
- (vi) The Central Excise (Tenth Amendment) Rules, 1994 published in Notification No. G S R 689(E) in Gazette of India dated the 13th September, 1994 together with an explanatory memorandum.

- (vii) G S.R. 783(E) published in Gazette of India dated the 27th October, 1994 together with an explanatory memorandum regarding exemption to untrimmed sheets or circles of copper from so much of duty of excise leviable thereon as is in excess of the amount calculated at the rate of Rs 2000/- per tonne subject to certain conditions
- (viii) G.S.R 784(E) published in Gazette of India dated the 27th October, 1994 together with an explanatory memorandum making certain amendments to the Notifications mentioned in the notification.
- (ix) G S R 806(E) published in Gazette of India dated the 14th November, 1994 together with an explanatory memorandum making certain amendments to the Notification No 794-CE dated the 1st March 1994
- (x) G S R 814(E) published in Gazette of India dated the 15th November, 1994 together with an explanatory memorandum making certain amendments to the Notifications mentioned in the notification
- (xi) G S R 819(E) published in Gazette of India dated the 21st November, 1994 together with an explanatory memorandum making certain amendments to Notification No 297/79-CE dated the 24th November, 1979
- (xii) G S R 607(E) published in Gazette of India dated the 5th August 1994 together with an explanatory memorandum making certain amendments to the Notification No 2694-CE dated the 1st March, 1994
- (xiii) G.S.R 609(E) published in Gazette of India dated the 8th August, 1994 together with an explanatory memorandum making certain amendments to the Notification No 8292-CE dated the 27th August 1992
- (xiv) G S R 620(E) published in Gazette of India dated the 11th August, 1994 together with an explanatory memorandum regarding exemption to specified intermediate goods used captively in the factory of production or in any other factory of the same manufacturer from the whole of the basic and additional duties of Excise leviable thereon as a consequence to the extension of Modvat Scheme
- (xv) G S.R. 640(E) published in Gazette of India dated the 18th August, 1994 together with an explanatory memorandum making certain amendments to the Notification No 7594-CE, dated the 29st March, 1994
- (xvi) G.S.R 660(E) published in Gazette of India dated the 31st August, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 1694-CE, dated the 1st March, 1994.
- (xvii) G S R 662(E) published in Gazette of India dated the 31st August, 1994 together with an explanatory memorandum regarding certain Notifications mentioned in the notification
- (xviii) G S R 663(E) published in Gazette of India dated the 31st November, 1994 together with an explanatory memorandum making certain amendments to the Notification No 193-CE dated the 28th February, 1993
- (xix) G S R 673(E) published in Gazette of India dated the 5th September, 1994 together with an explanatory memorandum making certain amendments to the Notification No 1594 CE dated the 1st March, 1994
- (xx) G S R 683(E) published in Gazette of India dated the 7th September, 1994 together with an explanatory memorandum making certain amendments to the Notification No 2694 CE dated the 1st March 1994
- (xxi) G S R 698(E) published in Gazette of India dated the 21st September 1994 together with an explanatory memorandum regarding exemption to all goods and materials manufactured by M/s Nuclear Fuel Complex, Hyderabad from the whole of the duty of excise leviable thereon
- (xxii) G S R 726(E) published in Gazette of India dated the 28th September, 1994 together with an explanatory memorandum making certain amendments to the Notification No 1594-CE, dated the 1st March, 1994
- [Placed in Library See No LT 695794]
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906 —
- (i) The Coinage (Standard Weight and Remedy of Commorative Coin of Hundred Rupees containing Silver 50 percent, Copper 40 percent, Nickel 5 percent and Zinc 5 percent Fifty Rupees and Five Rupees containing Copper 75 percent and Nickel 25 percent) coined to commemorate the occasion of 75th Anniversary of the International Labour Organisation (1919—1994) Rules, 1994 (Hindi and English versions) published in Notification No G S R 547(E) in Gazette of India dated the 28th June, 1994
- (ii) The Coinage (Standard Weight and Remedy of Ferritic Stainless Steel Commorative Coin of One Rupee containing Iron 82 percent and Chromium 18 percent, coined for 'International Year of the Family-1994') Rules, 1994 (Hindi and English versions) published Notification No G S R 789(E) in Gazette of India dated the 7th November, 1994

- (iii) The Coinage (Standard Weight and Remedy of the two Rupees, eleven sides coins containing Copper 75 percent and Nickel 25 percent) coined with the theme "Water for Life" Rules, 1994 published in Notification No. G.S.R. 747(E) in Gazette of India dated the 11th October, 1994.
[Placed in Library. See No. LT 6958/94]
- (5) A copy of the Narcotic, Drugs and Psychotropic Substances (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 543 in Gazette of India dated the 5th November, 1994 together with an explanatory memorandum under section 77 of the Narcotic, Drugs and Psychotropic Substances Act, 1988.
[Placed in Library. See No. LT 6959/94]
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.—
- (a) (i) Statement regarding Review by the Government of the working of the National Insurance Company Limited, Calcutta, for the year 1993-94.
(ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT 6960/94]
- (b) (i) Statement regarding Review by the Government of the working of the United India Insurance Company Limited, Madras, for the year 1993-94.
(ii) Annual Report of the United India Insurance Company Limited, Madras for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT 6961/94]
- (c) (i) Statement regarding Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 1993-94.
(ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT 6962/94]
- (d) (i) Statement regarding Review by the Government of the working of the New India Assurance Company Limited, Bombay, for the year 1993-94.
(ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT 6963/94]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1993-94 alongwith Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Life Insurance Corporation of India for the year 1993-94.
[Placed in Library. See No. LT 6964/94]
- (8) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings Act, 1970 and 1980:—
- (i) Report on the working and activities of the Allahabad Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
[Placed in Library. See No. LT 6965/94]
- (ii) Report on the working and activities of the Andhra Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
[Placed in Library. See No. LT 6966/94]
- (iii) Report on the working and activities of the Bank of India for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
[Placed in Library. See No. LT 6967/94]
- (iv) Report on the working and activities of the Canara Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
[Placed in Library. See No. LT 6968/94]
- (v) Report on the working and activities of the Corporation Bank for the year 1993-94

alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 6969/94]

- (vi) Report on the working and activities of the Central bank of India for the year 1993-94 alongwith accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6970/94]

- (vii) Report on the working and activities of the Indian Overseas Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6971/94]

- (viii) Report on the working and activities of the Syndicate Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6972/94]

- (ix) Report on the working and activities of the Union Bank of India for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6973/94]

- (x) Report on the working and activities of the United Bank of India for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6974/94]

- (xi) Report on the working and activities of the Vijaya Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6975/94]

- (xii) Report on the working and activities of the Indian Bank of India for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6976/94]

- (xiii) Report on the working and activities of the UCO Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6977/94]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1993-94.

[Placed in Library. See No. LT 6978/94]

- (10) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (Civil) (No. 12 of 1994)

for the year ended the 31st March, 1993 (Public Debt), under article 151(I) of the Constitution.

[Placed in Library. See No. LT 6979/94]

Annual Report and Review on the working of the National Federation of Labour Cooperatives Ltd., New Delhi for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): Sir, on behalf of Shri S. Krishna Kumar, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1993-94.

[Placed in Library. See No. LT 6980/94]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1993-94.

[Placed in Library. See No. LT 6981/94]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operatives Dairy Federation of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Dairy Federation of India Limited, New Delhi for the year 1993-94.

[Placed in Library. See No. LT 6982/94]

Annual Report and Review on the working of National Institute of Health and Family Welfare, New Delhi for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): Sir, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1993-94.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and

Family Welfare, New Delhi, for the year 1993-94.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1993-94 together with Audit Report thereon.

[Placed in Library. See No. LT 6983/94]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 1993-94.

[Placed in Library. See No. LT 6984/94]

- (3) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government of the working of the Hospital Services Consultancy Corporation, New Delhi, for the year 1993-94.
- (ii) Annual Report of the Hospital Services Consultancy Corporation, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 6985/94]

Annual Report and Review on the working of National Academy of Ayurveda, New Delhi for 1991-92, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): Sir, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 1991-92.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library. See No. L.T. 6986/94]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 1992-93 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 1992-93.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. L.T. 6987/94]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Institute, Madras, for the year 1993-94.

[Placed in Library. See No. L.T. 6988/94]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 1992-93.

[Placed in Library. See No. L.T. 6989/94]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Hospital and Research Institute, Gwalior, for the year 1993-94.

[Placed in Library. See No. L.T. 6990/94]

Notifications under Indira Gandhi National Open University Act, 1985, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): Sir, on behalf of Kumari Selja, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Indira Gandhi National Open University Act, 1985—

- (i) The Regulations for the meetings of the Planning Board published in Notification No. G.S.R. 197 in Gazette of India dated the 23rd April, 1994.

- (ii) The Regulations for the meetings of the Academic Council published in Notification No. G.S.R. 198 in Gazette of India dated the 23rd April, 1994.

- (iii) G.S.R. 431 published in Gazette of India dated the 20th August, 1994 making certain amendments to Clauses 13 and 14 in the Regulations for Convocations at Headquarters.

- (iv) G.S.R. 134 published in Gazette of India dated the 12th March, 1994 making certain amendments/addition to Clauses, 1, 6, 12 and a new Clause 13, in the "Regulations for the meetings of the Board of Management"
- [Placed in Library See. No-LT. 6991/94]
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Shantiniketan, for the year 1993-94 together with Audit Report thereon.
- [Placed in Library. See No LT 6992/94]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1993-94 together with Audit Report thereon Under sub-section (4) of section 29 of the University of Hyderabad Act, 1994.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, Hyderabad, for the year 1993-94.
- [Placed in Library. See No. LT. 6993/94]
- (4) (i) A copy of the Review (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Pondicherry, for the year 1993-94.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1993-94 together with Audit Report thereon.
- [Placed in Library See. No LT-6994/94]
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University (Volumes I and II) for the year 1992-93 together with Audit Report thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- [Placed in Library See. No. LT. 6995/94.]
- (8) (i) A copy of Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1992-93.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 1992-93.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- [Placed in Library. See. No LT-6996/94]
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1992-93 together with Audit Report thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- [Placed in Library. See. No LT-6997/94]
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) by the Regional Engineering College, Srinagar, for the year 1991-92 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Srinagar, for the year 1991-92.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- [Placed in Library. See No. L.T. 6998/94]
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedavidya Pratishthanam, Ujjain, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Maharshi Sandipani Rashtriya Vedavidya Pratishthanam, Ujjain, for the year 1993-94.
- [Placed in Library. See No. L.T. 6999/94]
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1992-93 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 1992-93.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- [Placed in Library. See No. L.T. 7000/94]
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra for the year 1992-93.

- (ii) A copy of Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra for the year 1992-93 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1992-93.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
[Placed in Library. See No. L.T. 7001/94]

14.02 hrs.

RESIGNATION BY MEMBER

[English]

MR. CHAIRMAN: I have to inform the House that the hon. Speaker had received a letter dated 22 December, 1994 from Shri H. D. Devegowda, an elected Member from Hassan Parliamentary Constituency of Karnataka, resigning his seat in Lok Sabha. The resignation is written in his own handwriting. Hon. Speaker has accepted his resignation with effect from 22 December, 1994.

14.02½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Minutes

[English]

DR. VISHANATHAN KANITHI (SHRIKAKULAM): Sir, I beg to lay on the Table the Minutes (Hindi and English versions) of the Thirty-sixth and thirty-seventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

14.03 hrs.

PUBLIC ACCOUNTS COMMITTEE

(i) Eightieth and Eighty-first Reports

[English]

SHRI SHARAD DIG (BOMBAY NORTH CENTRAL): Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Eightieth Report on Action taken on 53rd Report (Tenth Lok Sabha) on Union Excise Duties — Non-vacation of stay order from the Court.
- (2) Eighty-first Report on Action taken on 47th Report (Tenth Lok Sabha) on Utilisation of External Assistance.

14.03½ hrs.

(ii) Statements

SHRI SHARAD DIG (BOMBAY NORTH CENTRAL): Sir, I beg to lay on the Table Hindi and English versions

of the Statements showing action taken by Government on the recommendations contained in Chapter-1 of the following Reports:

- (1) Thirty-third Report (Eighth Lok Sabha) on Irregular allowance of contribution to Scientific Research.
- (2) 38th Report (Eighth Lok Sabha) on Cost of Collection.
- (3) 179th Report (Eighth Lok Sabha) on Union Excise Duties Fraudulent Procurements of Central Excise Stamps by Match Factories.
- (4) Fourteenth Report (Tenth Lok Sabha) on Blocking of Funds — Idle Equipment.
- (5) Thirty-third Report (Tenth Lok Sabha) on Customs Receipts Adoption of Irregular Procedure in recovery of duty on vacation of stay order — Loss of Revenue by way of interest on payment of duty in instalments. of Irregular Procedure in recovery of duty on vacation of stay order Loss of Revenue by way of interest on payment of duty in instalments.

14.04 hrs.

COMMITTEE ON PETITIONS

Seventeenth Report

[English]

SHRI P.G. NARAYANAN (COBICHETTIPALAYAM): Sir, I beg to present the Seventeenth Report (Hindi and English versions) of the Committee on Petitions.

14.04¼ hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

Sixth Report

[English]

SHRI CHIRANJI LAL SHARMA (KARNAL): Sir, I beg to present the Sixth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

14.04½ hrs.

STANDING COMMITTEE ON FOOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION

Eighth Report and Minutes

[English]

SHRI BIJOY KRISHNA HANDIQU (JORHAT): Sir, I beg to present the Eighth Report (Hindi and English versions), of the Standing Committee on Food, Civil Supplies and Public Distribution on Action Taken by Government on the recommendations contained in the Third Report of the Committee (Tenth Lok Sabha) on the Ministry of Civil Supplies, Consumer Affairs and Public Distribution—Annual Report (1992-93) and minutes of the sitting of the Committee relating thereto.

14.05½ hrs.

STANDING COMMITTEE ON URBAN AND RURAL
DEVELOPMENT ELEVENTH REPORT AND MINUTES

[Translations]

SHRI PRATAPRAO B. BHOSALE (SATARA): Sir, I present the Eleventh Report (Hindi and English versions) of the Committee on Urban and Rural Development on Rural water Supply and Sanitation of the Ministry of Rural Development and the Minutes of the sittings of the Committee relating thereto.

correcting reply to starred question No 162 dated 19-12-1994 Re : Malaria epidemic
[English]

STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): Sir, I beg to lay on the Table a statement correcting the reply given on December 19, 1994 to Starred Question No. 162 by Dr. Asim Bala and Shri Udhav Barman regarding Malaria Epidemic.

I invite attention to the reply to Lok Sabha Starred Question No. 162 answered on 19.12.1994. Due to typographical error, some figures in Statement to the statement of this Starred Question have been wrongly typed. A revised Annexure indicating the correct figures is enclosed.

Inconvenience caused is regretted.

Annexure

State wise details of Malaria cases and deaths during the years 1991, 1992, 1993 and 1994 (April-September)

Name of the State/U.T.s	1991		1992		1993		1994 (Apr. to Sept.)		1994 (upto 10/94)	
	Cases	Deaths	Cases	Deaths	Cases	Deaths	Cases	Deaths	Cases	Deaths
Andhra Pradesh	82292	2	80305	—	86253	7	38812	1	70940	5
Arunachal Pradesh	18729	—	19113	—	29866	—	6820	—	8949	—
Assam	107572	36	95168	20	115000	48	49885	45	66386	58
Bihar	60332	14	65362	21	75845	2	19685	—	23358	—
Goa	2879	—	848	—	2227	—	2282	—	2784	—
Gujarat	404735	37	348532	28	304109	25	120320	—	144426	2
Haryana	34011	—	16662	1	22032	—	20542	—	21205	—
Himachal Pd.	20115	—	7251	—	4062	—	2170	—	2228	—
J & K	4656	—	1244	—	784	—	1705	—	1733	—
Karnataka	44565	8	81057	—	198466	—	64559	—	128527	—
Kerala	6756	—	8255	2	9277	—	3881	—	4231	—
Madhya Pd.	282681	28	269930	39	283600	9	95478	7	137195	14
Maharashtra	145310	15	203812	2	327137	2	144155	—	172431	—
Manipur	640	—	2219	9	1896	9	2062	2	2297	45
Meghalaya	11155	—	11283	—	10045	0	4853	4	6224	34
Mizoram	12486	12	20592	36	13166	33	8530	33	10769	37
Nagaland	2422	—	2218	—	1584	—	1508	—	2098	253
Orissa	414550	233	362390	155	323576	118	135591	—	204531	64
Punjab	36649	—	23225	—	15944	—	11849	—	12174	—
Sikkim	46	—	208	1	68	—	19	—	23	—
Rajasthan	77573	10	121499	55	107797	19	35824	—	163599	385
Tamil Nadu	144762	4	151633	2	148057	—	61040	—	68178	—
Tripura	6992	7	9350	6	9206	19	6062	11	8066	16
Uttar Pd.	112118	—	235242	—	114017	—	29244	—	41266	—
West Bengal	40452	13	49130	43	48138	37	30066	24	32626	35
Pondichery	563	—	1034	—	914	—	278	—	462	—
A&N Islands	1785	2	1688	1	1598	1	703	—	1052	—
Chandigarh	26046	—	17559	—	9735	—	6017	—	6599	—
D&N Haveli	5101	—	6676	—	8121	—	2394	—	2930	—
Daman & Diu	1010	—	1199	—	1565	—	818	—	988	—
Delhi	8491	—	11241	1	4919	—	5901	—	6063	—
Lakshadweep	4	—	1	—	5	—	—	—	—	—

(Interruptions)

[English]

(Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet again at 3.30 P.M.

14.07 hrs.

The Lok Sabha then adjourned till thirty Minutes past Fifteen of the Clock.

15.31 hours

The Lok Sabha re-assembled at Thirty-one minutes past Fifteen of the Clock.

[Translation]

[MR. SPEAKER in the Chair]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Mr. Speaker, Sir Neither Hon' Prime Minister has arrived nor the Government has resigned.

[English]

SHRI RAM NAIK (BOMBAY NORTH): Mr. Speaker, Sir I am on a point of information. We have read through the newspapers that three of the Ministers have resigned. Now, we want to know whether they have intimated to you; whether they are likely to make any statement, because they should be bold enough to come here and give the statement.

(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI (DARBHANGA): Sir, there is another report in the newspapers that Shri Arjun Singh has resigned. I want to know whether it is correct or not.

(Interruptions)

SHRI RAM NAIK: Sir, I want to know whether it has been informed to you. The Government, at least, owes that much to you and they must inform you and they should also inform the House. Unless the House is informed properly by the Prime Minister, we would not like to carry on the business like this.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI: Sir, we have come to know through newspapers and media that Arjun Singh Ji has resigned. The House should be informed as to whether it is correct or not. [Interruptions]

SHRI RAM NAIK: Mr. Speaker, Sir The Government does not take us into confidence, at least you should tell us.

[English]

(Interruptions)

MR. SPEAKER: Please do not record.

(Interruptions)

MR. SPEAKER: Well, I have no information about resignation or anything of the kind.

(Interruptions)

SHRI LAL K. ADVANI (GANDHI NAGAR): Then the Prime Minister should come as a matter of courtesy also. Just as new Ministers, when sworn in, are introduced to the House, similarly should it not be conveyed to the House formally?

MR. SPEAKER: I really do not know what is the exact position on this. But, supposing, the business is in the name of the Ministers who have resigned, they do inform the Presiding Officer that some other Minister would look into it or some other arrangement. But I am not sure on that point.

Secondly, the Russian Prime Minister and other Ministers have come here and the Prime Minister and our Ministers are talking to them. He is here for one day only and so they are going to sign some agreements and all those things. That is why some of them are not here.

Well, as far as the business before the House is concerned..

SHRI RAM NAIK (BOMBAY NORTH): Sir, there should be "Vande Mataram".

MR. SPEAKER: Well, Mukul Wasnikji, now there is a suggestion that we may adjourn sine die.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK). Sir, you may take the decision.

MR. SPEAKER: Right.

VALEDICTORY REFERENCES

15.35 hrs.

[English]

SHRI MUKUL WASNIK: Sir, I would like to just say that during the whole session there were so many unprecedented situations which the House has witnessed... [Interruptions]

But on behalf of the Government and on behalf of the Treasury Benches we wish to express our gratefulness to you for the manner in which you tried to resolve the situation from time to time. We would like to place on record our gratefulness, deep appreciation and thanks to you.

[Translation]

Shri Lal K. Advani (Gandhinagar): Mr. Speaker, Sir, I express my gratitude to you that no matter what circumstances were created in the House in this Session or earlier one you gave important contribution to ensure that the proceedings of the House were run smoothly. [Interruptions]

Shri Chandra Jeet Yadav (Azamgarh): Mr. Speaker, Sir, I would like to express gratitude to you on behalf of my party and myself that whenever a crisis appeared before the House you tried in every manner to resolve it and at the same time maintaining the dignity of the House and

ensuring a smooth functioning of the proceedings of the house. You always made sure that public-related issues were also discussed in the House. We express gratefulness to you on our behalf and hope that the Government would learn a lesson from what happened in this House. *(Interruptions)*

Shri Lal K. Advani: We are grateful to you Secretariat also. *(Interruption)*

Shri Sharad Yadav (Madhepura): Mr. Speaker, Sir today is the last day of this Session and this session proved to be historic in several ways and the fact that we were able to successfully raise several public-related issues.. *(Interruptions)*. Sir, I have not said anything which has provoked them. What is the reason behind their provocation?...*(Interruptions)*

Sir, I express my gratefulness especially to you that you tried to run this House with stern discipline in this session and the earlier succeeding sessions... *(Interruptions)*.

I understand the difficulty of our friends from the Treasury Bench as we sought to obstruct the works they were engaged in. We have come a long way in protecting the wealth of our nation...*(Interruptions)* If you had not started it I would not have said that but you sound very provoked. We have discharged our duties for the sake of the nation....*(Interruptions)*

Sir, the topic of corruption has been very important during this Session and we have come a long way in that. This is the achievement of this Session. We have been fighting here for a cause and if anything that we said hurt you then I apologise for that.

With these words I conclude and thank you for allowing me to speak.

(English)

Shri Buta Singh (Jalore): Sir, the whole House is grateful to you for the exemplary manner in which you have conducted the proceeding in spite of the fact that for the past one week if you had allowed the television to show all that has been happening in this House, the people of this country would have come to realise what mockery this Parliament was reduced to by the entire Opposition. Sir it is one thing to raise the matters of public importance...*(Interruptions)*

SHRI SRIKANTA JENA (Cuttack): Buta Singhji, if it is mockery, it is for you only and the Prime Minister is responsible...*(interruptions)*

SHRI BUTA SINGH: Sir, I do not wish to bring back to the memories of the hon. Members, what has been going on in this House for the past one week, but no business has been allowed to be conducted and the objectionable slogans which have raised in this House are unprecedented.

Sir, the Conduct of Business in this House does not permit raising of slogans. But I am ashamed to bring to your kind notice that senior leaders from the other side have been raising slogans. I will request you with all

humility that kindly see if on records those slogans have found their places, they must be expunged in the interest of the Parliamentary democracy in this country.

Sir, I must also congratulate the hon. Prime Minister for having stood the ground and taken the entire Opposition burnt with both of his hands and he has 'lived' up to be the most democratic Prime Minister in this country.

With these words, Sir, I appreciate and place on record the appreciation of all the Members towards you for conducting the business of this House. In spite of all the provocations you have kept your calm and you have maintained the high traditions of Indian Parliament.

SHRI SOBHANADREESWARA RAO VADDE (Vijaywada): Mr Speaker, Sir, on behalf of my Telugu Desam Party, we express our sincere thanks to you for running the House in a most coordinated manner at very trying times. Because of the elections, the number of days for which this House has met was already reduced. We had hopes that this House will be able to discuss very important matters particularly some of them relating to the policy matters such as Agricultural policy and Economic Policy.

Sir, the hon. Minister of State for Parliamentary Affairs has referred to the proceedings in this House. If the Treasury Benches and the Government were wise enough to take some of the decisions which they have taken at the eleventh hour, such a situation would not have occurred and the proceedings would have been much smoother and things would have gone in a very smooth manner as per the schedule of the Lok Sabha Session that was framed.

Sir, we hope, at least, though late—it is better late than never and ultimately the Government has understood that they cannot... all the people for all the time and that is why they have taken this decision.

Sir, we thank you very much for giving us opportunity to express our view points whenever we have requested you.

SHRI R. ANBARASU (Madras Central): Sir, for this unparliamentary word...we have very strong objection. This should not go on record.

MR. SPEAKER: I will look into it.

SHRI CHITTA BASU (Barasat): May I join other colleagues of mine to express our gratitude for your all-out efforts to maintain the decency and decorum of this House? We also sought to extend the fullest possible cooperation with you in order that the business of the House is conducted normally and effectively.

Sir, the House consists of both the Treasury Benches and also the Opposition. As we have been taught that the Opposition has got also an effective role to play, naturally, we belonging to this side of the Opposition feel that we have our responsibility to keep the Government on its toes, to criticise the Government and also to seek remedies for the mistakes that have been committed by the Government in the discharge of that parliamentary duty.

[SHRI CHITTA BASU]

we have tried our best, to maintain the decency and decorum of the House. You have got your responsibility and the Treasury Benches have also got the responsibility—if not more, at least, equal responsibility. Sir, with much regret, I must say that that role has not been honestly played by the Treasury Benches. Even at this stage, we have done our duty to put across our point of view, send a message to the people of our country that there are many important public issues which need discussions and decision of parliament in respect of policy and also for administrative reasons also.

In the late stage, I also appeal to the Treasury Benches to take note of it and take lessons from the past and also approach the people outside and explain their conduct so far as the mistakes which they have committed.

I think, about the main issues which you are quite aware of, we want that action should be taken on the JPC Report—ATR, which has not yet been fully taken. Action should also, be taken to see that the sugar muddle is also properly enquired into in a constructive manner so that the people can understand what has happened in the country.

With these words, I again thank you very much

SHRIMATI GEETA MUKHRJEE (PANSKURA): On behalf of our Party CPI and on my behalf, I congratulate you for maintaining the cool in such a heated atmosphere which was genuinely very difficult to maintain. Undoubtedly your efforts have helped us—I am not meaning us only, I mean, all of us—to at least try to show our own role as to what it is.

In this context, I will just say two words more. We are happy to some extent that we have been able to make our presence felt and justify before the people our existence here. I congratulate those friends of the Opposition who have contributed in this. I also congratulate those friends in the Treasury Benches who, though could not articulate here, but at least inside their Party have brought pressure.

With this, I thank you.

[Translation]

SHRI RAMSAGAR (Barabanki): Mr. Speaker, Sir, there have been several sessions and I have had a chance to attend several sessions of the 9th Lok Sabha this year but I have never seen such a tumultuous session as this one on many an occasion you had to face difficult times treated by the Ruling Party and the Opposition. The way you dealt with everything with such humility and patience is commendable.

Sir, I really appreciate you and thank you on behalf of my Samajvadi Party and myself.

SHRI M.R. KADAMBUR JANARTHANAN (Tirumelveli): Mr. Speaker, Sir, on behalf of our Party—All-India Anna DMK—I thank you very much. The Parliament was a blow hot and blow cold Parliament. However, you made it a Parliament of the people by our severe conservatism. Though you yielded to the heat of the Opposition, at the same time, you have maintained the democratic principles. The people of this country have seen a Parliament which they had never seen before.

As the New Year is very near, I wish you all a very happy New Year.

SHRIMATI SUSEELA GOPALAN (Chirayinkil): Sir, on behalf of my Party, I thank you very much for ably managing almost a crisis situation in the House. I would like to appeal to the ruling party to have an introspection into their functioning. They could have saved much of the time of this Parliament, if they had acted properly in the beginning itself. Actually, the crisis situation was brought about by the ruling party and, the Prime Minister is more responsible for this. ... (Interruptions)

SHRI DATTA MEGHE (Nagpur): How is the Prime Minister responsible for all these things?... (Interruptions)

SHRI PAWAN KUMAR BANSAL (CHANDIGARH): Do not use this opportunity for this purpose. (Interruptions) You get the House adjourned by rushing into the Well of the House (Interruptions)

SHRIMATI SUSEELA GOPALAN. I am saying what I want to say and I am expressing my own feelings ..(Interruptions)

SHRI PAWAN KUMAR BANSAL (CHANDIGARH): If you want this to be a solemn occasion, please make it a solemn occasion. But do not do like this (Interruptions)

SHRIMATI SUSEELA GOPALAN: This is the trouble with you. You are not prepared to hear anybody else. You have your own impressions about the things. But the public at large actually see the Congress Party responsible for wasting the time of Parliament. I think at least now you will rectify your mistakes and go forward with that responsibility which has been given to you by the people.

I thank you very much Mr. Speaker for ably managing this House in spite of the stand taken by the ruling party like this.

MR. SPEAKER. Well, hon. Members, there occur difficulties in the lives of individuals, institutions and nations. They face and overcome them wisely and sagaciously. We are sure that this would happen with ourselves, our institutions and nation. We would try to do better with every passing day and do a way—with the defects, if there are any. We have done some duties; we may do our duties in the coming times in a better fashion and more.

For all the cooperation given by the hon. Members, Leaders and the learned officers of the Secretariat and others, I thank them all very very sincerely.

15.54 hrs

NATIONAL SONG

The National Song was played.

[English]

MR. SPEAKER: The House stands adjourned sine die

15.56 hrs.

The Lok Sabha then adjourned sine die.

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